[Mr. Speaker]

ment thereof and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. SPEAKER : Now, we take up clause by clause consideration. There is no amendment to clause 2. I put it to the House. The question is :

"That clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

MR. SPEAKER : Now, we take up clause 3. There are two amendments, one is by Shri Rajgopal Naidu and other is by Shri Kapur. Mr. Rajgopal Naidu, are you moving the amendment ?

SHRI P. RAJGOPAL NAIDU (Chittoor) : No. I am not pressing.

MR. SPEAKER : Shri L. L. Kapur is not here. So, I put clauses 3 to 16 together. The question is :

"That clauses 3 to 16 stand part of the Bill."

The motion was adopted.

Clauses 3 to 16 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री राज नारायण : मैं प्रस्ताव करता हूं : "कि विधेयक को पास किया जाएं" ।

MR. SPEAKER : The question is : "That the Bill be passed."

The motion was adopted.

श्री राज नारायण : मैं आपके द्वारा विरोध पक्ष को धन्यवाद देता हूं क्योंकि हमारे तर्कों से वे इतने सन्तुष्ट हो गये कि किसी बात पर बोलने की उन्होंने हिम्मत नहीं की ।

11.29 hours

*DEMANDS FOR GRANTS, 1977-78

MINISTRY OF COMMERCE AND MINISTRY OF CIVIL SUPPLIES & CO-OPERATION

MR. SPEAKER : Now, we take up the Demands for Grants under the Ministry of Commerce, Civil Supplies and Co-operation.

SHRIMATI PARVATHI KRISHNAN (Coimbatore) : We cooperated with the Government in having the Order of the Demands changed. But I am sorry to say that the Report of the Ministry of Commerce is made available just now and the report of the Ministry of Civil Supplies and Cooperation has not been made available till now. These are very important documents for us to go through before we speak. I request you that this should be looked into. The second point is that you were gracious enough yesterday to give us time to move cut motions.

Now, the normal procedure is that, you ask us to indicate the serial numbers of the cut motions that we would like to move. We are not at all able to do that because the printed lists of cut motions given by us have not been circulated. So, you kindly give us permission to move them formally on Monday.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : Sir I appreciate the observations made by the hon. Member. We are highly appreciative of the cooperation that the opposition extended to us in accepting the proposal that we made for the change in the order of business. At that time, our intention was to see that the reports reach the hon. Members as early as possible. In spite of the best efforts that we made, there has been some delay. We are deeply sorry for this delay. We hope to see that such delays do not occur in future. We hope that the House will bear with us and excuse us and take up the discussion on these Demands.

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 15 and 16 relating to the Ministry of Commerce and Demand Nos. 13 and 14 relating to the Ministry of Civil Supplies and Cooperation for which 8 hours have been allotted.

Motions moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of Demands entered in the second column thereof against Demands Nos. 15 and 16 relating to the Ministry of Commerce."

---

*Moved with the recommendation of the Vice-President acting as President.

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 13 and 14 relating to the Ministry of Civil Supplies and Cooperation."

[Demands for grants 1977-78 in respect of Ministry of Commerce and Civil Supplies and Co-operation to the vote of the Lok Sabha.]

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 30-3-1977		Amount of Demand for Grant Submitted to the vote of the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		रु० Rs.	रु० Rs.	रु० Rs.	रु० Rs.
MINISTRY OF COMMERCE					
15.	Ministry of Commerce .	48,50,000	..	97,01,000	..
16.	Foreign Trade and Export Production . . .	131,54,90,000	106,22,44,000	277,65,39,000	177,19,87,000
MINISTRY OF CIVIL SUPPLIES AND COOPERATION					
13.	Ministry of Civil Supplies and Cooperation . .	12,27,000	..	24,53,000	..
14.	Civil Supplies and Cooperation	7,57,74,000	7,21,16,000	15,27,48,000	14,19,32,000

SHKI A.C GEORGE (Mukandapuram): Sir, This new Ministry is the combination of the earlier Ministry of Commerce and the Ministry of Civil Supplies. Since this is a vital Ministry, more time should be alloted to it.

MR. SPEAKER : Let us see. 8 hours have been alloted. If Necessary, we may extend the time by an hour or so.

How much time do you want to move your cut motions? Will you do it by 12 O' Clock ?

SHRIMATI PARVATHI KRISHNAN : We are not in a position to tell you the serial numbers of cut motions that we want to move because these have not been circulated yet. We can only formally move them on Monday.

MR. SPEAKER : If you do it on Monday, when are they going to be printed and circulated ?

SHRIMATI PARVATHI KRISHNAN : We have given the cut-motions this morning. These are yet to be circulated.

MR. SPEAKER : We will circulate them.

SHRIMATI PARVATHI KRISHNAN : We can only formally move them on Monday.

MR. SPEAKER : Yes; that is accepted.

THE MINISTER OF COMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) : Sir, in view of the fact that the time allotted for this Ministry is only 8 hours, I have decided that instead of initiating the debate, I would like to hear the hon. members, give them more time and only at the end of the debate, I shall reply.

MR. SPEAKER : Shri T.A. Pai.

SHRI T. A. PAI (Udipi) : Mr. Speaker, Sir, on behalf of the Opposition, I would support the Demands subject to certain considerations being taken up seriously by the Commerce Minister.

[Shri T. A. Pai]

We must congratulate ourselves in having reached the highest peak of exports last year. Sometimes, the people find fault with the Government or praise the Government for its performance. We forget that this is the country's performance of which either we are ashamed or we are proud.

I must say that the country did very well during the last two or three years. I do hope that it is necessary for us to keep it up. There is a school of thought which feels that the country has been influenced by the World Bank in trying to have export growth performance. But I am afraid it is not so. In fact, as back as in 1969, if you look into the World Bank report, the debts of the developing countries to the developed countries amounted to 16 billion American dollars and this amount was doubling once in five years. But after the oil crisis, it has gone up enormously.

And this country itself is now put to the problem of repaying nearly Rs. 750 crore by way of debt services and the debt repayments, whether it is to the western countries or the socialist countries. The money that we have borrowed has to be repayed. I don't think there is any altruistic consideration in international transactions. We have to pay them with interest, which means that we have to earn this foreign exchange first. Therefore, it is of primary importance that the export performance is kept up.

Apart from that, we found last year and the year before, that considerable capacity in this country had been unutilized. In the First, Second, Third and the Fourth Five Year Plans, the country had taken a leisure in investing the money but not getting the best out of it, and in fact, on an average, the utilization of the capacity in the industry was not more than 40-50 per cent. And having borrowed very heaveily from other countries for making these investments and having invested the savings of the people through public financial institutions for creating this industry and not getting the best out of them, would have been anti-national and anti-socialist and going against all those purposes that we had in mind. But the difficulty is that industrial production in this country unfortunately gets restricted because of the lack of purchasing power of the people themselves which has got to be set right. And therefore when you produce more, you have the difficulty of recession in this country because you are not able to sell. Therefore, we have to encourage all industries to develop this idea of exporting using their surplus capacity for exporting.

Now, take the case of engineering industry. In 1972, the performance of export of the engineering industry was only Rs. 180 crore. We said by 1978-79 or at least 1980 that this country should be able to export engineering goods worth Rs. 1000 crore, and I am glad that the engineering industry had fixed the target—they had exceeded the target of Rs. 550 crore last year at Rs. 615 crore this year. They claim that they have exported 10 per cent of the capacity of the engineering industry and they are in a position to step up to 20 per cent.

Now the implication of this is not only to earn money, but the pattern of our foreign trade has undergone very sophisticated changes. Instead of exporting traditional commodities like jute or textiles, our engineering products have s' own a considerable share in the export performance. Not only sophisticated products are being exported, India, for the first time, has been able to export turnkey projects to the developing countries. Perhaps this country suffers considerably from inferiority complex and that is why our criticism against ourselves comes up very often. We are not confident that we are capable of succeeding and perhaps our suuuess in other countries must convince us while the BHEL or the EPI are able to compete internationally against other companies of the well developed countries and are able to secure orde in Malaysia or Libya or in Kuwait. It shows our people are appreciated, our technology is appreciated, the progress this country has made is appreciated and if we are not proud of this, I do not know who will be so. I like very much when the criticism against this kind of things comes up that the people should restrain themselves. Certainly there could be a difference of opinion as to which direction we should have gone. I don't think we could wait for another 30 years to find out whether our conclusions are right or wrong.

Today, the whole international field is so confused, I don't think any country can plan for itself. To think of planning in isolation for a country is a ridiculous exercise. The world has become very small. The oil crisis has upset everything. The Eurodollar Market is with its swing up and down has made difficult even the most sophisticated economy to control internally what is happening. Now the Arab dollar are in the market. Neither the economic theory nor the old method of controlling money supply is any longer valid. It is the ability of your country to react fast to the situations that develop. It is here that I would make a request to the Commerce Minister. The Capacity of this country would depend entirely on developing the ability

to react to the fast-changing situations abroad and not go by the old therories or the old experiences which are no longer valid. When we enter this field of export of turn-key projects, we find that it is not merely the industries that have to gear themselves up, but even the financial institutions and our methods of working also will have to be geared to meet the international competition. While in other countries their Governments are solidly giving support for the industries to take up these projects, we have somehow felt that all this assistance is not necessary. I have seen the Prime Ministers of countries intervening in order that their country might get the order. It may be that it is not the Prime Minister's job. But when the prestige of a country is involved, I think, the entire Government, the entire country, will have to be involved in this, and it should not be treated just as a business operation.

Again we will have to develop certain strategies of development. The joint projects which we had statted in Malaysia and some of the countries in the Far East have brought considerable goodwill for this country. It is not merely the political relationship that we have to develop; the inter-dependence of the developing countries with India has also to be developed. The last Conference of the UNIDO, Ministers of Industries in India also clearly pointed out that while the dialogue with the developed countries might be continued, there should be greater efforts for trade between the developing countries themselves—more cooperation and collaboration. I have seen some of these joint projects abroad, they suffer because of lack of imagination on our part to react quickly to the difficulties that they suffer when they go out of the country; it is the official procedures and other difficulties that are created which make them unable to cope with the situations abroad. And if you are really interested in developing such projects—I, for one, would strongly recommend this course because in the Far East there is so much of goodwill for India; the countries are trying to develop themselves under the ASEAN scheme and they are trying to build up tariff walls against others—we should establish soon our projects in various countries with the special abilities that we might have in taking up any international development, and that would be for the lasting benefit of India. Similarly, efforts will have to be built up in Africa—these countries are developing very fast—and in the Middle East. They depended once on foreign technology and the big names of the West and are now realising that they have been taken for a ride and that it is necessary that they must get the technology from India because ultimately most of these projects are being managed by Indian technician for want of manpower in those countries

Let not the Commerce Minister take an attitude that the export performance is enough. I think, it must have a deeper significance than merely exporting goods; we must export our talents, we must export our abilities, we must be able to bring the whole world together and be participants in the developing countries. The developed countries have realised that India is developed in one sense. When we say that, in 30 years, nothing has happened, we are only denying our history: it is denying that the country is today one of the developed countries in the world with immense problems of developing. I am not minimising the problems of developing. Every development has its own problem; it will create situations which were not imagined. *If we think that the planners, inluding* the new Planning Commission, are *Birihaspatis* in this world and that we can expect magic from them to transform the great problems of this country, we are making a serious mistake. We should be prepared to admit where we have gone wrong; we should have the humility to adjust ourselves to the peculiar Indian conditions. After all, for the problems that we have, we do not have: any model of development except that of China. Whether we are prepared to go with that kind of rigidity, it is upto us to decide. Without that rigidity if we have means of developing, then we should certainly try, I am not minimising the difficulties. But to say that all that has happened in the past has no releveance is entirely incorrect. Today we have the abilities to take up responsibilities which, 30 years ago, we did not have. You have the industries which can manufacture enough to meet the needs of the village industries. You have the trained manpower who ought to take up this responsibility of developing the most backward areas in this country. The only thing that is required is the will to do and proper planning. You may change the priorities, there is no question of keeping the same priorities.

Today, the performance of export is supported by the heavy industries. The Country's respectability has gone up in the the eyees of the world on account of our ability to produce power plant at BHEL or undertake the construction of 2500 houses in Kuwait and if this ability was not there, nobody would have trusted us. I would like that this ability is continuously built up and improved upon so that we become participants in the world trade.

We take great pride in out export performance, but we should realise that we

[Shri T. A. Pai]

are exporting hardly anything between half and one percent of the total world trade. The total exports of an Island like Hongkong are almost equal to us and, therefore, to say that this is all and there is nothing more to be done and on the other hand, we should go back, is not correct. I would like the hon. Minister to consider this. Today, what is happening in this country? We export what we cannot sell in the domestic market. which means that when we can sell here, nobody will export. We cannot build up international trade in this manner. International trade depends upon continuous contacts that we establish. The contacts will depend upon our reliability, upon the quality of the products and their competitive prices. Nobody comes to us out of love for us. It means that unless we develop this kind of finesse in the international trade, we would not be in the field for a long time. If the Commerce Minister looks into the various lists of commoditie which featured in our export programme, he will find that there is hardly any exercise to find out why is it that one particular commodity which was exported last year doe not find itself in this year. It shows that we function by fits and starts. One short operation cannot build up international trade.

What do we export? Ultimately, in a product there is labour involved, there is raw material involved and there is technology or brain involved. Brain and brawn and the raw materials. If out of these three, two elements do not come from India, it is not wothwhile exporting anything. There is no point in getting all the three elements from outside and say that we are exporting. Therefore, we will have to identify in future the fields from the point of view of world market. The idea that we can sell anything which we cannot sell in this country abroad is perhaps one of the most rediculous ideas We will have to find what the world requires, not only now but prospectively. We will have to do an exercise to find out the need of the rest of the world and find out in terms of raw materials, in terms of skills and abilities, what we are in a position to export.

In respect of certain industries, we did try to have an exercise. We felt that fisheries have considerable scope; as against 180 crores, it may be possible to step up the export to 500 crores. These new lines of production will create more employment. Secondly, garments are there. We tried to liberalise the conditions which applied to this industry. It is not enough only to liberalise the conditions ; there must be persistent effort to achieve the goal. The third is engineering industries and the fourth is electronics. The basis of growth of electronics industry has been to achieve self reliance in the country. It was never export oriented, but this is one industry which is an intellectual industry, where the capital involved and the raw material involved are the smallest and if ever you want to absorb vast technical manpower as quickly as you can, the competence of this country in electronics will have to be built up quickly. I do not think we can go on talking about it, because the world is going much faster than we have been able to do.

In the past few years, our relations with Soviet Russia and East European countries have been very pleasant. When the rest of the world was not helping us, these countries entered into bilateral agreements with us. We meet and decide every year that the trade will be doubled or trebaled, but unfortunately after all these developments, India today has to sell only things which they can sell to us. So, in the past the East European countries were prepared to give us machinery but now we tell them that we have the machinery. So this idea that trade can be carried on only on the basis of exporting without importing is also not correct because no country can afford only to buy from you unless you are prepared tobuy in return something from them. Therefore, the time has come when the Minister should make an effort to see whether the bilateral trade can be converted into multilateral trade and there is a closer collaboration with the East European Block which has been a trade partner with us for a long time and we cannot afford to neglect them. I think there is a considerable scope for collaboration with them in these matters. Therefore, this is another aspect of the commerce which will have to be looked into.

Thirdly, I would like the Minister to look into one item which is asking us to approve an expenditure of Rs. 263 crores on foreign trade development and all that. Now, I do not know why this money is being wasted. Apart from that, we have this State Trading Corporation, MMTC, TDA and a multiplicity of organizations under the same Ministry operating abroad and sometimes working at cross purposes with each other. I had to bring it to the notice of his predecessor once, that MMTC, and STC are in competition with each other. That happens in the Government of India where every Ministry is an empire by itself and which is very anxious to protect its own prestige and all organizations under a Ministry become very important since in the name of autonomy they do not consider the interests of the country being more important than

their importance. I think the country has suffered a great deal on account of this. Apart from that in our Embassies we have the Consul-Generals who do not know much about trade and the time has come when you train a new cadre of persons. If necessary, draw them from any sector—Government sector or public sector or private sector and train them in order to see that our products are popularised. Otherwise I have seen the attitude that somebody exports something from this country and it is below standard and the embassy receives a complaint and the embassy complains to the Commerce Ministry and the Commerce Ministry says, 'It is no one of our business to interfere in this.' When, in the world we are developing a reputation that we are not true to what we say and what we send by way of samples and products are not the same how can business be developed? It may be that 10% or even 1% of the people behave like this. But when we have inspections provided for things that go out of the country, why should there be any complaints at the other end that what you have supplied is below standard. This is an insult to the country. Even if you do not want to send, do not send but do not send wrong things and get a bad name for the country. I have received this complaint in Peru. I have received this complaint in Austraia. I have received this complaint everywhere and, therefore, this seems to be a general pattern and I would very much like that the working of our Consul-Generals, the working of STC, MMTC, TDA for which so much money is asked for, is looked into. Apart from that, what are the branches of our banks doing? What is the LIC doing ? Take Japan. The branches of the Japanese Banks are their ambassadors at the economic level. It is not necessary that you should have one new corporation for selling each item. I would also like you to look into it.

When I went to Sofia, I found that the tea packet, said, 'Made in Ceylon'. Go to Belgium. There is no name. Why in all British restaurants in the menu card it is mentioned, 'Tea made in Ceylon' but not of India. Why ? Because we have believed in selling wholesale to the London market not realising that the highest profits in the international trade are realised in the retail business and not in the wholesale business. So, we are trying to do something which is easier. If we want to popularise this product development should come in. But unfortunately, it is not so. I would very much like that the Minister thinks of utilising the services of the non-resident Indians abroad who have all the facilities of trading there. They now merchandise mostly Chinese foods. I would very much like that Indian Banking system gives them loan for this purpose and every effort is made to utilise the services of Indians abroad to popularise those products so that the highest per unit value could be obtained.

Another aspect of international trade is participation of Commerce Ministry in exhibitions. If you fail in international exhibitions, you will feel sorry and the exports cannot go up. In Zagreb when I visited Chinese pavilion it was a beautiful and one of the best pavilions. It showed that progress that China had made and China did not require canvassing of any kind for the progress that they had made because the products that were shown were the best. Instead our people were having a big kettle and were offering tea packets to everybody free. Either you should be serious or do not participate at all. I would prefer that you take it seriously, because the idea of spending is to establish permanent trade relationship. I would like that in future through proper participation in these exhibitions, Minister will enhance the reputation of India.

Now I come to the functioning of industries. Last year, we had an industrial growth of 10 per cent. Unfortunately, the textile industry failed us very badly. My complaint was textile was not doing well because there did not seem to be any basic policy of textiles in this country. Soon we should decide a national clothing policy rather than textile policy so that the people of this country are clothed, and the per capita availability to which also depends upon our textile exports have no meaning for the people. The question is can we make our cloth cheap ? Can we make cloth available to the people. Statistics are not going to clothe the people of this country.

He has on hand 103 or 105 sick textile units which form 20% of the production capacity of textiles in this country. I think, at one stage, two years ago, it was losing @ Rs. 6 crores per month. What is the use of making profits in all public sectors, to be lost in one NTC. So, it becomes not only a sick industry but it becomes a sick sector of the public sector also. An exercise was conducted some time ago of modernising the NTC Mills. An estimate of Rs. 600 crores was provided.

[Shri T. A. Pai]

Where do we have Rs. 600 crores to modernise ? With Rs. 30 or 35 crores which is provided, I do not know what can he modernise? I would like him to consider whether modernisation is only to keep the industry as it is replacement of old machinery by a new machinery or restructure of the industry is also called for ?

Private Sector has not come forward into textile industry for the last so many years. NTC should not lose money. I would request him to consider conversion of four very big spinning units for four regions of the existing units and convert all other mills only for weaving. Because the practices that were complained about in the private sector continue in the public sector also. In the matter of purchase of cotton, in the matter of marketing and so one unless you try to see that the purchase points of these units are limited and you have greater control. I am afraid, the losses will not be controlled.

12 hrs.

This brings me to another point with regard to our international trade. If we want to sell anything to Pakistan, if we want to sell anything to Sudan, for instance, the most important point is that we will have to have long and enduring relationship with these countries. Otherwise you will not be able to sell. When they sell to the developing countries or developed countries their main product like cotton we will have more competition in respect of our textile industry. Perhaps a similar arrangement is necessary with Bangladesh for jute. Therefore it is very necessary to have this sort of enducing relationship with our neighbours ; you can buy their produce from them even if it means a little sacrifice. Thereby the economy of the countries will get more and more integrated and we will be able to play a better role in the development of the region as a whole.

श्री उग्र सैन (देवरिया) : अध्यक्ष महोदय, बात साफ नहीं हुई। माननीय सदस्य क्या कपड़ा मिलों का राष्ट्रीयकरण चाहते हैं।

SHRI T. A. PAI : Whether you want to nationalise or not is your own business. I only want that your industries should be run properly. It is not a question of public sector which is important now, but what is important is the proper functioning of the public sector. The sort of talk against public sector which we hear is going to demoralise them. We have sunk considerable finance which we got from abroad, which even our children and grand-children are committed to pay. After all, in this country we have seen that the debts of the grandfather are discharged by the grand-children. But I don't want to leave such debts to be discharged by them and I do feel it would be better if it is possible by our own efforts to repay most of them.

Coming to civil supplies, the problem here is this. A poor country like ours cannot afford to have inflation. Some people are protected by D.A. rise. Vast number of public suffer on account of rise in prices. All sections, all parties, must have a vested interest in stabilising prices. It is not monetary theory alone which matter. Of course, theories, are important, no doubt. Last year, the prices went up in respect of groundnut oil which affected other oils too. Prices of gur also went up by 100%. It went up in respect of cotton. The country will have to develop its ability to manage the economy in regard to these commodities which are of beneficial service to the people. Last year we suffered a great deal because the Gujarat Government wanted to protect its own people. Inspite of Governors rule, availability of groundnut oil became difficult. If any State knows that the country depends upon it and wants to do like that, I am afraid we will have to continue with deficit for atleast five or ten years more. Because even the budget has provided hardly Rs. 1·60 crore for oilseed development. We have sunflower oil and soyabean oil which have been hardly developed. The greatest gift of God to Indian is the sun. Every part of the country is capable of growing anything. There are difficulties faced by farmers. Nobody wants to commit suicide. Nobody wants to grow something if he is to be told later, we don't want to buy from you. Again in the restructure of the textile industry, I am pointing out that the complaint against this country was that when the per acre yield of cotton was low and when science and technology is applied to growing of cotton and when we have been able to produce a higher yield of finer cotton, the whole industry will have to be restructured to use this. It is not correct to say that superfine cloth is a luxury of the rich and that the poor people of this country should wear only the coarse-cloth. I say that the philosophy should be that the people of this country must be able to use what the country produces. If you are able to produce more super-fine cloth, I do not see anything wrong in a man's getting a finer dhoti and poor man's getting it at a cheaper price. You should not prohibit

that. So, I say that some clarifications in our own thinking are absolutely necessary. Don't go about saying what you want to do. But, say what is being done. It is from this point of view I say that your difficulties are immense. Please do not say that it is because your report for civil supplies was not implemented and so the prices have gone up. Don't make that mistake again. We can write a very fine report on paper. The question is : how to implement it. You are not the person to implement it. You only lay down the policy. Civil supplies are in the hands of the State Governments. Even the emergency did not affect them. I can tell you that for the first three months I used to get information from every State as to what exactly is the difficulty that was experienced in respect of particular commodities because, shortages can develop in any part of the country. Even if the wagon movements are manipulated, you will find shortages everywhere. There may be a surplus of the same product some where and considerable shortages elsewhere, at the same time, since the implementation is with the States unless you have a well-developed information system which extends to the whole country to inform you about what is in short supply, I do not know what you can do about it. Therefore, it is necessary that for the information system you should not depend only on official organisation. Non-official organisations, but also you should see the *Samachar*, for instance is involved in this so that their correspondents in different parts of the country may inform you what exactly the situation that is developing is and after the receipt of that news, if you try to act immediately, the tendency of hoarding and blackmarketing also will go down.

You now say that you are opening 1,000 shops. I can tell you—my hon. friend Mr. George knows it—that we are prepared to admit our shortcommings. For example, the prices of vegetables were going up in Delhi. He went and inaugurated a co-operative vegetable shop. After one week, I had to tell him that the shop had no vegetables. So, if you are going to open shops without the products being supplied what is the use of that ? Don't worry about opening of shops in Madras or Bombay or Calcutta. Look at Madhya Pradesh, Bastar area. Also look at the various other inaccessible areas of this country. They want communications. It is only there that the people have to pay a higher price for the requirements of their living. So, if you want to open 1,000 shops, please identify the most important and inaccessible areas where the shops can be opened because you do not have unlimited resources.

SHRI MOHAN DHARIA : Sorry for interrupting you. I would not like to interfere. But, there is some short of misapprehension. I was addressing Vaikunth Mehta's Institute and said that for the development of the cooperatives, youngsters will be given all the possible encouragement. And these 1,000 shops can be opened by the youngsters. That has little to do with our massive distribution system. I agree that unless and until we make these commodities available to these shops, it is no use opening these shops. I can very well understand this.

SHRI T. A. PAI : That is all what I wanted to tell you. What I was pointing out was that the opening of shops, alone is not enough if the things are not being made available to them. That is a very difficult exercise also. It is not that merely by opening the shops, you will solve all the problems. But if you want to make it competitive with the private trade, your shops must not be empty because if the Government shops are empty private trade will have greater advantage in manipulating the market.

The most important problem to be tackled is with regard to public distribution system. Take the case of wheat. You see the cost of it in this country. We have to see that the growwers must get a fair price and, at the same time, we have also t see that the consumers also must get it at a reasonable price. This twin objective can be achieved only if the gap between the producer's price and the consumer's price is reduced. But what about our official organisations! Today, you say 20 to 24 million tonnes will be procured and you do not know where to store it. You say 2 million tonnes of wheat—which got affected by the rains—is also a great problem. Further, you do not have differential price for good and spoilt wheat. When there is shortage of food grains in the open market then every body goes to fair price shops. If better quantity is available, people avoid them. The public distribution system should not sell sub-standard foodgrains. The sub-standard foodgrains must be destroyed rather than being given to the poor people because poor people in this country cannot be given anything which is not good enough for eating. There is no question of any kind of adulteration by anybody. It must be the same policy that must be applied to all.

SHRI DINEN BHATTACHARYA: (Serampore) It is a legacy of the past.

SHRI T. A. PAI: It is a legacy of the Indian character. I am telling you not to follow the past precedents. We are prepared to admit our mistakes. If you like, I will criticise myself. Last time, for instance, as Minister of Civil Supplies we came across an instance when some stone was found in the Modern Bakery bread. We could not prosecute the Modern Bakeries because it was a government concern. I do not want that standard to be applied. Do not go by the past precedents.

Mr. Speaker, Sir, it was shocking for me to learn that in the last four years we have given a subsidy of Rs. 1,800 crores for wheat distribution and that is equal to the total stock of wheat on hand today. Last year we distributed Rs. 560 crores as subsidy for wheat. This year we are providing for Rs. 460 crores. I am sure it will go up because the procurement price has gone up.

Mr. Speaker, Sir, a lacuna has come to my notice. To my shock I find while the wheat eaters are provided with a subsidy of Rs. 24.15 per quintal, the rice eaters in this country are provided with Rs. 1·35 per quintal. What sin have the rice eaters committed ? Are they rich enough ? Why do you make distinctions between the rice and the wheat eaters. The same subsidy should be given. One of the reasons as to why the rice production in our country has not gone up is.....

SHRI SAMAR GUHA (Contai): I raised this very matter on the Floor of the Hous and the then Minister stoutly denied it.

SHRI T. A. PAI: Whether it has been denied or not yet it is a fact. Please, do repeat it. I know the government always goes by precedents. Please, try to establish new precedents. So, Sir, if you want the rice production to go up, then you must not penalise the rice growers.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Unfortunately, you did not speak earlier.

SHRI T. A. PAI: If I were an ordinary member like you, I would have spoken. I was a minister. Let us not say whether I had spoken in the past or not. Say, whether what I say is correct or not the point is that you will have to think for making proper policies now. Sir, the Minister for Civil Supplies has only the right to make policies. He has not got the food department with him. He has not got the vanaspathi industry with him. He has not got the sugar industry with him. In the vast empire, it is preserved in another Ministry which is reluctant to part with them. They make their own policy. He has to go and discuss with them, coordinate with them and plead with them and by the time he does it, the prices go up and he is not able to bring them down. I would very much like, whatever happens, a reorganisation of the Ministry is called for. Either he should agree to this or he should not take the responsibility. I can assure him that in spite of his report being implemented he will not succeed. Fortunately he has got the textile industry with him with all the problems that we have. Now in the case of texile industry, he has a lot of unnecessary expenditure in his department. The Textile Commissioner's office came into existence after the Second World War. It has gone on expanding without knowing why it is necessary. Now today it is finding work for itself. If spindles have got to be changed it requires a written permission of the Textile Commissioner. If an old loom has got to be discarded, it has to be done in the physical presence of the Officers of the Textile Commissioner. Can you not find some better work for them ? I am sure, if every industry has a commissioner like this, you do not have to look into the reasons why any industry has become sick. Sir, for heaven's sake let us look into all the expenditure. Again the Finance Minister has said that there should be a 10% cut in the expenditure. You will have to find reasons, causes for the expenditure. If the cause for any expenditure is not justified, cut it out completely. There was a classic instance of two guards in the Bickingham Palace appointed 150 years ago to look after the seats in the Government and for 150 years people retired and they were appointed. One day somebody asked why they were appointed. They found that originally when the three benches were painted they wanted to see that nobody sits on the benches and therefore, guards were appointed. But the appointments were continued inspite of the benches having dried up long long ago. I can assure you that there are many departments in our Government which deserve to be looked into. In fact we had to abolish the tariff commission. Well. Sir, you say you are the successors to Indira's Government and I can assure you that you will fail because the administrative set up is not going to be changed, their attitudes are not going to be different and you are going to justify that everything you did was right. Wait for some time. You will all now say that you, are perfectly satisfied with the Government. It is not a question of this Government or that Government. You will have to continuously see, whichever Government it is, wherever things could be improved, they ought to be improved in national interest. It is not in your interest or my personal interest. You may say it is a criticism of your own,

I do not hesitate to make it. Therefore I would very much like the Civil Supplies to give the consumer due importance, which we have failed to give. I wanted women's committees to be appointed everywhere. But somehow men do not like women's committees to be appointed even to look after these things though they are the housewives. They are the persons who suffer from these difficulties. Take the case of vegetables. Prices of vegetables have been going up in cities. One item which goes up every time is the price of vegetables. Is it so difficult to grow vegetables? There are many villages in our country where vegetables are grown and there is nobody to buy them. Even if tomato costs Rs. 8/- per kilo in Delhi, people will buy it. They will complain but there is no effect.

Your suggestion to start one more corporation will not solve the problem. This country has got this habit. Whenever there is a problem, there will be a committee or a commission. Now we have developed another technique. Whenever there is a problem, we have a corporation. I tell you, Corporation do not grow vegetables. The difficulty is to transport the vegetables to the urbans areas from the villages. If you can create this facility of transportation, you will make life much more attractive in the urban areas and the business of growing vegetables much more profitable to the villagers. Today it is in the hands of the middlemen. The wholesale trade is entirely controlled by black money and we made some efforts control it. But it requires considerable effort to do it. Sir, I wish that during Mr. Dharia's time, all these problems will be seriously looked into, that he will not be satisfied with exports of 5000 crores. Of course, do not go by blanket assertions. "We won't export onions. We won't export vegetables. If the price of rice is Rs. 30/- per kilo in Abu Dhabi and if you say, you do not want to export rice, it will be smuggled. I would rather prefer you to have special production of rice to meet the requirements of your neighbouring countries if you are at an advantage. Let us look into it. With these words, I wish him the best of luck, because if he succeeds, it is the success of the country. It is not a question of any party succeeding. If the party fails, the country fails. We are interested in the success of the country and therefore, we wish him the best of luck.

PROF. R. K. AMIN (Surendranagar): Sir, I rise to congratulate the hon. Minister as well as to sympathise with him because he has inherited a good deal of confusion in his ministry. The previous government has created such a confused state of affairs in the ministry that it would be a Herculean task to clean the stables. A little while ago Mr. Pai added to the confusion by saying, our country is the most developed one, with the greatest possible number of problems of development. If it is a most developed country, how can it have the greatest number of problems of development? He also said that ours is the poorest country! He has added to the confusion and therefore, I would say to the hon. minister, "take courage and take a bold step to come out of the confusion in which you are entangled by the past government."

12.23 hrs.

[SHRI SONU SINGH PATIL *in the Chair*]

Let me take the case of edible oil. We are very much concerned about the rise in prices in this commodity. If you analyse the factors behind it, even from the opposition I find two views are being presented. Mr. Chavan said sometime ago that prices rose because the money supply increased by Rs. 840 crores in the months of April and May 1977. Mr. Pai just now said that the price rise is due to failure of supply management and low production in certain commodities. Mr. Chavan challenged us a few days ago that this is going to be a budget which would please the stock market and that the moment the budget was presented, the prices in the stock market went down. With such false forecasting, the opposition is not going to help us. The minister must not take any hint from them because they have created sufficient confusion in the ministry. If he really wants to come out of the entanglement, he must take a bold and imaginative stand.

In October 1976 it was very clear that there was very little edible oil in the pipeline and our stock was the lowest in the last several years. Any sane government would have imported oil at that time or entered into a contract for the import of oil at that time. They did not do it. They allowed export of oil from the country. Had they also simultaneously purchased cheaper soyabean oil, probably our problem would have been eased, but they did not do so. In January-February 1977, when the problem became very acute, instead of dealing with the problem in a straight forward manner—the acuteness was such that they should have imported oil immediately and should not be after 12 months—for reasons best known to them, they gave licences to the importers to the tune of Rs. 500 crores without any conditions whatsoever! I do not know why they did so. When they saw that there was no stock available with us, when they saw that there was an acute shortage all around,

[Prof. R. K. Amin]

they should have given licences to those who would like to import immediately and also sell it immediately and there should not be a big profit on such sale. Instead of doing that, during the month of February and March, those who have got the licences for import of oil, purchased the oil and sold it out there in the foreign countries because the international prices went up. Some of them brought it over here and they got a huge profit on that turnover. I have evidence that the landed cost of imported oil was Rs. 110/- per tin and they had sold it out after the import within 15 days at Rs. 137 per tin, that is, a profit of about 20 to 22 per cent on the turnover. In the usual course it would have been a hell of a job to get such a huge profit on the turnover. I have also got the evidence that a licence of huge amount was given to one party. I say, Rs. 47 crores worth of licence was given to one party and up to 18th of May that company did not import the oil. He imported oil worth only Rs. 5 crores, though his licence was for Rs. 47 crores. During the three months he could not import oil worth more than Rs. 5 crores and that also he sold it at very high profits. He had also contracted for import of oil worth Rs. 25 crores abroad. In a letter I suppose the National Convener of the Hindustani Movement, Mr. Madhu Mehta, has also supplied the information to the hon. Minister that he has the intention to take advantage of the rising prices in the international market. This company also says that it has got more than 10 per cent profit consistently. So, these are the importers who have got the licence from the previous Government. The previous government did not put any condition on them and that is why it is a Herculean task that the hon. Minister will have to discharge.

SHRI VINODBHAI B. SHETH (Jamnagar): The Hon. Member should place these important documents on the Table of the House.

PROF. R. K. AMIN: I am prepared to place the documents which indicate that M/s. Godrej Ltd. were given a licence worth Rs. 47.60 crores. He has only got the import of oil worth Rs. 5 crores. He has the intention to take the advantage of the rising international prices. His profits are more than 10 per cent and his landed cost is Rs. 110/- per tin and he has sold it out at Rs. 137/- per tin. With your permission, Sir, I am laying all these documents on the Table of the House. [*Placed in Library*. See No. LT-523/77].

MR. CHAIRMAN: Mr. Amin, you wanted to produce some documents. So, they are to be given to the Secretary and we will examine them and we will decide afterwards whether they can be laid or not.

SHRI VINODBHAI B. SHETH: I would request the Chairman to actually allow him to place the documents on the Table of the House.

PROF. R. K. AMIN: The documents indicate that the landed cost of import of oil was Rs. 110/- per tin and the importer has sold it at Rs. 137/- per tin. They also indicate the importer's clear intention of getting 10 per cent profit consistently. He had also declared to the bank that he would like to take advantage of rising prices in the international market. Now, how could you take advantage of the rising prices in the international market? It means that you purchase and sell it out in the market when the prices have risen and make huge profits and keep your foreign exchange abroad and do not bring the oil here in this country and thereby make it possible to increase our foreign exchange reserve. I have got evidence to show that such people were given licences by the previous Government. My request to the Minister is to take a very bold and imaginative step because your job is a very very difficult one.

My friend, Mr. Pai, has referred to our export policy. Now I would like to say that the previous Government never understood the changing time which is taking place in the international market. They were brought up in a policy which was suitable when our rupee was over-valued and stable prices elsewhere and rising prices in our country were prevailing. Under these conditions, probably their policy was correct. At that time you had an inflationary situation in our country, and the importing countries did not have the inflationary situation. At that time you had evolved a policy of encouraging export and restricting imports. Now, after 1973, the situation has changed considerably which fact has not been taken into account by the previous Government. I mention this because the hon. Minister could take all these factors into account, while overhauling the import-export policy. After 1973, the dollar reserves had not been accumulating with the U.S.A. and European countries; they had started accumulating in the oil exporting countries. Even the Middle East countries are having a lot of dollar reserves. The whole pattern of international trade has changed which should be taken into account while encouraging the exports or restricting the imports. The second factor is that there was a system of fixed exchange rate all over the world. There is now a freely fluctuating exchange rate all over the world. That is why the smuggling has come down.

Smuggling has not come down because of Government policy or because of Emergency. It has come down because there is a very little difference between the blackmarket rate and the official exchange rate. That is why it is not profitable to them to smuggle. Formerly one ounce of gold was equal to 35 dollars. At that time the gold price was very high in this country and therefore the gold was smuggled into the country. Now the gold price is no more fixed. It is determined by the demand and supply position. That is why it is very high abroad and the difference being smaller, it is not being smuggled now.

Sir, there is great need of going in for overhauling the export promotion policy, because export will take place automatically now because our rupee is not over-valued as it was before. When rupee was over-valued, there was a need for encouragement, but not now. You have so far given a lot of encouragements by way of low rate of interest, subsidies and import entitlement. When the things are changed, when the situation is changed it is a pity that we are still continuing the same old system. The hon. Minister must overhaul his export promotion policy to suit the present circumstances. The whole machinery which was suitable for fixed exchange rate should be scrapped and a new machinery suitable to the present circumstances of freely fluctuating exchange rate should be installed.

My third point is about the sick mills, especially in the textile sector. Probably that is the only industry which has been in the grip of controls to the maximum extent. Labour is controlled; installation of spindles is controlled, installation of looms is also controlled; even production pattern is controlled *i.e.*, what is the length of a dhoti and what is the length of a saree; etc, is controlled. If at all any industry is controlled all around the classic example is the textile industry. The sooner, Sir, these unnecessary controls are removed, the better it would be. I request the hon. Minister to look into this matter earnestly and also quickly and remove unnecessary controls in the textile industry.

I am glad that he is evolving a multi-fibre policy. Here again I should like to point out the changes which have taken place. Formerly cotton was cheaper and manmade fibres were dearer and that is why we also imposed high excise duty on those who were using man-made fibre. Now cotton is dearer. From 1960 we were trying to increase the production of cotton in our country but it has remained stagnant around 60-70 lakhs of bales of cotton; it has not increased. There is no noticeable rising trend in production of cotton in our country and because of that cotton is becoming dearer and our policy should be to economise the use of cotton. On the other hand manmade fibres are cheaper and durable and many poor people have started using it and found it to be cheaper in the long run. I, therefore, welcome our multi-fibre policy. But when it is to be evolved it must be borne in mind that cotton is under the control of the Ministry of Civil Supplies and fibres are under the control of the Ministry of Petroleum and Chemicals. If those two ministries have no effective coordination, it will create problems in the growth of the industry. There should be a well thought out integrated policy in the civil supplies and commerce ministry. The Minister, I hope, is aware of the need for reorganisation of the ministry for this purpose and I also urge upon him that the evolution of the multi fibre policy should be done as early as possible.

In this connection, I want to submit that the export of textiles of manmade fibre is hardly of the order of Rs. 30 crores in India whereas South Korea exports goods worth about Rs. 2,000 crores and even a small country like Taiwan, has exported textiles of man-made fibres worth about Rs 1,200 crores. Looking to our situation, since we have so many skilled workers in textiles, it is possible to develop our exports as much as, if not more than, what they have done in South Korea and Taiwan. For that you must see that the organised sector in textiles develop their export in man made fibre textiles and for that encouragement has to be given in order to import fibres, give them all concessions in imports of raw material and in return they should give employment to people and export the entire products so that you can give employment to people here and at the same time you lose nothing because the raw material is imported and the finished product is exported. If you develop in that way, your large-scale industry can be encouraged and at the same time labour also will get employment. We are not losing anything at all because we import raw material and we export finished products. The hon. Minister can look into this matter. About cotton also, the previous government decided for the import of cotton worth about Rs. 400 crores. If imports are permitted it will have an adverse effect on the growers. If you adopt an uncertain policy in regard to import, cotton growers get discouraged even though sometimes they get a higher price.

If you wanted to adopt a consistent policy, you could have imported man-made fibres, because it will not hit any supplier over here; whereas if you import cotton, it will hit the existing

[Prof. R. K. Amin]

producers of cotton. When you have an avenue available whereby you are not hitting any people here but at the same time your purpose is served, why not adopt that course ? Instead, you are adopting a policy which will hit your own producers. I plead with the hon. Minister that he should adopt a policy by which more and more man-made fibres are to be imported; and the cotton growers are supported very well in the domestic market.

I now refer to the question of sick mills. Earlier, it had been admitted that taking over of sick mills by the government has not paid any dividend to us. The NTC is incurring huge losses; and government is so tired of taking over the sick mills. Therefore they have declared that they will not take over any more sick mills. The second alternative suggested was that good mills may be encouraged to take over these sick mills. That alternative also is not a happy one, according to me, because it only means supporting the sick mills with government money. When the good mills which have accumulated profit or protability take over the accumulated losses of the sick mills, it means that this profit will not be taxed; it will be at the cost of the tax revenue that the losses of the sick mills will be offset. That is not good. Secondly, it will not be possible to find out whether the sick mill has lost its sickness or not, because, along with the good one, i.e. under its shelter, the sick mill will remain alive. Oxygen will be given to it, but its sickness will not go. I suggest that the third alternative should be taken up. Whenever there is a sick mill the moment the management thinks of closing it down or when the management accumulates losses beyond a particular point, it should be auctioned out. Let the unit be the same. But a new management will come. The new management must come without any encumberment whatsoever, and without any profits of the other good mill. If you allow good mills to take over, very soon you will find 5 or 6 people controlling all the mills. If you have a sick mill in Ahmedabad and if you think of other mills taking it over, you will be thinking of Mafatlals or Kasturbhai doing it. Kasturbhai is already having 7 or 9 mills. He will add 2 or 3 more. If Mafatlals are to do it, they will take sick mills and thereby will lead to greater concentration of economic power—which we want to avoid. That is why the third alternative should be taken up. (*Interruption*) Your suggestion is for the State government taking it over, *instead* of the Centre doing it. No, that is also not a good alternative, there is no difference between Central and State Governments taking over.

Before I sit down, I have two suggestions to make. The management of the MMTC is rigid and bureaucratic. It is a trading concern. It must behave in a business-like way. If there is an offer from abroad, it will take about 7 or 8 days in order to decide whether to accept the offer or not. In business, you have to give the reply the next day; otherwise, the offer goes away. You cannot deal with international offers by dealing with them like a government department. You have improved the machinery in the STC to some extent in this regard, but not in the MMTC. You will have to do something to tone up the machinery in MMTC. You will notice, Sir, that only trading companies have made huge profits. It is not a real profit; it is a monopoly profit.

If I have the control over STC, I can show you a profit of Rs. 50 or Rs. 100 crores a year because it is a monopoly concern. There I dictate my price. Therefore, it is not real profit. On the contrary, under the shelter of that profit, a lot of corruption can take place. Therefore, the hon. Minister will have to remain alert and watchful because he is managing many trading concerns which are monopoly concerns and which behave in a monopolistic manner. He must restrain them from behaving in a monopolistic manner and he must not be guided by the profitability of the trading concerns.

With these words, I again sympathise with the hon. Minister because he has inherited the most confused state of affairs in the most important Ministry, namely Civil Supplies and Commerce. The Members of the Opposition are adding more and more confusion, but I hope he will take courage and act in a bold manner so that our management of the supply of scarce commodities like oil, cotton cement and other things, is such that the public is satisfied.

चौधरी बाबू प्रकाश (बाह्य दिल्ली) : सदर साहब, यह मिनिस्ट्री बहुत बड़ी मिनिस्ट्री है, एक जाएंट की तरह से । इसमें कामर्स और सप्लाई है तो है ही, इसके पीछे दुम की तरह कोआप्रेशन भी लगा हुआ है । कोआप्रेशन डिपार्टमेंट भी इसमें शामिल है । जाहिर इस मिनिस्ट्री के बारे में जितनी बातचीत होगी वह ज्यादातर कामर्स और सप्लाई पर ही होगी । मुझे पता नहीं कि हमारे आनरेबल मेम्बर्स कोआप्रेटिव के बारे में भी कुछ कहेंगे या नहीं । मैं तो कोआप्रेटिव के बारे में ही बोलने के लिए यहां खड़ा हुआ हूं । हालांकि दूसरी बातें भी मैं कह देना चाहता हूं ।

यहां दो-तीन बातों का जिक्र आया। यहां सवाल उठा कि मुल्क में मोनोपली हो या न हो। अगर हो तो किस की मोनोपली हो, कैसी मोनोपली हो। यह भी कहा गया कि किस की मोनोपली हो, स्टेट की मोनोपली होनी चाहिए या नहीं होनी चाहिए। अगर स्टेट की मोनोपली हो तो कहा गया कि पहले उसकी खराबियां दूर कर दी जानी चाहिए। लेकिन मेरा कहना है यह है कि स्टेट का ज्यादा से ज्यादा दखल, हिस्सा यहां की इंडस्ट्री और ट्रेड पर होना चाहिए। साथ ही साथ मैं यह भी मानता हूं कि उसकी एफीशियेंसी भी बढ़नी चाहिए। लेकिन मैं यह नहीं कहूंगा कि इसकी एफीशियेंसी नहीं बढ़ती है इसलिए इसको प्राइवेट सेक्टर के हवाले कर दिया जाए। अगर इस किस्म का सवाल कभी आया तो मैं उन लोगों में हूंगा जो इसकी मुखालफत करेंगे। मैंने आज तक इसकी मुखालफत की है और आगे भी करता रहूंगा। मेरी राय में जहां-जहां भी मुनासिब हो, जहां-जहां भी पासिबल हो, स्टेट सेक्टर को बढ़ाया जाए और ज्यादा से ज्यादा बढ़ाया जाए। इसके लिए कामर्स मिनिस्ट्री के अन्दर पूरा बन्दोबस्त किया जाए।

इतना कह कर मैं यह भी कहूंगा कि यह जो मिनिस्ट्री है—मैं कोई बहुत हिसाब-किताब नहीं जानता हूं, कामर्स और इंडस्ट्री से मेरा सम्बन्ध नहीं है—लेकिन जो कुछ भी सुनता हूं, बाजारों में, ड्राइंग रूम्स में, हर कहीं तो मुझे लगता है कि हिन्दुस्तान में जो ब्लैक मनी है और आज भी उस ब्लैक मनी का अगर कोई जखीरा जमा हुआ है तो उसके लिए बेफक्री कहा जा सकता है कि आधा जखीरा इस मिनिस्ट्री के जरिए जमा हुआ है। इसको ठीक करने के लिए आपको तरीके निकालने पड़ेंगे। जिस तरह से गांवों में पुलिस का डिपार्टमेंट एक बदनाम डिपार्टमेंट होता है, उसी तरह से गवर्नमेंट आफ इंडिया में यह सब से बदनाम मिनिस्ट्री है। इस वजह से इस में सफाई की बड़ी सख्त जरूरत है। मैं हाउस में बराबर रहा हूं चार पांच साल के अर्से को छोड़ कर। मैं हाउस में 1957 से हूं। मैं शुरू से देखता आ रहा हूं। लेकिन अभी तक कोई सुधार नहीं हुआ है। यहां तक हालत है कि करप्शन दिन-ब-दिन बढ़ती चली गई है। पिछली हकूमत ने और एमरजेंसी में हकूमत ने क्या किया उसको आप छोड़ दें। जो हकूमत है इस वक्त उसको इस चीज को देखना चाहिए। पंडित जवाहर लाल नेहरू के बाद और श्री लाल बहादुर शास्त्री के बाद बहुत लोग जानते होंगे कि मैं जो भी हकूमत रही है उसके खिलाफ लड़ता रहा हूं। 1966-67 के बाद जो हकूमत आई और जिस तरह से काम चला, मैं जानता था कि उसके नतीजे बहुत खराब होंगे। जो हुआ वह आपके सामने हैं। उससे मैं अलग रहा हूं। मैं पाई साहब से इत्तिफाक करता हूं करप्शन को, एडमिनिस्ट्रेशन में कनफ्यूशन को और जो उस में गन्दगी है उस सब को आपको दूर करना होगा। जो उसकी परम्पराएँ बनी हुई हैं, प्रेसीडेंट्स बने हुए, ढांचा बना हुआ है उनको आपको बदलना होगा। हम इलजाम डाल दें कि उन्होंने क्या किया, इससे काम नहीं चलेगा। आज बुनियादी परिवर्तन करने की जरूरत है, ठोस परिवर्तन करने की जरूरत है। समय मेरे पास नहीं कि मैं सुझाव दे सकूं। इनक्वायरी वाले जो मामले हैं, बड़बड़ वाले जो मामले हैं वे छः महीने में खत्म हो जाएंगे और साल डेढ़ साल के बाद बहुत जोर से लोग लोग करने लगेंगे और पूछेंगे कि आपने क्या किया है और अगर हम यही डिफेंस देने लगे जो पहली सरकारें दिया करती थीं तो चीज चलेगी नहीं। इतना कह कर अब मैं कोऑपरेटिव मूवमेंट पर आता हूं।

मैं इसको खुशकिस्मती समझता हूं कि आरिया साहब का कोऑपरेटिव्ज से बहुत पुराना सम्बन्ध रहा है, वह इस में बहुत ज्यादा दिलचस्पी लेते रहे हैं और इसको

एक आदर्श और अच्छी चीज मान कर वह चलते आ रहे हैं। मैं इसके बारे में कहने की हिम्मत इसलिए कर रहा हूं क्योंकि मेरा भी सम्बन्ध इससे चालीस साल पुराना है। गांवों की कोआपरेटिव सोसाइटीज से ले कर नेशनल कोआपरेटिव आर्गनाइजेशन तक से मेरा सम्बन्ध रहा है। आप अच्छी तरह से जानते हैं कि आज जो कोआपरेटिज्म की हालत है उस में वे सिर्फ एक आफिशल मशीनरी बन कर रह गई हैं। कोआपरेटिव नाम की कोई चीज इस वक्त हिन्दुस्तान में नहीं है। कानून इस तरह से बनाया गया कि जिस व्यक्ति को चाहें जिस मौके पर चाहें हटाया जा सकता है, तमाम बोर्ड आफ डायरेक्टर्ज को एक दम डिसमिस किया जा सकता है और दूसरा बोर्ड आफ डायरेक्टर्ज एप्वाइंट किया जा सकता है। किसी अफसर को लगा दें, किसी को हटा दें यह सिलसिला हो गया है। 1967 में जब श्री सुब्रहमण्यम साहब एग्रिकलचर मिनिस्टर बने तो उन्होंने यह सिलसिला शुरु किया। हमने बहुत प्रोटेस्ट किया। लकिन इसके बाद ऐसे-ऐसे कदम उठाए गए जिन से कोआपरेटिव मूवमेंट एक आफिशियल मूवमेंट बन कर रह गई। इससे तो अगर वह आफिशल डिपार्टमेंट रहती तो ज्यादा बेहतर होता क्योंकि कम से कम उसकी डायरेक्ट जिम्मेदारी तो होती। एक कारपोरेशन बने तो भी बेहतर था कम से कम गवर्नमेंट की डायरेक्ट जिम्मेदारी तो होती। कागजों पर और तकरीरों में तो कहा जाता था कि यह वालेंटरी पीपल्ज आर्गेनाइजेशन है इसमें हमारा कोई दखल नहीं है लेकिन असल में क्या होता है कि न वह चीज आफिशल रहती है और न ही नान आफिशल रहती है। अब होता क्या है। जो फ्रस्ट्रेपिटड पालिटिशियंज हैं उनको वहां बिठा दिया जाता है, कहीं कोई हार गया तो उसको बिठा दिया जाता है और जिस अफसर की कहीं कोई जरुरत नहीं होती है, जो कहीं एडजस्ट न हो सकता हो उसको वहां भेज दिया जाता है। रिटायर्ड लोगों के लिए तो यह हैवन है, बहिश्त है और उनको वहां भेज दिया जाता है। क्यों यह हालत हुई? आप जानते हैं कि कोआपरेटिव एक वालेंटरी आर्गेनाइजेशन है। दुनिया में इसका डिवेलपमेंट कैसे हुआ इसको भी आप जानते हैं। जब कैपिटलिज्म खास तौर से यूरोप में बढ़ रहा था तो वहां के किसानों ने एक मूवमेंट खड़ी की इस बढ़ते हुए कैपिटलिज्म का मुकाबला करने के लिए। एक वैलेन्टरी आर्गनाइजेशन डेवलप हुआ। तमाम वैस्टर्न यूरोप का ऐग्रीकल्चरल डेवलपमेंट कोआपरेटिव मूवमेंट के जरिए हुआ था। कई सरकारें वेस्टर्न योरप के अन्दर सरकार नहीं बना सकतीं जब तक कि ऐग्रीकल्चर और कोआपरेटिव से डील करने वाला मिनिस्टर न रखती हों। कोई फैसला प्राइसेज का नहीं हो सकता बिना कोआपरेटिव्ज की राय के यू० एस० ए० जो पूंजीपति देश हैं वहां की जो आयल और रुरल इलेक्ट्रिक्ल कोआपरेटिव्ज हैं, फर्टिलाइजर्स को-आपरेटिव्ज हैं वह अपने में इतनी बड़ी जाइंट हैं कि वह आज मुकाबला कर सकती हैं प्राइवेट सैक्टर के बड़े से बड़े जाइंट का और उन्होंने वह कायम की बढ़ते हुए मोनोपली कैपिटलिज्म के खिलाफ। वहां के किसानों ने वह आर्गेनाइज्ड कीं। इसी तरह से कन्ज्यूमर मूवमेंट डेवलप हुआ। सप्लाई का सवाल बढ़ती हुई डेवलपिंग इकोनोमी में उठा तो वहां के मजदूरों ने छोटी छोटी कंज्यूमर कोआपरेटिव सोसायटीज शुरु कीं जो आज जाइंट कन्ज्यूमर कोआपरेटिव सोसाइटीज हैं और वह प्राइस कोट करती हैं, टर्म्स डिक्टेट करती हैं इकोनोमी के ऊपर न कि प्राइवेट ट्रेडर्स या कैपिटलिस्ट्स। कम्युनिस्ट कंट्रीज के अन्दर, सिवाय रशिया को छोड़कर, जितनी भी ऐग्रीकल्चर और कंज्यूमर इकोनोमी है वह तमाम की तमाम

कोआपरेटिव टाइप आफ आर्गेनाईजेशन पर बेस्ड है। इस लिए कोआपरेटिव की इम्पोर्टेंस आप समझ सकते हैं। यही कारण था कि जब पहली पांच साला योजना बनी तो कोआपरेटिव को एक बुनियादी स्थान प्लानिंग कमीशन की रिपोर्ट में दिया गया और यह कहा गया कि कोआपरेटिव सोसायटी का हमारी इकोनोमी को बिल्ड करने में एक बहुत बड़ा हिस्सा होगा। बल्कि यहां तक कहा गया कि एक तरफ पब्लिक सैक्टर हो, प्राइवेट सैक्टर डेवलप करे और उन के बीच में कोआपरेटिव सैक्टर डेवलप हो और वह ज्यादा से ज्यादा फैलता जाय। यह पौलिसी डिसीजन लेने के बाद कोआपरेटिव और पंचायत को साधन माना गया देश की इकोनामी को डेवलप करने का।

सिविल सप्लाई का जहां तक प्रश्न है उस सिलसिले में शहरों की जरूरत की तरफ़ ही ध्यान जाता है, गांवों के लोगों की जरूरत की तरफ ध्यान नहीं देते हैं। सिविल सप्लाई के सवाल को ले कर आज हम बड़े-बड़े शहरों तक ही कनफ़ाइन्ड हैं, उसी के लिए कोआपरेटिव बना रहे हैं। और जितनी कंज्यूमर कोआपरेटिव्ज हैं वह सब आफिशियली रन हैं, डायरेक्टर केवल नाम के लिए हैं। वह अपना भत्ता वगैरह ही बनाने में लगे रहते हैं। तो जब कोआपरेटिव को इतनी इम्पोर्टेंस दी गई तो पौलिसी डिसीजन लिया गया और उस की रोशनी में जहां पहले मिनिस्टर कोआपरेटिव के चेयरमैन होते थे, नौन-आफ़िशियल उस के चैयरमैन बने थे। वैकुन्ठ भाई मेहता कमेटी बैठी जो इंडियन कोआपरेटिव मूवमेंट के ग्राण्ड फ़ादर रहे हैं, इस बात को हमारे मंत्री जी अच्छी तरह जानते हैं। उन की रिपोर्ट है, मिनिस्ट्री ने कमेटी अपाइंट की थी, उस की रिपोर्ट है डीसेन्ट्रैलाइजेशन की। उस के अनुसार कानून बदला गया और आखिर में यह कहा गया कि तमाम कंट्रोल, फ़ीरमेशन सुपरविजन, रजिस्ट्रेशन इंस्पेक्शन, आडिट सब कोआपरेटिव तरीके पर कर दिया जाय। कम्युनिटी डैवलपमेंट और को-आपरेटिव का डिपार्टमैंट अलग-अलग क्रिएट किया गया, दोनों के सैक्रेटरी अलग-अलग रखे गए। एक मिनिस्टर थे, लेकिन डिप्टी मिनिस्टर भी काम करते थे। आफिसरी के एप्वाइन्टमैंट के बारे में यह तय गिया गया कि यहां पर को-आपरेटिव डिपार्टमेंट सिर्फ एक डिपार्टमेंट नहीं है, बल्कि यह आईडिया है, विचार है, संगठन है। इसलिए वहां ऐसे आफिसर्स को रखा जाये, जो उससे वाकिफ हों। जो ट्रेन्ड होते थे, रजिस्ट्रार होते थे, नीचे काम करते थे, उनको सैक्रेटेरिएट में लाते थे। हम कोशिश करते थे कि ऐसे आदमी सैक्रेटरिएट में आयें, जो 3 साल रजिस्ट्रार रह चुके हों, और रजिस्ट्रार ऐसा आदमी आये, जो काफी दिन फील्ड में काम कर चुका हो। लेकिन आज वह सब खत्म हो चुका है।

13 hrs.

मैं किसी पर आक्षेप नहीं करना चाहता। मिसाल के तौर पर मैं बताना चाहता हूं कि को-आपरेटिव डिपार्टमेंट के जो सैक्रेटरी हैं, वह अच्छे आदमी होंगे, लेकिन सुना है कि वह 1978 में रिटायर होने वाले हैं। आप बतायें कि वह इतने दिनों में क्या कर सकते हैं।

को-आपरेटिव डिपार्टमैंट की सब चीजें डी-आफिशियलाइजेशन की दूसरी रिपोर्ट में मौजूद हैं। किस तरह से अलग डिपार्टमेंट क्रियेट किया गया, किस तरह के ला और रूल्ज चेन्ज किये गये, आफिसर्स चेन्ज किये गए, बल्कि ट्रेन्ड आफिसर्स के मुताबिक फैसले किये गए ये तमाम बातें रिपोर्ट में मौजूद हैं। बोर्ड आफ डायरेक्टर्स में कितने आफिशल

[चौधरी ब्रह्म प्रकाश]

हों । कैडिट सर्वे कमेटी की 1952 की रिपोर्ट के बाद सारे हिन्दुस्तान के को-आपरेटर्स आफिशियल्स, नान-आफिशियल्स, मिनिस्टर्स सब मिले थे और मुझे पूरा ध्यान नहीं, शायद पटना में मीटिंग हुई थी । उस में यह फैसला हुआ था कि गवर्नमेंट कितना रुपया को-आपरेटिव में इन्वैस्ट करती है, इससे इसका सम्बन्ध नहीं है कि गवर्नमेंट के डायरेक्टर्स उसमें कितने होंगे । यह तय कर दिया गया था कि कोई भी पोजीशन हो, 3 से ज्यादा डायरेक्टर नहीं होंगे किसी भी को-आपरेटिव आर्गेनाइजेशन के अन्दर । यह फैसला कम्प्रोमाइज फैसला था जिसमें प्लानिंग कमीशन के मेम्बर, गवर्नमैंट आफ इंडिया के मिनिस्टर, स्टेट मिनिस्टर, हिन्दुस्तान के को-आपरेटर्स शामिल थे । लेकिन आज तमाम के तमाम बोर्ड आफ डायरेक्टर्स आफिशल हो जाते हैं और आफिसर्स यह कहते हैं कि चूंकि हमारा इन्वैस्टमैंट ज्यादा है, इसलिए हम व्यवस्था करेंगे, हम डायरेक्टर रहेंगे । किसी नान-को-आपरेटिव आर्गेनाइजेशन के मामले में एक पार्टिकुलर डिपार्टमेंट का कुछ रुपया लगा हुआ था, तो हमने कहा कि रुपया वापिस कर दो मगर रुपया रखकर वह उस पर कंट्रोल करना चाहता था । वह पालिसी गवर्नमेंट की पहले नहीं थी, जो कि अब चेंज हो गई है । इसको देखना चाहिए ।

एक बार नहीं, बार बार इस पर बहस हुई है कि लार्ज सोसाइटीज बननी चाहिए या स्माल सोसाइटीज बननी चाहिएं, विलेज सोसाइटीज होनी चाहियें । यह ठीक है कि कैडिट सर्वे कमेटी की रिपोर्ट के मुताबिक लार्ज साइज सोसाइटीज बननी चाहियें, लेकिन बार-बार इस सवाल को उठाया गया । पं० जवाहरलाल जी के सामने भी सवाल आया, नेशनल डैवलपमेंट कौंसिल में भी सवाल उठाया गया, लेकिन बार-बार इसको टर्न डाउन किया गया । सन् 1952 से 1965 तक रिजर्व बैंक के आफिसर्स और मिनिस्टर्स की तरफ से इस सवाल को उठाया गया, लेकिन इसको एफिशियेन्सी के नाम पर रद्द कर दिया गया कि हम को-आपरेटिव प्रिंसिपल्स को खत्म नहीं करना चाहते हैं । आज यह फैसला बदल दिया गया, इस वक्त लार्ज स्केल सोसाइटी आर्डर आफ दी डे हैं । मेरे पास दरख्वास्त आई हैं कि दिल्ली में भी 150 सोसाइटीज हैं, जब कि 40 सोसाइटीज रहनी चाहियें, कहा गया कि 40 में एडजस्ट कर दो । यह को-आपरेटिव की पालिसी और प्रिंसिपल्स नहीं हैं ।

इसलिए चेयरमैन साहब, मैं आपके जरिये निवेदन करूंगा कि इस पर नये ढंग से सोचने की जरूरत है और वहीं जाने की जरूरत है, जहां सन् 1952 में हम थे । आप सबसे आखिरी एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की रिपोर्ट निकालिये । आप एक वर्किंग ग्रुप बैठाइए जो जल्दी से जल्दी सारी रिपोर्टस को स्टडी करे और आप के साथ बैठ कर इन तमाम बातों पर विचार करे कि आगे क्या हो, किस तरह से इस का ऐडमिनिस्ट्रेशन होना चाहिए, किस तरह से कोआपरेटिव सोसाइटी का क्या स्ट्रक्चर होना चाहिए, उस में डायरेक्टर्स की क्या पोजीशन होनी चाहिए, रूल्स रेगूलेशंस और ला में क्या परिवर्तन होना चाहिए । इन तमाम बातों पर वह विचार करे क्यों कि आप जानते हैं जनता पार्टी का जो मैनिफेस्टो है जिस के साथ आज मैं हूं उस में सब से ज्यादा एम्फैसिस इस बात पर दिया गया है कि अब हम विलेज को और गरीब लोग को बेस बना कर अपनी एकोनामी को बिल्ड करेंगे । कोई भी देश चाहे वह कम्यूनिस्ट कंट्री हो चाहे कैपिटलिस्ट कंट्री हो, बिना कोआपरेटिव को माध्यम बनाये हुए अपनी एकोनामी को बिल्ड नहीं कर सकता है ।

रहिया ने कोशिश की लेकिन ऐग्रीकल्चर फील्ड में वे फेल रहे। उन्होंने बहुत कोशिश की लेकिन सफल नहीं हो सके। इस वास्ते फिर से आप को इस में बहुत मेहनत करनी पड़ेगी। मुझे बड़ा बहुत बड़ी हैरानी होती है कि इतनी बड़ी मिनिस्ट्री यह है, कैसे इस के साथ आप न्याय कर सकेंगे लेकिन मेरा खयाल भी इस के साथ-साथ यह है कि अगर कहीं किसी और मिनिस्टर साहब के पास गलती से चली गई तो यह काम कहीं और न पीछे चला जाय। इसलिए मैं आप से कहूंगा कि आप जल्दी से जल्दी ठोस कायवाही इस के ऊपर करेंगे। मैं बहुत तफसील में नहीं गया हालांकि मेरे पास इस समय सब कुछ है। लेकिन मैं अब केवल यही कहूंगा कि आप बहुत ठोस कदम उठाइए कोआपरेटिव को पुनर्जीवन देने के लिए। यही मेरा निवेदन है।

श्रीमती अहिल्या पी० रांगनेकर (बम्बई उत्तर-मध्य) : अध्यक्ष महोदय, मैंने बहुत गौर से विरोधी दल के माननीय सदस्य श्री पाई साहब का भाषण सुना। सब सुनने के बाद मुझे एक अंग्रेजी कहावत की याद आ गई —

It was like the pot calling the cattle black.

यह जो आजकल परिस्थिति हो रही है सीरियल्स-सप्लाई की और एक्सपोर्ट की यह तो सब पिछले सालों से जो पिछला कारोबार चल रहा था उस के कारण है। उन्होंने इसे कबूल किया है और कहा है कि बहुत अच्छी चीज है और हमें मालूम है दो साल से स्टीम बन कर के रखी थी, अभी मौका मिला है तो बहुत जोर से स्टीम बाहर आने लगी है। उसका भी हम स्वागत करते हैं। लेकिन इन्होंने एक बात बताई कि अगर हम एक्सपोर्ट नहीं करेंगे तो हम इस देश में पैरिश हो जाएंगे, हमारा सत्यानाश हो जायगा। मैं इस चीज को नहीं मानती। उन्होंने बहुत सारे उदाहरण दिए, मैं और किसी के बारे में अपोज नहीं करूंगी लेकिन एक उदाहरण उन्होंने दिया कि अगर अरब कन्ट्रीज में 30 रुपये किलो चावल खरीदते हैं तो हमारे देश से चावल जाना चाहिए। यही पुराना तरीका था कि अपने देश के लोगों को भूखे रख कर चावल आदि चीजें बाहर भेजी जाती थीं जिस के लिए हमारी औरतों को बेलना उठाना पड़ा था, यह उन्हें भूल नहीं जाना चाहिए।

मैं दो ही तीन मिसालें देना चाहती हूं। उन्होंने एक बात रखी थी कि हमारी क्रय शक्ति कम हो रही है। लेकिन यह एक विशेष सर्किल है। क्रय शक्ति कम हो रही है, हम खरीद नहीं सकते इसीलिए परदेस में भेजना, यह बात तो गलत है। अपनी क्रय शक्ति हम बढ़ा सकते हैं। लेकिन आज जो हमारी एकोनामी परदेस से आने वाले पैसों के ऊपर निर्भर रहती है इसलिए ज्यादा बोझा हमारे ऊपर पड़ता है और हमें बहुत सारी चीजें जो एक्सपोर्ट करनी पड़ती हैं वह सबसिडाइज्ड रेट पर करनी पड़ती है। हमें उस में नुकसान होता है। हमें फारेन एड लेनी है लेकिन जिस में कोई शर्त नहीं हो। जैसे हम देखते हैं कि सोशलिस्ट कन्ट्रीज के साथ जो हमारा ट्रेड है उस में कोई स्ट्रिंग नहीं है। लेकिन जो वैस्टर्न कन्ट्रीज से हमारा ट्रेड है, हम उन से जो पैसा कर्ज के रूप में लेते हैं, उस में बहुत सारी शर्तें ऐसी होती हैं जिन का दबाव हमारी इकानमी पर, हमारे आर्थिक ढांचे पर पड़ता है। इसी लिये हम देखते हैं कि बहुत सारी चीजें जिन की जरूरत हमारे देश में है, जैसे बहुत सारा-मैटीरियल, वह भी एक्सपोर्ट करना पड़ता है। अगर हमें अपने देश को बचाना है तो इस तरह का जो ढांचा है उस को हमें बदलना चाहिए। जब तक यह नहीं बदलेगा, जब तक हम फौरेन-करेंसी पर निर्भर रहेंगे, तब तक यह विशेष

[श्रीमती अहिल्या पी० रांगनेकर]

सर्किल चलता रहेगा और इस देश में सुधार होने वाला नहीं है।

विरोध पक्ष के माननीय सदस्य ने कहा कि यह सरकार एक्सपोर्ट बहुत कम कर रही है—ऐसी बात नहीं है। मैं एक ही मिसाल आप को देना चाहती हूं—स्टेनलेस स्टील, एम्ब्रायडर्ड फैब्रिक्स, हैण्ड निटिंग मशीन्ज आदि का टारगेट 1976-77 में 500 लाख रुपए था, जिस को उन्होंने 347 लाख रुपए तक पूरा किया, लेकिन इस सरकार ने इस का टारगेट 1000 लाख रखा है, इस के मायने हैं कि इस सरकार ने दुगुना टारगेट रखा है। इसलिए ऐसा नहीं मानना चाहिए कि हमारी एक्सपोर्ट कम हो रही है, बल्कि हमारे फाइनेन्स मिनिस्टर ने एक्सपोर्ट के बारे में 6 हजार करोड़ रुपए का अनुमान लगाया है। इस लिए मेरा कहना है कि कई चीजों का एक्सपोर्ट कम होना चाहिए, इस के कम करने से हमारे देश को कोई नुक्सान होने वाला नहीं है।

हमारे यहां आज बहुत सी फैक्ट्रीज बन्द हैं, जूट मिलें बन्द हैं, टैक्सटाइल मिलें बन्द हैं और जो टैक्सटाइल मिल्ज आप के हाथ में हैं उन का कारोबार तो बहुत ही बुरे तरीके से चल रहा है। अभी एक वेस्टर्न इण्डिया मिल आप ने बम्बई में अपने हाथ में ली है। 6 मिलें अभी और बन्द होने वाली हैं। नेशनल टैक्सटाइल कारपोरेशन के हाथ में जो भी कारोबार जाता है, ठीक ढंग से नहीं चलता है। सब से पहले तो मैं यह चाहती हूं कि इस कारपोरेशन के पर्सोनल को बदलना चाहिए। मुझे मालूम नहीं किस आधार पर, किस मैरिट पर उस में लोगों को लिया गया है, कोई रिश्तेदारी के कारण आए होंगे कोई दूसरे कारणों से आय होंगे—इस लिए, इस को पूरा बदलने की जरूरत है।

अभी कोहिनूर मिल आप ने 15 करोड़ रुपए देने के बाद अपने काबू में ली। पहला काम वहां पर क्या हुआ? जो हमारे वहां कांग्रेस के कैण्डीडेट थे उन के 6 लाख रुपये के बैनर वहां पर तैयार किये गए, टैक्सटाइल का कपड़ा तैयार नहीं हुआ, बैनर्स तैयार हुए। चूंकि चुनाव में जनता पार्टी ने उस को डीफीट दिया था, इसलिए अब वह मंत्री बन गए हैं। वहां मजदूरों ने एक महीना काम किया, प्रोडक्शन बढ़ाया, लेकिन उस के बावजूद भी वहां के मैनेजमेन्ट और नेशनल टैक्सटाइल कारपोरेशन ने, जो उस में भागीदार है, मजदूरों को पगार नहीं दी। अगर एक महीना काम करने के बाद भी मजदूरों को पगार नहीं मिलती है तो यह कारपोरेशन क्या करती है मेरा ऐसा कहना है कि यह कारपोरेशन प्रोडक्शन के बारे में, डिस्ट्रीब्यूशन के बारे में, माल बेचने के बारे में अच्छे तरीके से काम नहीं करती है, उसमें करप्शन बहुत चलती है। अभी टाइम बहुत कम है, वरना मेरे पास ऐसी बहुत सी मिसालें हैं जिन से मैं वहां चल रही करप्शन को बता सकती हूं। मेरा यह कहना है कि आप पूरी टैक्सटाइल इण्डस्ट्री को नेशनलाइज कीजिए, वरना इस में सुधार होने वाला नहीं है। आप यह देखिए कि मिलें सिक क्यों होती हैं? ऐसी बात नहीं है कि उन की प्रोडक्शन बिक नहीं सकती है, उन के मैनेजमेन्ट में इतनी गड़बड़ होती है जिस की वजह से वे सिक हो जाती हैं। हम ने इस के बारे में जो कमेटी बनाई थी, उस की रिपोर्ट है कि उन के कारोबार में गड़बड़ होने की वजह से वे बन्द हो जाती हैं। इसलिए मेरा मंत्री महोदय से कहना है—टैक्सटाइल का खाता आप के हाथ में है, यदि आप इस में सुधार लाना चाहते हैं तो आप इस के नेशनलाइजेशन के बारे में तय करें और जब तक तय नहीं कर सकते हैं, तब तक आप को टैक्सटाइल कारपोरेशन की रचना के बारे में सोचना चाहिए, उस में परिवर्तन लाना चाहिए

मेरे पास टाइम थोड़ा है, इसलिए अब में सिविल सप्लाइज के ऊपर जाती हूं। सिविल सप्लाई का जहां तक सवाल है, मैं यह देखती हूं कि कीमतें बहुत बढ़ गई हैं। अभी भी बहुत से लोगों को कीमतें बढ़ाने का ख़याल आता रहता है और इतनी चेतावनी देने के बाद भी उन्होंने अभी कोई सबक नहीं सीखा है। मंत्री महोदय ने जो रिपोर्ट में फीगर्स दी हैं वे जनवरी तक की फीगर्स हैं लेकिन जनवरी के बाद भी प्राइसेज बहुत ज्यादा बढ़ गई हैं, यह चीज ध्यान में रखनी चाहिए। जनवरी से अप्रैल तक इतनी ज्यादा प्राइसेज बढ़ गई हैं जिन का कोई हिसाब नहीं है महाराष्ट्र के जो फीगर्स हैं वे मेरे द्वार में हैं। और मैं उन को आप के सामने रखना चाहती हूं। चावल की कीमत 25 फीसदी बढ़ गई है, तूर दाल की कीमत 35 से 90 प्रतिशत बढ़ गई है। इतनी कीमत पहले कभी बढ़ती हुई नहीं देखी थी। ग्राउण्डनट आयल की कीमत तो 112 फ़ीसदी बढ़ गई है। यह अप्रैल तक की फीगर है। कोकोनाट आयल की 32 फ़ीसदी, बासमती की 64 फ़ीसदी और मसूर को 62 फ़ीसदी कीमतें बढ़ गई हैं।

इस महीने की 7 तारीख को आपने एक मीटिंग बुलाई थी, जिस में ट्रेडर्स और इण्डस्ट्रियलिस्ट्स आए थे और आपने उन से अपील की थी कि उनको खुद कीमत कम करनी चाहिए लेकिन मुझे ऐसा लगता है कि अभी तक उन्होंने उस अपील पर रेस्पोंड नहीं किया है और मैं ऐसा सोचती हूं कि वे कीमतें कम नहीं करेंगे। उनको अगर सबक सिखाना है, तो अपील करने से कुछ नहीं होगी। मैं आप के सामने ग्राउण्डनट आयल की मिसाल रखना चाहती हूं। पिछली गवर्नमेंट ने इसके लिए पांच साल 520 करोड़ रुपए के लाइसेंस दिए थे तेल बाहर से लाने के लिए लेकिन बाहर से वे केवल 60 करोड़ रुपए का तेल लाए और बाकी 440 करोड़ रुपए का तेल इन्टरनेशनल मार्केट में बेच दिया। इससे जो उन्होंने पैसा कमाया है, उस के लिए सिर्फ़ वार्निंग ही दे दी है और यह कह दिया है कि हम तुम्हारे लाइसेन्स रद्द कर देंगे। यह वार्निंग काफ़ी नहीं है। अगर आप को कुछ करना ही है तो जो लाइसेन्स दिये गये हैं और जो तेल बाहर बेच कर इन्होंने पैसा कमाया है, वह सरकारी ताबे में लेना चाहिये और दूसरा तेल खरीदने में इस्तेमाल करना चाहिये, नहीं तो वे यह कहेंगे कि इस साल नहीं तो अगले साल हम लाइसेन्स ले लेंगे। गोदरेज साहब जो महाराष्ट्र में आयल के सब से बड़े मोनोपोलिस्ट हैं उन्होंने एक स्टेटमेंट निकाला है कि तेल की कमी है और लाइसेन्स नहीं मिलता है। मैं इस बात का स्वागत करती हूं कि आप ने इस लोगों को लाइसेन्स नहीं दिया है और स्टेट ट्रेडिंग कारपोरेशन के थ्रू आप को तेल खरीदने का लाइसेन्स देना चाहिये जिससे काला बाजारी न हो। गोदरेज साहब बहुत बड़े आदमी हैं और उन के पास पैसे की ताकत है जो सब कुछ खरीद सकती है लेकिन मुझे विश्वास है कि वह इस गवर्नमेंट को नहीं खरीद सकेंगी और आप एस० टी० सी० के थ्रू ही तेल मंगायेंगे।

तेल के बारे में एक बात और मुझे कहनी है। मैं देखती हूं कि गवर्नमेंट ने यह तय किया है कि ग्राउंड सीड्स 9 करोड़ रुपये का वह एक्सपोर्ट करेगी और बाहर से बेजिटेबिल आयल इम्पोर्ट करेगी। यह मेरी समझ में नहीं आता है। आप बेजीटेबल आयल का इम्पोर्ट कर रहे हैं। उस से आप को एक करोड़ रुपये की इम्पोर्ट ड्यूटी मिलने वाली है। आप ग्राउन्ड नट एक्सपोर्ट करते हैं और बेजीटेबल आयल इम्पोर्ट करते हैं, यह नहीं होना चाहिये।

[श्रीमती अहिल्या पी० रांगनेकर]

दूसरे शूगर के बारे में जो हमारी एक्सपोर्ट पालिसी है उस के बारे में मैं कहना चाहती हूं। इस के बारे में मेरा कहना यह है कि गन्ने की खेती करने की हमारी जो ताकत है उस के मुताबिक 1975 में हमारे यहां 6.1 किलोग्राम प्रति व्यक्ति खपत की ताकत थी। वह ताकत 76-77 में घट गयी और हमारे देश में कंजम्पशन की ताकत घट गयी। आप फिर भी शूगर को एक्सपोर्ट कर रहे हैं और वह भी सबसीडाइज्ड रेट्स पर। हमारे यहां शूगर चार रुपये किलो मिलता है और वहां आप विदेशों में इसे कम कीमत पर बेच रहे हैं। यहां तो आप इसे सबसीडाइज्ड नहीं करते और बाहर भेजने में यह करते हैं। हिन्दुस्तान में जब भी प्रोडक्शन बढ़ जाता है तो कीमतें कम हो जाती है। हमारे यहां शूगर का प्रोडक्शन अब जितना हो रहा है उतना पहले कभी नहीं हुआ। लेकिन फिर भी शूगर की कीमत कम नहीं हो रही। इस सब के बावजूद किसान को कुछ नहीं मिलता, कंज्यूमर को कुछ नहीं मिलता है। हमारे जो बड़े बड़े कारखानेदार हैं, मिल वाले हैं वे सारा मुनाफा ले जाते हैं न तो मजदूर को कुछ मिलता है और न कंज्यूमर को कुछ मिलता है। इस को आप को देखना चाहिये।

हमारी जरूरत की जो चीजें हैं, जैसे प्याज है इस को गरीब से गरीब आदमी खाता है। प्याज भी आप एक्सपोर्ट करने लगे हैं। अब शायद आप ने इसका एक्सपोर्ट बंद कर दिया है। इस संबंध में आप से बड़े बड़े आदमियों का एक डेपूटेशन भी मिला था जिसन मांग की थी कि इसका एक्सपोर्ट खोल दिया जाये। बड़े बड़े लोग प्याज किसान से 6 सौ रुपये टन खरीदते हैं और 24 सौ रुपये टन में उसे बेचते हैं। इसके मायने यह है कि किसान और कंज्यूमर को कुछ नहीं मिलता, सब बीच वाले लोग खा जाते हैं। आप के एक्सपोर्ट करने से प्याज की 64 परसेंट प्राइसिज बढ़ गयी हैं। प्याज में दलाल लोग दलाली खा जाते हैं और किसान मरता है, कंज्यूमर भी मरता है। अगर आप को इसका एक्सपोर्ट करना भी पड़े तो इसे स्टेट ट्रेडिंग कारपोरेशन के जरिये से करना चाहिये।

एक बात मुझे यह कहनी है कि जो यह कहा जाता है कि मजदूरों को पैसा देने से प्राइसिज बढ़ जाती हैं, यह ठीक नहीं है। क्योंकि गये साल ही आप ने देखा कि आप ने मजदूरों का 15 सौ करोड़ रुपया बेज फ्रीज करके रख लिया फिर भी प्राइसिज कम नहीं हुई बल्कि बढ़ती ही गई इसलिये मैं कहना चाहती हूं कि मजदूरों की आमदनी और प्राइसिज में कोई संबंध नहीं है। मजदूर तो गरीब ही होता जा रहा है। आज भी 75 परसेंट से ज्यादा लोग दरिद्रता की रेखा से नीचे हैं। इसलिए हम को यह नहीं करना चाहिये। कम से कम उन्हें खाना तो मिलना चाहिये, दो टाइम रोटी तो मिलनी ही चाहिये।

चीनी आप शहरों में देते हैं लेकिन देहातों में नहीं देते है मेरी मांग है कि देहातों में चीनी देने की आप को व्यवस्था करनी चाहिये और वहां भी लोगों को सस्ती चीनी मिलनी चाहिये, कम कीमत पर चीनी मिलनी चाहिये।

आप ने कीमते कम करने की जो इच्छा व्यक्त की है वह बहुत अच्छी है। लेकिन मैं आप को बतलाना चाहती हूं कि देश के व्यापारियों पर मेरा बिल्कुल विश्वास नहीं है। स्मगलरों पर भी आप को रोक लगानी चाहिये।

श्रीमती की तरफ से मैं यही कहना चाहता हूं कि हम आप को समय देने के लिये तैयार हैं। एक दो महीने में अगर कीमतें कम हो जायें तो बहुत अच्छी बात होगी। लेकिन अगर कीमतें कम नहीं होंगी तो फिर हमें दौड़ कर उठाना पड़ेगा, इतना ही इशारा दे कर मैं समाप्त करती हूं।

SHRI K. LAKKAPPA (Tumkur) : Mr. Mohan Dharia is wedded to so many subjects on commerce. I know he is a competent Minister. But he can't be loaded with various subjects handled by various ministries in the previous Government.

The previous Government did certain exercises on export promotion and they brought about some successes also. We should not discredit anything on political considerations. My friend Mr. Pai has also made it clear. We should see to the growth of our national economy and export promotion. Mr. Mohan Dharia could do better and he could continue with the previous performance. The export-promotion performance of the previous government could be continued by the present Ministry, which has come to power 3 months ago. We must see that the export promotion efforts become successful.

The explanatory memorandum of the Central Budget for 1977-78 was released in the preceding session of Parliament. This was given before the final budget was introduced in this session. What we see is that export subsidies have been increased by substantial amounts. Before the budget is presented substantial amounts have been raised. Why ? Export susbidy will ultimately create a burden on Indian economy. In 1977-78 expenditure on export promotion has risen by 73.6 percent. We spent Rs. 41·2 crores on export promotion in the financial year 1976-77. This figure has increased to Rs. 295·9 crores in 1977-78, the present budget. They are proposing to spend Rs. 303 crores on export promotion but the total allocation in the current financial year is Rs. 288 crores or 93% of the total. It is earmarked for export promotion. Rs. 181 crores or 57% is to be given as cash incentive to exporters. Who are those exporters ? We know. Rs. 30 crores is set aside for giving subsidy on sugar export alone.

We are spending a huge sum of money on subsidy on fairs and exhibitions. It may be stated that they are relevant. But why a lavish spending on the fairs and exhibitions is necessary ? You know, that the subsidy given to the products being exported by the exporters is very high. I belive that cash assistance given has not been taken note of while giving direct subsidy to certain items. To me it appears that there is no justification whatsoever for giving such a huge subsidy to exporters for so long. But, that is what we have been doing so far.

At least, I hope the present ministry will shut out a certain subsidy that is given to exporters under the export promotion scheme. The budget does not reflect that at all. We therefore feel that the present Government should see to it that the Indian consumers are not allowed to bear that burden of such a huge subsidy that is given to exporters in their export promotion. For any price rise for this sort of an arrangement, the domestic buyers have to pay for some of their products. My hon. friend has already quoted certain facts about it.

Take for example sugar export. Why should a foreign buyer pay less for our sugar as compared to the Indian buyers ? I do not see any justification at all in this. Why should we pay such an unreasonable subsidy to our foreign buyers at all ? My point is that the consumer items must be removed completely from the payment of a high subsidy for export promotion. The other point is that the surplus capacity should be made use of to find foreign market for their products. I do not mind there a limited subsidy being allowed. We cannot get the goodwill from the other countries even if we allow subsidy on unproductive items which are economically as well as politically not viable.

As far as subsidy on export items is concerned, our Government should take certain steps to ban paying such a high subsidy on such items. They should make an exercise in this regard to see that the export promotion is done keeping in view the Indian economy in its proper perspective.

Coming now to export houses, there are certain big consumer cooperative houses that are operating in this country. That may be the reason why we find a lot of provision being made in this budget for the subsidy on exports. What should be the new strategy that we have to adopt ? A lot of exercise has been done by the previous Government in this regard. Since Shri Mohan Dhaia was also in the previous Government, he should not avoid the responsibility. Since he was controlling at a certain point of time, being in charge of this ministry, he should not escape from that res-

[Shri K. Lakkappa]

ponsibility. Besides that, he was also in the Planning Commission and he was in charge of planning of this country. He had not been able to explore the possibility of finding markets where we can send our goods and comfortably capture the market. I do not think we have made any effort in that regard. I only want to emphasise that a genuine effort must be made by him to find out markets in the Oil Exporting countries—OPEC—where we can explore the possibility for finding markets for our goods. We can even try; that in the Middle-East Muslim countries as also in European countries.

The previous Government had made several efforts for the past three years to export to these countries. That should not be discouraged. Though a new Government has come into being at the Centre, Shri Dharia was also there in the previous Government. Of course, I see the point that most of the Members of this House are quite new. You should take steps to see that there is an increasing sale of the Indian goods in other countries also such as Iran, Saudi Arabia, Kuwait and so on and so forth.

In this connection, let me give you information to convince you of the impressive import requirements of these countries from here having been increased.

But the situation has been exploited by the western countries to sell their goods there. Britain, Italy, France and USA took advantage of this opportunity more especially. India should take advantage of the vast opportunities that are available in the OPEC countries. Greater efforts should be made to export in these countries so as to cut down the opportunities being utilisd by the western countries.

I do not know the mind of the present goverment about nationalisation but both the public sector and the private sector are operating in our country. Now, what is our Trade Development Authority doing these days ? It is busy visiting more countries but not probing new markets for our items. In the OPEC countries we should have commercial intelligence. Because of lack of commercial intelligence, in the OPEC countries we find failure on the front of joint ventures. Joint ventures in the OPEC countries on a scientific basis is very necessary and the new government must exercise its mind in this respect.

Sir, yesterday I received a telegram from Karnataka. In Karnataka there are small growers of onion. In Karnataka we have successfully brought about land reforms and small cultivators there have taken to large-scale growing of onion. Now, what has happened ? Sri Lanka was importing lot of onion from our country. Now, the export of onion is stopped. Prices have fallen. People are not getting the price. Onion is a perishable item. You have to help these poor farmers. The farmers are crying and I received a number of telegrams. The export of onion to the neighbouring countries like Sri Lanka etc. should be allowed. There should be organised co-operatives. It does not matter even if it is organised through other agencies. Now, the previous Governmet had created a branch in the S.T.C. to look into the various problems. It is because we had made certain exercise on that. In so far as Southern States are concerned, we have been exporting raw materials like hides and skins. But we are not getting good prices for them. Why cannot an organised public sector unit be created for this purpose so that it may collect the raw hides and skins from the various parts of Southern States and see that the finished goods are exported, because we have to pay a fantastic price for the finished goods even though we have got plenty of raw material in our country ?

Sir, your Ministry is doing the distribution work through the co-operative system. The cooperative system has got deep-roots in our country. But it is not working properly; it is not functioning properly. In place of cooperative system, cooperative capitalism has started working in the name of cooperatives. Corruption in the co-operative field is rampant. The previous Government had appointed an Enquiry Commission to go into the functioning of the co-operative societies in Tamil Nadu. In the field of co-operatives, the work is not handled properly and a real co-operative spirit is to be instilled in the minds of the people. Wherever loopholes are there in the legislation, they have to be plugged and there is a need for the entire reorganisation and revamping of co-operative movement in our country. Recently there was a Conference of Asian Countries on the subject of Co-operative Credit and Financial Management, held in Madras. The Conference had made deliberations and some conclusions were drawn. Members from various parts of Asian countries participated including India, Sri Lanka, Thailand and Bangladesh. One of the recommendations made in the Conference was that credit facilities should be given through the co-operative machinery and provincial co-operatives. Co-operative capitalism should be avoided. The mana-

gerial talent and training in rural sector are absent. There is a need for a streamlining the co-operative machinery so that the poor farmers get benefit. In that respect, the Sivaraman Committee has also made some recommendations. I hope the hon. Minister is aware that there should be a co-operative spirit among the people and its growth cannot be judged by its size or the number of Members it has on its roll. It should be judged by the services it affords to the weaker sections, poorer sections and vulnerable sections of the people. Out of Rs. 170 crores provided for this purpose, they could not even handle a sum of Rs. 70 crores. It means that 2/3 of the co-operatives system is functioning in a sub-standard manner. Therefore reorganisation of the co-operative system from the bottom is very necessary. Recently, a conference for co-operative movement was held at the national level in which you would have participated. But, Sir, I may bring to your kind notice one fact, that is, that the Co-operative Unions, Marketing Federation, Sugarcane co-operative unions, etc. have all got vested interests. A spirit of co-operative capitalism has developed in our country. Unless such vested interests are broken and other measures are taken, co-operatives will get into the hands of vested interests and will not benefit common people. The rural people should be helped by Co-operatives and so the co-operative movement in the country has to be reorganised. The present government says that there is going to be no witch-hunt; with all that every day they are denigrating the previous government by name. It does not matter; we can take it and stand it for some time; but not for all times; we cannot tolerate it. What has the janata party done to the poor? They are doing political gimmicks and appeals. The Prime Minister appeals to the traders, hoarders, blackmarketeers and smugglers to hold the price line. Have they heeded your advice? Will they? Never. They want to hold the country to ransom; they increase the price. Still you say you do not require any law. You criticise the excesses committed during the emergency but you do not say one good word about the discipline that was found in those days. My friend Brahmananda Reddy was making a statement. Do you think that by sprinkling ganga waters on hoarders and black marketeers you can make them take a philosophical attitude? The price of groundnut oil has risen from Rs. 9 to 10 and from Rs. 10 to 11. Similarly the price of sugar has increased; dalda price has risen. You cannot control any of these things. What about cement? You cannot say a word about nationalisation of sugar mills in U.P. which was demanded by 350 Members of Parliament in the previous regime. Is this government going to nationalise those mills and remove this industry from the stranglehold of vested interest in U.P.?

What has been the decision of the government about establishment of a coconut board in Karnataka. Karnataka is one of the biggest producers of coconut. It is grown in a number of places in my constituency. We have been urging the government to set up a coconut board so that the grower could get a proper price. Mr. Dharia has got vast experience. He must forget that he is in the Janata party and see that socialist measures are taken. Economic price should be given to the growers. It is not enough to have political freedom; it is necessary to ensure economic freedom to the people. I earnestly appeal to him to see that a remunerative price is paid to the grower and that corruption in all walks of life is wiped out soon.

श्री परमानन्द गोविन्दजीवाला : (खंडवा) माननीय सभापति महोदय, सब से प्रारम्भ में मैं यह निवेदन कर दूं कि उपभोक्ताओं की अनेक समस्यायें हैं और इन समस्याओं के स्वरूप और आकार के बारे में हम बहुत कुछ जानते हैं और मैं समझता हूं कि उन समस्याओं के स्वरूप और आकार के बारे में कोई विशेष चर्चा करने की यहां पर आवश्यकता नहीं है। प्रश्न यह है कि इन समस्याओं का निराकरण हम किस प्रकार कर सकते हैं और करना चाहते हैं।

श्रीमन् मेरा निवेदन यह है कि उपभोक्ताओं को उचित मूल्यों पर वस्तुयें प्राप्त हो सकें, इस के लिये सन् 1966 में एक नीति निर्धारित की गई थी और वह यह थी कि उपभोक्ताओं को सहकारी उपभोक्ता समितियों के माध्यम से उचित मूल्यों पर जीवन की चीजें प्राप्त हों। श्रीमन हम इस बात पर विचार करें कि सन 1966 से विशेषकर पाकिस्तान के आक्रमण के पश्चात् उपभोक्ताओं की समस्याओं को क्या हम सहकारी समितियों के माध्यम से सुलझा पायें है। मैं निवेदन करना चाहूंगा कि दिनांक 3-2-77 के नेशनल हैराल्ड में सरकारी सूत्रों के हवाले

[श्री परमानन्द गोविन्दजीव भाई]

से एक रिपोर्ट प्रकाशित हुई थी और उस में यह बताया गया है कि ये जो उपभोक्ता सहकारी समितियों में से 40 परसेन्ट डोरमेंट है और इन समितियों में से अधिकांश की हालत बहुत पतली है, बहुत बीक है। मेरा निवेदन यह है कि अब वह समय आ गया है जब हम लोगों को इस बात को मान लेना चाहिये कि इन कंज्यूमर्स कोआपरेटिव सोसाइटीज के माध्यम से हम उपभोक्ताओं की समस्याओं को सुलझा नहीं पाये हैं।

श्रीमन, मेरा निवेदन है कि हम इस बात पर विचार करें कि आखिर ये सहकारी समितियां क्यों फेल हुई। मेरा माननीय मंत्री जी से निवेदन है कि इन समितियों की असफलता का बहुत बड़ा कारण यदि हम को ढूंढना है, तो किसी भी गांव में चले जायें, वहां पर बजरंगबली के मन्दिर को देखें। उस को देखने से मैं समझता हूं कि आप को कारण समझ में आ जायगा। मन्दिर का निर्माण करने के लिये गांवों के लोग इकट्ठे हो जाते हैं और मन्दिर बना देते हैं लेकिन मन्दिर के बनने के बाद उस की व्यवस्था के लिये आपस में झगड़ पड़ते हैं। मैं समझता हूं कि इन सहकारी समितियों की असफलता का बहुत बड़ा कारण यही है, हमारी इनहेरेन्ट वीकनेस हमारी इनहेरेन्ट कैरेक्टरस्टिक हम भारतीय लोग, दस लोग मिल कर किसी चीज का निर्माण तो कर लेंगे लेकिन बाद में हम उसे ठीक से चला नहीं सकते, चला नहीं पाते और आपस में झगड़ना शुरू कर देते हैं। मैं समझता हूं कि इन सहकारी समितियों के बारे में एक बार फिर से हमें अच्छी तरह से सोच लेना चाहिये कि वे भारत के टेम्पेरामेंट को, भारत के मानस को सूट करती है या नहीं?

श्रीमन्, जनता पार्टी की सरकार बनने के पश्चात माननीय मंत्री जी ने जनता दुकानें खोलने का प्रस्ताव किया है। हम सब लोग जानते हैं कि आपात काल के दौरान बसों के ऊपर, ट्रक्स के ऊपर इंदिरा जी से सम्बन्धित नारे लिखे जाते थे। निर्वाचनों के तुरन्त पश्चात जब जनता पार्टी की विजय हुई तो उन्हीं बसों और ट्रकों के ऊपर इंदिरा का नाम हटा कर जनता नाम के नारे लिखे जा रहे हैं। मैं बहुत नम्रता से निवेदन करना चाहता हूं कि हमें इस प्रकार की प्रवृत्ति को प्रोत्साहित नहीं करना चाहिये। मैं यह भी निवेदन करना चाहता हूं कि क्या हम सहकारी समितियों, उपभोक्ता समितियों से उन का नाम हटा कर जनता बोर्ड लगाने जा रहे हैं? श्रीमन् कहा जाता है कि झुग्गी झोंपड़ियों में दुकाने खुलेंगी, गांवों के अन्दर दुकानें खुलेंगी। श्रीमन, मैं आपको अपना एक अनुभव बताता हूं। हमारे 14 नेशनेलाइज्ड बैंकों में एक नेशनेलाइज्ड बैंक बैंक आफ इंडिया है। इस के अधिकारियों के दिमाग में आया कि गांव के अन्दर गादी तकियों वाली शाखा खोली जाये। उन्होंने शाखायें खोल दी। मेरे निर्वाचन क्षेत्र में भी गादी तकिये वाला बैंक खुला। जब वह खुला, उस समय मैं जेल में था। जब मैं जेल से बाहर आया तो देखने गया। मैंने वहां के अधिकारी से पूछा कि रात के बारह बजे अगर आप के पास कोई पांच रुपया उधार लेने आये तो क्या आप उसे पांच रुपया उधार देंगे? उसने मुझसे कहा कि बैंकिंग आवर्स के बाहर तो कोई भी बैंक कोई रकम नहीं दे सकता। श्रीमन्, इसी तरह मैं जानना चाहता हूं कि जो ये जनता दुकानें खुलेंगी क्या उन पर आठ दिन, पन्द्रह दिन के क्रेडिट पर माल मिल सकेगा या नहीं? जो लोग तुरन्त पैसा नहीं दे पायेंगे, क्या उन को भी माल मिल सकेगा या नहीं? श्रीमन, तेल बाहर में सस्ता मिलता है लेकिन गांव में उसका

अब 12 रुपये, 13 रुपये किलो है। दिल्ली दुकानदार चार आने का, आठ आने का बेच देता है और उसके लिये वह 15 दिन और एक महीने ठहरता है। मैं यह बात स्वीकार करता हूं कि वर्कर्स का एक्सप्लाइटेशन नहीं होना चाहिए मगर वास्तव में जो वस्तुस्थिति है उसको भी हमें देखना पड़ेगा। वहां मजदूर के पास पैसा ही नहीं है कि वह नकद सामान ले सके। आपातकाल के दौरान मेरे क्षेत्र में व्यवस्था की गई कि तेल कंजयूमर को एक या पौन किलो दिया जाए। यह व्यवस्था करने से पहले वह भूल गये कि एक किलो तेल या पौन किलो तेल वह अकेला ले सकता है या नहीं। इसलिये श्रीमन् मैं चाहता हूं कि इन जनता दुकानों को खोलने से पहले गंभीरता से सोचा जाना चाहिये कि जिन लोगों के लिये यह दुकानें खोली जा रही हैं उनकी क्रयशक्ति क्या है।

श्रीमन्, मैं एक बात और कहना चाहता हूं। माननीय पाई साहब के भाषण का जो आखिरी हिस्सा है जिसमें उन्होंने कहा कि कल तक हम कर्मचारियों के प्रत्येक कार्य का बचाव करते थे, आज आप कर रहे हैं। मैं उससे सहमत हूं। मैं माननीय मंत्री जी से निवेदन करूंगा कि वे भी जनता दुकानें खोलते समय इसको दृष्टि में रखें कि वह नौकरशाही का शिकार न हों।

मैं निवेदन करना चाहता हूं कि आज सरकार एक दैत्याकार स्वरूप धारण करती चली जा रही है। सरकार का हमारे जीवन के किन किन अंगों में प्रवेश हो चुका है इसका शायद अंदाजा नहीं लगाया जा सकता है और यह एक अलग के इंक्वरी का विषय हो सकती है। सरकार का जनता के दैनिक जीवन में दखल दिन प्रति दिन बढ़ता जा रहा है। इसको किस तरह से कम किया जाए उस की चर्चा यहां संभव नहीं है।

14 Hrs.

अभी जो समस्या है वह यह है कि एक डिपार्टमेंट में और दूसरे डिपार्टमेंट में, एक विभाग और दूसरे विभाग में तालमेल नहीं है। एक ही वस्तु के बारे में किस प्रकार से निर्णय लिया जाता है, इस की एक मिसाल में देना चाहता हूं। मैं तम्बाकू को लेता हूं। तम्बाकू बोर्ड की स्थापना आपने कर रखी है। आपके मंत्रालय के अंतर्गत यह आता है। कुछ दिन पहले हैदराबाद में तम्बाकू के निर्यात के बारे में सम्मेलन हुआ था। इस बोर्ड का सारा ध्यान इसी बात की ओर है कि यहां से बीड़ी और सिगरेट का ज्यादा ज्यादा निर्यात हो, तम्बाकू का ज्यादा से ज्यादा निर्यात हो। मैं निवेदन करना चाहता हूं कि सम्पूर्ण संसार के अन्दर भारतीय मूल के लाखों लोग फैले हुए हैं। आप पसन्द करें या न करें। कितने ही लोग जर्दा, किमाम आदि खाते हैं। तम्बाकू भारतीय जीवन का आवश्यक अंग बन चुका है। तम्बाकू अनेकों प्रकार से खाया जाता है, जर्दे के रूप में खाया जाता है, किमाम के रूप में खाया जाता है। लाखों भारतीय जो बाहर रहते हैं उन में से भी काफी लोग तम्बाकू खाने के आदी हैं जैसे आप और हम हैं। अन्तराष्ट्रीय बाजार में यह फिनिश्ड तम्बाकू जा सकता है या नहीं क्या इस बात की ओर ध्यान देना हमारा काम नहीं है?

जो तम्बाकू हमें बाहर भेजना चाहिये उसके व्यापार के बारे में शायद वह परिस्थिति निर्मित हो रही है कि यह उद्योग ही समाप्त हो जाये। मेरे पास यह निवेदन

आफ फूड एडल्ट्रेशन एक्ट 1954 है। इसके तहत नियम बने हुए हैं। इसके नियम 28 में कोलतार डाई के रंग के इस्तेमाल पर प्रतिबन्ध लगाया गया है। कौन कौन से कोलतार डाइज के कलर यूज किये जा सकते हैं नियम 29 के अन्दर यह बताया गया है, किन किन खाद्यों के अन्दर इनका उपयोग किया जा सकता है यह बताया गया है। यह कलर आइस क्रीम में उपयोग किया जा सकता है, कुल्फी, दूध में, कोका कोला में, अन्य प्रकार की साफ्ट ड्रिंक्स में उपयोग किया जा सकता है, शराब में किया जा सकता है लेकिन तम्बाकू में नहीं किया जा सकता है। इसका परिणाम यह हो रहा है कि भ्रष्टाचार का एक बहुत बड़ा स्रोत यह बनता चला जा रहा है। जर्दा, किमाम आदि बेचने वाले छोटे लोग होते हैं। अब फूड एडल्ट्रेशन रूल्ज के अन्दर नगर पालिका और नगर निगम के फूड अफसर इन छोटे छोटे दूकानदारों को जा कर पकड़ते हैं। मुझे यह कहने में संकोच नहीं है और न ही किसी प्रकार की शंका है और बड़ी जिम्मेदारी के साथ मैं यह कह रहा हूं कि यह अधिनियम भारी भ्रष्टाचार का मूल बन रहा है। भ्रष्टाचार करने वाले अगर कोई अधिकारी हैं तो ये फूड आफीसर्स हैं। इनके इंसपेक्टर को बहुत ज्यादा बढ़ा दिया गया है। एक मामूली फूड अफसर जो नगरपालिका का होता है, वह पांच हजार, सात हजार और आठ हजार रुपये महीने से कम नहीं कमाता है। जहां वह सैम्पल लेने जाता है वहां हजार आठ सौ रुपया ले लेता है। आप यह भी देखें किकोल तार डाइज मिश्रित मिठाई को छोटे छोटे बच्चे खाते हैं तो उन को कोई हानि नहीं होती है लेकिन जब तम्बाकू बड़ा आदमी खाता है और उस के अन्दर कोलतार डाइज लगा दी गई है तो हानि कैसे हो सकती है। यह जो एनामलस पोजिशन है इस एनामलस पोजिशन को दुरुस्त किया जाना चाहिये।

अब मैं टैक्सटाइल इण्डस्ट्री की जनरल पौलिसी के बारे में नहीं कहूंगा, मैं केवल पावरलूम के बारे में ही कुछ कहना चाहूंगा। इसके बारे में बजट स्पीच के अन्दर वित्त मन्त्री जी ने बताया है कि हमने पावर लूम को कम्पाऊंडेड लैवी से मुक्त कर दिया। यह बात सही है। लेकिन इसके साथ साथ मेरा कहना है कि देखना यह है कि क्या इसका इच्छित परिणाम हुआ है कि नहीं। हम समझते थे कि पावरलूम एक ऐसा सैक्टर है कि इसके ऊपर जो कपड़ा बनता है वह गरीबों के काम आयेगा और एम्प्लायमेंट पौटेंशियेलिटीज आगे बढ़ेंगी। लेकिन मैं कहना चाहता हूं कि कपड़ा जो कम्पोजिट मिल बनायेगी और उसमें जो लगने वाला सूत है तो मिल को कोई उसकी ड्यूटी लगने वाली नहीं है। नोटिफिकेशन नम्बर 137 के तहत कम्पोजिट मिल के अन्दर जो कपड़ा बनेगा उस कपड़े में लगने वाले सूत के ऊपर किसी प्रकार की ड्यूटी यार्न पर नहीं लगेगी। लेकिन ताज्जुब इस बात का है कि पावरलूम अगर कोई कपड़ा बनायेगा कम्पोजिट मिल से यार्न खरीद कर तो उसको ड्यूटी देनी पड़ेगी। और परिणाम यह हुआ है कि नोटिफिकेशन नम्बर 132 और 137 के प्रकाश में जब कम्पोजिट मिल का एक धोती जोड़ा 10 गज का अगर बाजार में बिकने के लिये आयेगा तो उसके ऊपर एक्साइज ड्यूटी 30 पैसा लगेगी। लेकिन पावर लूम का वही धोती जोड़ा जो 15 रु० का है और 10 गज का है जब बाजार में बिकेगा तो उस पर 78 पैसे ड्यूटी लगेगी क्योंकि वह यार्न के ऊपर ड्यूटी दे चुका है। और कम्पोजिट मिल पर नहीं लगेगी। मैंने जो यह गिनती निकाली है उस कपड़े के बारे में है जिसमें 34 और 36 काउन्ट के कपड़े का उपयोग होता है। जैसे जैसे काउन्ट बढ़ता जायगा यार्न के ऊपर ड्यूटी बढ़ती जाएगी और पावरलूम का कपड़ा मिल के कपड़े के मुकाबले में महंगा होता जायगा। इसलिये कम्पाउन्डेड ड्यूटी हटाने का जो प्रस्ताव किया गया है माननीय वित्त मंत्री जी के द्वारा और उस

कारण से जो एक सुविधा पावरलूम सैक्टर को दी जा रही थी वह कोई सुविधा काम की नहीं है। स्थिति यह है कि मिल के मुकाबले में यह पावरलूम टिक नहीं सका। चूंकि यह व्यापार का विषय है इसलिये आप को इस मामले को टेक अप करना चाहिये। मेरा निवेदन है कि मंत्रालयों के अन्दर जो स्थिति पैदा हो जाती है कोआर्डिनेशन न होने की वजह से उस पर गम्भीरता से विचार किया जाय। अनेकों विषय ऐसे हो सकते हैं जिन के बारे में मंत्रालयों में कोआर्डिनेशन से अच्छा काम हो सकता है। इसलिये ऐसा कोई तरीका ढूंढना चाहिये जिससे कोआर्डिनेशन हो। वरना कई बार ऐसा होता है कि किसी वस्तु को लेकर, जब वह चीज बाजार में आती है, तो कोआर्डिनेशन न होने की वजह से आगे समस्यायें खड़ी हो जाती हैं। हर मंत्रालय अपने अपने ढंग से विचार करता है, कोई मंत्रालय अपने ढंग से सोचता है तो दूसरा मंत्रालय उस पर कोई विचार नहीं करता है।

मैं एक ऐसे राज्य से आता हूं, जहां पावरलूम उद्योग बहुत बड़ा उद्योग है। मन्त्री जी आप भी ऐसे राज्य से आते हैं जहां पावरलूम उद्योग बहुत बड़ा उद्योग है। मेरा निवेदन है कि उस उद्योग को वायेबल बनाने के लिये, उसे ठीक से चलाने के लिये हम क्या कदम उठाने जा रहे हैं, हमें यह देखना है।

मेरा कहना यह है कि कुछ टैक्सों से कंसेशन दे कर, एक मद में कम करके दूसरी में बढ़ा कर, अगर हम यह सोचते हों कि इस तरह के हम छोटे छोटे उद्योगों को बढ़ावा देंगे तो मेरा निवेदन है, यह ठीक नहीं है। 1966-67 में माननीय श्री अशोक मेहताजी की अध्यक्षता में एक कमेटी बनी थी, उसकी जो रिपोर्ट है वह आज भी बड़ा वेलिड डाक्युमैंट है। आवश्यकता आज इस बात की है कि उसको देखा जाये। हमें अन्तिम रूप से निर्णय करना होगा कि पावरलूम कौनसा कपड़ा बनाये, हैंडलूम कौनसा कपड़ा बनाये और मिल कौनसा बनाये। हमें इन तीनों सैक्टर्स को आगे बढ़ाने के लिये किस प्रकार से प्रोटैक्शन देना चाहिये? छोटे मोटे कंसेशन्स देकर हमारा काम नहीं चलेगा।

अन्त में आपका धन्यवाद करते हुए माननीय मन्त्री जी ने जो डिमान्डज प्रस्तुत की हैं उनका समर्थन करते हुए मैं समझता हूं कि वह इन बातों पर ध्यान देंगे।

SHRI K. SURYANARAYANA (Eluru): I am very glad to participate in the debate on the Demands of this Ministry. Shri Dharia has been closely associated with the co-operative sector in particular. Whatever position he has held, he has worked sincerely and devotedly, and I am sure that his services will prove beneficial to the country after his taking over this Ministry also.

The Finance Minister has expressed a desire to help the rural population and the development of agriculture. Next to agriculture, the second largest number of people in the country is engaged in weaving, but the concessions which have been given to the handloom sector, through they are reasonable, have been neutralised by the concession given to the power loom sector. This has been brought to my notice by the Andhra Minister of Handlooms. I therefore request Shri Dharia to take up this matter with the Finance Minister. Ninety per cent of the handloom are owned by individuals or co-operatives, but the powerlooms are organised by moneyed people. In Maharashtra it is more popular. In Andhra, though 10,000 units were sanctioned, only 2,500 have been sanctioned so far. There are two crore ordinary handlooms in this country on which depend the livelihood of nearly 40,000 families. The break-up is like this :

Andhra Pradesh . 60 lakhs

Tamil Nadu . 6 lakhs

U.P. . . 6 lakhs where 90 per cent of the weaver's are Muslims. Most of the people in this country think that handloom weavers mean a particular class of society. But they do not know that Muslims and Harijans are also there in this sector. In Assam, it is a livelihood for ever family. There, it is a must for ladies to learn weaving as they learn cooki-

[Shri K. Suryanarayana]

ing or sewing. So, the Government must do something concretely for their welfare. Unless Government does something, there is no difference between socialism and communism or Jantaism and Congressism. The Congress Government has some very good schemes for the welfare of this class of people, but they could not implement them because of lack of funds. I do not want to enter into politics on this issue but I would request that some protection should be given to them. In this connection, I would suggest to the hon. Member that instead of giving rebate on finished products, rebate should be given at the stage of supply of yarn to the weavers. The price of the yarn should be reduced. If the rebate is continued to be given on the finished products, then the corruption will go on unabated. There are reports that serveral crores of rupees have been swindled. So, these things will go on if you continue to give rebate on the finished products and supply the yarn through mills and other agencies to the weavers. So, the yarn should be supplied to the weavers directly and there should not be anybody in between. In this way, the weavers will get some relief. The other day, Shri Charan Singh has also said that rural industries should be given due consideration so that the unemployed people in the rural areas get more job opportunities. I would again request the Government that if they want to help the weavers, concession or rebate should be given on the yarn and the yarn should be given directly to the weavers so that there is no need of any cooperative or any other agency. There are so many complaints in several States regarding corruption in giving rebates. A handloom can manufacture 5 metres only within 8 hours whereas a powerloom can manufacture 30 metres. So, I would once again request the hon. Minister to given serious consideration to this proposal.

Coming to the National Cooperative Development Corporation, it was started about 10—15years ago. It is a novel system which was introduced in the country. But there is no supervision machinery. From the very beginning, I have been asking the Government in the House, during every session, that there should be a controlling authority over them. But nothing has been done. There is no machinery to supervise that the funds which are given by the Government of India to the State Governments or to the cooperative institutions anywhere in the country are utilised properly. There is no control over them. They are simply interested in taking back the interest on the principal. That is not the only purpose. We have given loans for the purpose of the development of the cooperative movement as well as the production of these things in a systematic way. It is not only for the purpose of doing money-lending business. Whenever I raise this point, I am told that they are getting back interest from them. The State Government stands surety for the coopertives in the matter of giving loans to the cooperatives. They are only interested enough to take back the interest on the loans given to the cooperatives. But we are interested more in production of goods, and the development of cooperatives. I would request the hon. Minister to have a supervisory machinery to see that the loans, which are given to the cooperatives, for the development of a particular cooperative, it may be a rice mill or a sugar mill or a cotton mill or any other industry in the rural areas, are properly utilised or not. This matter should be seriously examined. Otherwise there is no necessity to given huge funds like this. They are also getting a lot of funds from the market, from outside. It should be properly organised and put it in a right condition. There should be a controlling authority over all the cooperatives and other organisations to which they are advancing loans.

Coming to the cooperative sugar factories, that is the only rural industry besides the cooperative rice mills. According to the 1976-77 Report, out of 744 rice mills, 721 rice mills have been installed and out of 180 sugar factories, the licences have been given for 160 sugar factories. Except in Maharashtra and Gujarat, in all other States, the cooperative sugar factories are not being properly worked. What is the reason for that? They are not at all following any advice given to them. They are not at all giving any proper attention to the resolution passed by the All India Cooperatives' Conference. For instance, sometime back we passed a resolution in the All India Cooperatives' Conference that the cooperative law should be amended in Andhra Pradesh and othe States. But nothing has been done. What has happened is that whosoever does not get the ministership or anything in the Government, the MLAs and the legislators are being appointed as Directors. Nobody is taking interest in the development of the cooperatives. It is so particularly in my district. Recently, the Secretary of a coopreative bank told me that for the last one year there is no quarrel because all the MLAs are Directors. They have been nominated. The same thing is happening in the primary cooperative land mortgage bank where an MLA has been appointed as the Director. He is a big merchant. He does not know even the ABC of cooperation. He only knows non-cooperation and creates troubles. The Central Government

and the State Governments should learn from all these practical things. The co-operatives are not working in a systematic way. That is why we are being criticised by other friends that we are not concerned with cooperative movement.

Unless we do something concrete about these co-operatives, they cannot survive. There are so many rumours against them. Even the Director of a co-operative has no respect in the public. That is already going on in the minds of the people. In the Revenue Department, these LDCs and the UDCs are earning money. Everybody knows about it. This Government should try to put an end to this sort of corruption wherever it exists. Everywhere there is corruption in these things.

I am requesting Mr. Mohan Dharia to take the trouble of visiting all these places and particularly my own district where these cooperatives are there. In 1961, the co-operative movement was started in Andhra Pradesh. Still it is very very backward in this respect. They are having 10th position in the country. There is no proper attention being paid, as far as these co-operatives are concerned. I myself started a co-operative. I have come up. Maharashtra has also done something good for the development of co-operative sugar factory. There are some remarks against them. Those remarks should be rectified. Otherwise, you cannot blame the entire co-operative movement.

We have to avoid capitalism or communism or any other ism. Co-operative movement is the only thing which we can develop in this country and which suits this country. Eighty per cent of the rural people are agriculturists. Out of 80 per cent, nearly 60-70 per cent depend on agriculture; 5-10 per cent are the weavers; and the other 10 per cent are the carpenters and other people. The National Co-operative Development Corporation has organised nearly 15 co-operative organisations like co-operative marketing processing unit foodgrains marketing processing unit, sugarcane processing unit, cotton processing unit and so on and so forth.

Coming to the co-operative sugar factory, in my anxiety, in 1950, I had applied for a licence. I got the licence after 12 years. In the same way, in my own district, there are people who also got the licence. There are so many restrictions. I came back to Parliament in 1967. I got the licence with the help of the Co-operative Department. Within six months, We collected nearly Rs. 71 lakh and the NCDC had given us Rs. 65 lakh. We had also borrowed Rs. 50 lakh from the LIC and Rs. 170 lakh from the Industrial Finance Corporation of India. We constructed a factory including a building for the officers at a cost of Rs. 306 lakh. But we are not able to repay the interest. Now we are completing the third year and the losses are there. Only yesterday, I received a telegram from the Managing Director. He was Deputy-Collector and was appointed as Managing Director by the Government. He sent a telegram mentioning that according to such and such reason for the last three years the loss came to Rs. 115 lakh. Whose fault is is this? This is how we are going. In the first year, we had crushed 80 lakh tonnes of sugarcane. In the second year, though we had crushed 1,04,000 tonnes of sugarcane, still the loss was Rs. 50 lakhs. This year we have been able to crush only 90,000 tonnes as against 150,000 tonnes which we had planned because there is no money to pay to the farmers in time. But the private factories in U.P., which are using all rotten and outdated machinery, are encouraged; they have been given all incentives. I had asked a question about the cost of the factories which were constructed in 1974-75 in the country. They said that 14 or 15 sugar factories had come up. They had machinery of the same capacity of 1,250 tonnes per day—crushing capacity. Some of the factories had paid Rs. 2 or 3 or 4 crores for the same machinery. The total cost was Rs. 4 to 5 crores. The cost of our factory was Rs. 3,06,00,000, and we have been penalised because we got the machinery at a low cost. The previous Government was not kind enough, on a report of Mr. Sampath, to give incentives to us because we had constructed at a lesser cost and paid only Rs. 1-1/2 crores for the machinery. They had said that, whosoever did not spend more than Rs. 2 crores on machinery would not get the incentive. For what reason? Is efficiency to be penalised? We got the low cost for the machinery after negotiations. On the Advisory Committee for the selection of the machinery, the same Central Governmen: and State Government officers were there. We negotiated and got the price down. That was the lowest in those days. And, because of this, our Society, the West Godavary Sugar Co-operative Society, is not getting the incentive. I would like to quote this :

> "These incentives are linked to actual cost of a 1250 tonnes standard plant as prescribed by the Government of India (excluding the 18optional items

[Shri K. Suryanarayana]

of machinery) on f.o.r. (machinery manufacturers' works) basis, i.e., excluding freight, insurance, octroi, sales tax and erection charges. These concessions are available when the f.o.r. cost of plant and machinery is Rs. 200 lakhs and above subject to a maximum of Rs. 400 lakhs. "The incentives envisaged in this scheme are not granted if the f.o.r. cost of the plant and machinery is below Rs. 200 lakhs."

What is the reason? Mr. Mohan Dharia, I can place before you the wide variation in the prices paid for the same machinery in the same year. One private factory had constructed at a cost of Rs. 5 crores; at another place the cost was Rs. 3-1/2 to 4 crores. The cost of our factory was Rs. 306 lakhs. This matter should be inquired into as to why there has been so much variation. It is a wrong thing which has been done so far as giving incentives is concerned. The low cost should not be the criterion for not giving the incentive. We have not been able to pay the instalment of interest for the last three years. This is not the fault of the management. It is because of the policy of the Government. We have been supplying sugar to Government, to the STC,—65 per cent—at levey price. We are sending only the balance to the other customers. We are sending 65 per cent to the parties recommended by the Government and to Vizag harbour for export. If the Minister is sincere, he should rectify this anomaly in giving incentives. My request to him is that this should be rectified immediately.

My next point is about rice industry. We, the Congress, passed long ago, in 1962—when Mr. Patnaik was with us—the Resolution for nationalisation of rice industry.

After the split in our part in 1969, we passed another resolution for nationalization of sugar factories in Bombay. I would request the hon. Minister to give due consideration to this aspect. When I requested Shri Jagjivan Ram Ji to 'decooperatise' our cooperative societies, he asked what the benefit will be to us. I told him that we would manage the factories in our own way, we might not ask for any concessions, we would have our own methods of manipulating the figures and recovering losses without any financial assistance, and the sugar produced may not be sold to them.

How, after introducing the new methods, i.e. by having diffusers etc. on an additional investment of Rs. 35 lakhs, in some factories, they are not showing more recovery of sugar. In the first year itself, our factory has shown 9-1/2% sugar recovery, second year also the same recovery was there, but this year due to the effect of cyclones, we got 8·93% sugar recovery. The cooperative movement in so far as sugar factories are concerned is losing its ground and is being heckled also.

I would also suggest that the rice mills should also be considered for nationalization. In my district, 14 cooperative rice mills were constructed by the financial assistance of the National Cooperative Development Corporation. NCDC may always say that they were not giving the loans direct, but they were doing so through the State Government and that they were getting back their loan plus the interest. But, I would like to submit that it is not intended for that purpose only: it is intended for the development of cooperatives. NCDC are not moneylenders only concerned with their principal and interest. After all, that is also public money. Only one rice factory is running properly; others are not. I have constructed a modern rice mill when Shri Lal Bahadur Shastri was the Prime Minister. It cost me Rs. 33 lakhs; godowns 28 lakhs, machinery and building 5 lakhs. The machinery was imimported from Japan. In Tanjore, in Tamil Nadu, another rice mill was put up for experimental purposes. It was with a four tonnes per hour milling capacity and the machinery was imported from Germany. They have repaid the cost of the machinery etc. because the DMK and the previous Governments helped the cooperative society in a systematic way. On the other hand, in Andhra Pradesh, the Government does not give any preference or the required assistance in time to run the cooperative rice mills. Tadepalligudam is the biggest rice marketing centre in Andhra Pradesh. I have not preferred my native place, Eluru, but I went forty miles away from my place for the setting up of a new factory, because that place is the centre for rice procurement. We invested Rs. 33 lakhs, but I left the society in 1967. Since then, it is not being run properly and now it has been closed, because of the accumulation of huge losses. One of the reasons is that nobody takes interest and they do not go in for competition. Now, I took two rice mills on contract and I have shown a profit of Rs. 2 lakhs within three years by standing in the open competition. There must be sincerity and only then, we can succeed. On my personal guarantee, the State Bank has given loan. Now-a-days, nobody is prepared for standing surety. No bank, therefore advances any money to these rice mills.

Now, while on the one hand, all the cooperative rice mills are lying idle, the Food Corporation of India is constructing new rice mills. Why should they not take over these mills on lease or outright purchase instead of constructing new ones? FCI is a public institution and in these cooperative societies also, there is public money. We have no objection if they take over all the rice mills, but they should be properly run and the money should be repaid to the creditors. You should advise the Andhra Pradesh Government that instead of keeping these rice mills idle, they should lease them out or put them in the market for sale. There will be many people to take these mills.

I would request the hon. Minister to visit my place and see these sugar mills and rice mills for himself. He would realise how these mills are incurring the losses. You should take measures to wipe out these losses. The farmers have been crying and have requested me to take you, Mr. Mohan Dharia, with me to our district and show you all these mills. Let my society be converted into a joint stock company if the Government is not prepared to give the required incentives. This is because there is non-co-operation and always non-co-operation. That means that they are not giving any monies from the bank. In the State, 'Co-operation' means that they can put Directors without any knowledge of co-operation. That is what the State Government is doing. You write to the State Government also why they have not amended the bye-laws according to your suggestions and why they are appointing all the non-official Directors and that too only MLAs.

Finally, I want this free sale and levy sugar of 35% and 65% to be removed. Take the entire thing. Otherwise leave it to freesale and then only it will be solved. Leaving this 35% freesale you are encouraging black-market. They have to make money. Now they are crying after your releasing your stock in the open market. I want to request you to control it or otherwise leave it to the market. Sugar industry naturally wanted the excise duty to be reduced. If you are not giving any facilities, reduce the excise duty. Because you are taking 65% they will ask all the facilities. If you are not taking 65% and leave all the sugar to open market, they will not ask for any concession. That is how they are losing.

Finally, I am requesting you to examine the co-operative sugar factories. In your State also they are there. Mr. Raj Narain was saying, 'We are against co-operatives, we are against the Directors' saying so many things. That is not the fact. They have constructed them and managed them openly. They are very proud of their factories. They are running colleges, they are running medical institutions. They are giving facilities not only to workers but also to the general public. Every factory employs 1000—4000 workers. You please go and examine them. If there are any unfortunate things Committed by the Directors or the management, try to rectify them. Don't blame the co-operative movement. Don't try to destroy the co-operative movement. Give them strength and avoid all these ill feelings and the co-operative movement should be strengthened. Then only our rural sector will develop and flourish. Mr. Charan Singh is always saying, 'We want the rural sector to grow.' We also support you in that and I hope Mr. Mohan Dharia will soon visit my place and give some relief to the people there.

श्री अनन्त बघे (कच्छ) : सभापति महोदय, मन्त्री जी ने जो डिमान्ड पेश की है उसका मैं समर्थन करता हूं । मैं सदन का ज्यादा समय नहीं लेना चाहता, केवल दो, तीन बातें बताना चाहता हूं । रिपोर्ट में ऐसा बताया गया है कि कांडला फ्री ट्रेड जोन हमारे देश में ऐसा एक ही जोन है । . . .

सभापति महोदय : आप जरा माइक के पास आ जाइये, क्योंकि आपकी आवाज सुनाई नहीं दे रही है ।

श्री अनन्त बघे : लेकिन वहां के डैवलपमैंट और कंस्ट्रक्शन के लिये इस बजट में 1 लाख रुपये का प्रावीजन किया गया है । आज 12 साल से यह फ्री ट्रेड जोन हमारे देश में काम कर रहा है । आज भी 28 यूनिट्स वहां काम कर रहे हैं । वहां से 100 प्रतिशत माल एक्सपोर्ट किया जाता है । यह दुःख की बात है कि आज 12 साल के बाद भी वहां कोई कानून नहीं बना है । नोटिफिकेशन के आधार पर ही यह फ्री ट्रेड जोन काम कर रहा है ।

वहां से 1975-76 में 347 लाख रुपये का फारेन-एक्सचेंज हमको मिला और इस साल 1977-78 में 5.00 करोड़ रुपये

से भी ज्यादा का फारेन-एक्सचेंज हमको मिलने वाला है । तो ऐसी परिस्थितियों में जबकि सारे देश में यही एक फ्री ट्रेड जोन है, उसके लिये सिर्फ 1 लाख रुपये डैवलपमैंट और कन्सट्रक्शन के लिये जो रखा है यह बहुत कम है ।

यह भी गवर्नमैंट आफ इंडिया का बनाया हुआ एक जोन है, उस पर काफी मात्रा में पैसा लगाना चाहिये । इस जोन के डैवलप होने से हमको काफी फारेन एक्सचेंज मिलेगा । आज तक भी कांडला फ्री ट्रेड जोन में एप्राइजर एप्वांयइन्ट नहीं हुआ है, जबकि वहां नई पोस्ट क्रिएट नहीं करनी है । इसकी वजह से बाहर से जो व्यापारी बिजनेस करने के लिये आते हैं, उनको बड़ी तकलीफ होती है । जो वहां वेस्ट मैटीरियल होता है, उसके लिये कोई रूल फेम नहीं किया है । आज भी वहां पर वेस्ट मैटीरियल का गंज लगा पड़ा है । उसके लिये सोचना चाहिये कि क्या करना है । इस ओर मैंने मन्त्री महोदय का ध्यान पत्र लिख कर भी खींचा है, उन्होंने [illegible] भी दिया है कि हम इस पर सोच रहे हैं । मेरी प्रार्थना है कि यह जो तकलीफ इस फ्री ट्रेड जोन को हो रही है इस बारे में सोचा जाये और जो 1 लाख रुपये की थोड़ी सी राशि इसके डैवलपमैंट और कंस्ट्रक्शन के लिये आपने रखी है, अगर बड़ी मात्रा में यहां पैसा लगायें तो इस फ्री ट्रेड जोन का डैवलपमैंट होगा और बहुत बड़ी मात्रा में हमको फारेन एक्सचेंज प्राप्त होगा । कमेटी आन पिटीशन्ज ने भी अपनी रिपोर्ट में इस जोन की दिक्कत के बारे में लिखा है, मैं मन्त्री जी का ध्यान उसकी ओर भी खींचना चाहता हूं ।

अन्त में मैं आशा करता हूं कि मन्त्री महोदय यहां की दिक्कतों को दूर करेंगे और इसके साथ ही उन्होंने जो यहां डिमाण्डज रखी हैं, उनको सपोर्ट करता हूं ।

SHRI ANNASAHEB P. SHINDE (Ahmednagar) : I shall be dealing with the subject of co-operation. But before I go to that I would just like to make one or two observations regarding some other subjects of Ministry of Commerce.

In regard to exports my own feeling is that we should be prepared to export at the cost of national sacrifice. That should be our basic approach. Ultimately, even the price stability depends upon the stability of our rupee currency. Take for instance the experience of Japan or the experience of Germany. Or take Germany's experience. Look at Yen/or D.M. of Germany. They are strong currencies. They have very vast foreign exchange reserves with them. Substantial part of their production goes to meet the international markets. There should be an educative approach in the whole matter. This is what I would like to stress. Our valued colleague, Smt. Ahilya Rangnekar asked why rice was exported. I quite see the point. Even in the past rice in general was not exported but only one variety. Basmati rice was exported. This was consumed by less than 1% of our people, having very high income. If you look at the export pattern of China, they discouraged deliberately the local consumption of superior varieties of food. For this purpose they promoted export of rice. They imported large quantities of wheat. They exported superior varieties of rice and also processed fruits. This is the approach of countries which do such things in order to look to their basic national interests. To strengthen national economy people should be prepared to make sacrifices.

Now I come to the subject of export of oilcakes and on this point, I would request the hon. Minister to give up earning foreign exchange from oilcakes. On the one side the Prime Minister wants to encourage and develop the dairy industry. Dairy industry and animal husbandry can be encouraged only if cattle feed and concentrates are available in the country and the farmers get them at reasonable prices. At one time when foreign exchange reserves were very low, one could understand arguments in favour of export of oilcakes. But now the situation has changed. Our foreign exchange reserves are at a satisfactory level. Our export performance is much better now. Trade gap was quite wide in the past. Then there were some large imports of foodgrains and fertilisers. Today we are not importing them. As far as fertiliser production is concerned, we should see that the production increases by utilising Bombay High and Basin gas which would be the chief raw material for the manufacture of fertilizer.

Regarding the fodder resources in the country, many committees have gone into this subject and they have pointed out the need for developing our dairy and animal husbandry. They have stressed

the need of cattle-feed and poultry-feed being made available to the farmers at reasonable prices. Rs. 150 crores worth of oilcake was exported to foreign countries. We have seen this position during the last 3 years or 4 years and particularly so during the last 6 months. Cattle feed prices have gone up by 200 or 300 per cent. What I wish to submit is this. To talk of dairy development and also continue export of oilcake is a contradiction in itself. Dairy industry and poultry industry are such industries which are basically labour-intensive. They give employment to vast numbers of people. Large employment possibilities are there

In view of these reasons I would request the hon. Minister to stop the export of oilcake as early as possible. If you do it, this step will improve our economy, it will give more emoployment to our people. This is one of the important suggestions which I wish to make so fa as our export policy is concerned.

There is one more suggestion that I want to make. As is known to all of us, agricultural commodities play a very important role in earning foreign exchange for our country. Here there are certain complex situations that are developing.

I have read with interest some of the announcements made by the hon. Minister. For instance, he said that if prices of essential commodities go up, exports of these commodities would be stopped. I understand and appreciate his approach of the hon. Minister in this regard. But, ultimately, in the long run, we should not take an isolated approach. Take for example, tea, coffee, cardamom, pepper, tobacco etc, etc.

These are the items which earn a very sizeable amount of foreign exchange. Take for example Darjeeling in West Bengal. This is a place where the agro-climatic condition are such that we can produce he best type of tea. But our tea estates or plantations in that part of the country are not in a good shape. Unless of course we take steps side by side to improve the production of tea or coffee, we will not be in a position to have a proper correlation and coordination between exports and domestic consumption. As far as domestic consumption is concerned, a realistic assessment requires to be made. Let us see what is the present demand in our international market. Let us work out the foreign exchange that we are likely to earn. We should then work out our production programme on this basis. I can say that with a certain sense of responsibility that, in this country, agriculture affords us a far more scope and big scope for earning foreign exchange.

We should not discourage that. That is possible only if we are also in a position to meet our own domestic requirements. Intensive agriculture will give a lot of employment to our people. *Ad hoc* decision should not be taken in regard to exports of onions, potato, vegetables etc. etc. They are labour-intensive and so, I say that *ad hoc* decision should not be taken in regard to their exports. If you do that, what will happen is that our production will get discouraged. Production in this country is getting an impetus only because of the increasing contributions made by our farmers. Exports are possible because our production is getting the necessary impetus. We should also have adequate storage to store these commodities so that, in the lean period, you may be in a position to meet the domestic requirements of this country. So, exports should not be stopped because ultimately, it is the farmers who will suffer most. You will not be in a position to control the price. With these few observations, I now come to the subject of cooperation.

One of our valued colleagues, Shri Brahm Perkash just now spoke. He was interested more in this subject. No doubt he is a seasoned person and he has spent major part of his life in cooperation. I may also tell him that same is the case with me as well. I had the fortune and privilege of working in the rural areas building up the cooperatives right from village cooperatives to marketing societies and processing societies. I spent a major part of my life in building up the village cooperatives. Because of that, naturally I have gained some experience of field problems.

14.53 hrs.

[SHRI D. N. TIWARY *in the Chair*].

I am not prepared to take a very discouraging view of these things. Shri Brahm Perkash said that he knew much more about the cooperative sectors. I am also aware of the very major drawbacks and weaknesses of our cooperative movement. I realise that poverty is still rampant in this country. Millions of our people are poor. Naturally, the cooperatives alone can serve them better. There is no other way. Shri Brahm Perkash perhaps has over-simplified this matter by saying that because of the political intervention, cooperatives have

[Shri Annasaheb P. Shinde]

not developed well in this country. I can tell him—he should know that—that political intervention is not the main reason. If that is taken as an argument, then he would only be oversimplifying the matter. Take the case of Gujarat from which our Prime Minister comes. Cooperatives are doing well in Gujarat. Even in Maharashtra, they are coming up. Punjab also is doing well so far as cooperatives are concerned.

We have to go deep into the matter. Oversimplification of a thing will not help anyone at all. The major and foremost hurdle in the development of cooperative movement in this country has been our cast ridden society. Our society is sharply divided—one section of our society shows distrust to the other section. The is a historical fact whether we like that or not. Cooperative movement did not come up in some parts of our country becasuse the zamindari system was prevailing so long in many areas. Otherswise, why is it that the cooperative movement has not come up in the whole of north-eastern region with all its fertile land, intelligent and good people. It is because of the zamindari system. Implementation of land reforms has a lot to do with the success of cooperative movement. Unless land reforms are implemented sincerely in the north eastern region and egalitarian land ownership is brought about, I do not think, even if government intervenes or does not intervent, it will help the cooperative movement.

15 hrs.

Fortunately, I had an occasion to discuss with eminent cooperators about the sociol gical reasons responsible for the failure of this movement. I was closely associated with Dr. Gadgil. He was an eminent cooperator. We came to the conclusion that if cooperative movement in this country has to be developed, then we will have to democratise our social structure and some democratisation has to be brought about in our economic structure also.

Mr. Chairman, Sir, now I will say a word about the uneven development of cooperative movement in this country. While all of us should realise that there are many weaknesses in the cooperative movement yet we should appreciate that cooperative movement has made some progress in this country.

Sir, in 1952, only Rs. 25 crores were being disbursed to the entire agricultural community through the cooperatives whereas today this credit has exceeded Rs. 1200 crores. Even the so-called nationalised banks and the private banks are not in a position to cover much area as has been done by the cooperatives. We should not lose confidence in cooperative movement. If we look at IFCO, we find that Rs. 98 crores have been invested in this cooperative enterprise of Gujarat. It is succeeding well. Similarly,there is a Rs. 165 crores naptha based plant at Phulpur also. It will also succeed. Now, you may look to cooperative marketing in Punjab. It has played a very important role in the purchase and sale of agricultural commodities and supply of inputs to farmers through the cooperatives. In the country agricultural commodities worth Rs. 1,500 crores are sold through the cooperative marketing societies. This is no mean achievement. The movement has been progressing but if we try to improve upon and bring about certain changes in it, I think, it will succeed further.

Now, a word about the official intervention in the cooperative movement. Government's intervention is too much and I can say no political party is free from this sin in India. All political parties are tempted to interfere in the cooperative movement. I would request all political parties—including my party—to let the cooperative movement develop without political intervention. If we intervene in the cooperative movement, then not only the cooperative movement willsuffer but also the economy of this country will suffer and as a result thereof the poor will suffer. I do not know whether my proposal will be acceptable or not but I would like to suggest that those who are active in cooperative movement at he tehsil, district or state level should resign from the cooperatives as soon as they become MLAs and MPs. Otherwise, I know from the experience how the politicians are tempted to use their positions in the co-operatives for political purposes and that damages the co-operative system. I know that many State Governments have not accepted the advice of the Central Ministry. They have been tempted to intervene in the affairs of the co-operatives because they want to bring their own party men in. For the co-operative membership, the principle of nomination should not be followed. It should entirely be a democratic election, democratic membership. But unfortunately the Government does not intervene where it should intervene and that is why the co-operaive movement has sufferad from a large number of cases of embezzlement and misappropriation. In such cases Government should intervene with a very heavy hand. My general experience is that Government is so reluctant that the entire system of auditing requires to be changed. Many times it is only a post-mortem. This year's accounts will be examined after one year

two years. That means, by the time it goes to the General Body, the concerned office leares may or may not be there or the matters may becouse state. We will have to establish mdependent statutory organisation like Auditor General's Office for the co-operative department and a system should be developed for quick audit. Now, the world technology has so much developed, computers work out the balance sheet within a short time. The co-operative year ends on 30th June. Immediately after one month it should be incumbent on the co-operative organisation to bring out its balance sheet. In the world, even in 24 hours the organisation operating at international level having branches in many countries, has been able to prepare its balance sheet within 24 hours with the help of computers. Why should it be argued that we cannot prepare our balance sheet within the specified time ? In any case, misappropriation is there. An independent authority should be asked to intervene in this and take strict action, whether he is a political person or a person occupying high position. Strict action should be taken against those who misappropriate the funds. After all it is public money which is involved in the co-operative movement.

There are two things. One thing is very clear that Government should not intervene in policy matters. That should be entirely the prerogative of the non-officials. So far as misappropriation of funds is concerned, the Government should come down with a very heavy hand.

Sir, I am sorry to note that this Ministry has not been bifurcated. I do not know why this position continues even now. At least now the Government should be in a position to rectify the position. Take the Co-operative credit. It does not come within the purview of Co-operative Department. It is a part of Agriculture Ministry. But the agricultural inputs are supplied by NAFED or other marketing organisations which are supposed to be looked after by Mr. Dharia. So far as the agricultural inputs are concerned, credit input supplies and marketing should be together. So far as the entire gamut of Co-operatives are concerned, it should be under the aegis of one Ministry. I wish the subjects of agricultural production and supply of agricultural inputs are brought together and put under one separate Ministry. So far as the co-operatives are concerned, there should be a separate Ministry for this purpose. I do not mean anything against Mr. Dharia. He can be the Minister of Co-operation. I wish that at least the co-operatives in this country should be given a status of an independent Ministry and an independent man should be put in charge of the Department of Co-operation. My experience has been that this Department of Co-operation gets lost with bigger and many other Departments. Now, Mr. Dharia has to look after Commerce and Civil Supplies. It is a vast subject. How can he attend to the subject of co-operation ? This has been happening in the past also. I wish Mr. Morarji Desai who understands problems of co-operation—because when I started my work in the field of co-operation in early 50s, Mr. Morarji Desai was at the helm of Maharashtra affairs and we had a lot of encouragement—to the co-operative movements—I wish he looks himself personally into this matter and examines my suggestion very carefully so that this subject could come under a separate Ministry. This would help solve poblems of millions of poor people in the rural areas as also the problems of people of the urban areas. In co-operative movement today the share capital is Rs. 1500 crores and the working capital is Rs. 9000 crores. There are now about three lakh co-operative organisations. There are so many lakhs of employees in the co-operative societies. It is not a small sector. It is a big sector. This movement should get due recognition.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION SHRI MOHAN DHARIA—I share your concern.

SHRI ANNASAHEB P. SHINDE : Then, Sir, there are two or three points. You ard aware that the N.C.D.C. is a very powerful organisation for promotion of co-operative development in this country. In this corporation you should bring in more non-officials; if necessary, you can amend the law. You should give more massive support both by way of grants and loans. The NGDC should be authorised to raise loans from the market for supporting viable economic schemes such as processing, etc.

CHAUDHURY BRAHM PERKASH: For the information of the hon.Member, that is also the suggestion of the Administrative Reforms Commission.

SHRI ANNASAHEB P. SHINDE : We welcome it. We should be clear what is the role of a cooperator, a non-official or politician and what is the role of paid officials. If somebody becomes the Chairman, he also thinks that he should carry out the work of the executive. There is need to develop professional management and the duties of

the executive should be defined, just as ministers' duties and secretaries' duties are clarly demarcated in the central government. Non-officials should lay down policy and the officials should implement it. My experience in Maharashtra and elsewhere is that non-officials are tempted to interfere in areas allocated to officials.

MR. CHAIRMAN : Do not ministers interfere with the work of secretaries?

SHRI ANNASAHEB P. SHINDE: They are not supposed to and we know what has happened in the country. I hope Dhariaji will accept my suggestion. You are a senior leader and you know that intervention comes when policies are not implemented; it should not come otherwise normally. There should be no interference in day to day affairs or functions entrusted to officials. You can remove the officers if you think they are not discharging their functions properly.

The support in the State budgets for co-operative movement is not adequate. At the end I should say that for multistate units there should be a law and I shall extend full support to that. At least they should make it a model law so that it may be an example in the country. Co-operation is a state subject and you can only lay down policies. But the Government of India can possibly influence and take the initiative in impressing the State governments so that more provisions are made in the State budgets for the development of the co-operative movement. In the Centre also adequate provisions should be made. My suggestions is that you should make a law governing multi-State units which will be ideal co-operative law and if you do so I think Brahm Perkashji will have no complaint as far as that subject is concerned.

I know that some problems present a lot of difficulties and I do not want to go into such cases. Our experience has been that state governments do not carry out the mandate of the centre. Take the case of Gujarat. Even when President's rule was there the general experience was that the Governor or even the advisers were not implementing what the Centre said. Now I hope our friend will be in a position to help us. I would suggest that no State Government should be allowed to intervene. If necessary, amend the Constitution but see that no illegal obstructions or restrictions are put by State Governments as far as the movement of commodities from one state to the other are concerned. Our general experience is that if there is a shortage of oil-seeds or oil the-surplus states give instructions unofficially. When we ask them officially, they say there are no instructions. They issue instructions to the Collector and District Magistrate "Do not allow movement of the oil seeds from this district." This is the way how they operate. I think in this matter Mr. Dharia will be in a position to find a solution. Otherwise he will not be able to control the price situation. We wish him all success as far as the stability of prices are concerned. We may have political quarrels. But if stability of prices is not there, the country will suffer. The people will suffer. So we should arrive at a consensus on this.

PROF. P. G. MAVALANKAR (Gandhinagar): If it was an illegal obstruction, how could it not be removed by the then Government ?

SHRI ANNASAHEB P. SHINDE : Under the Essential Commodities Act, the State Governments have no power without the concurrence of the Centre. But the centre is very clear—Mr. Dharia is very clear on this point—that the Gujarat Government should not put restrictions on the movement oil seeds. But despite that, the Gujarat Government continues to do that. That is my submission. I thank you very much for giving me this opportunity.

श्री युवराज (कटिहार) : वाणिज्य मन्त्री जी द्वारा प्रस्तुत अनुदान की मांगों का समर्थन करने के लिए मैं खड़ा हुआ हूं । जूट अठारह प्रतिशत इस देश की आबादी की एक मात्र नकदी फसल है । जूट भारत की निर्यात की प्रमुख परम्परागत वस्तुओं में से एक है और विदेशी मुद्रा अर्जित करने वाला सब से महत्वपूर्ण उद्योग है । लेकिन पिछले चार पांच वर्ष में जूट उद्योग में कितनी गिरावट आई है इसको आप देखें । 1974–75 में 31273 लाख रुपये का निर्यात होता था जो घट कर 1976–77 में 19625 लाख रुपये रह गया । इस प्रकार से जो वस्तु विदेशी मुद्रा अर्जित करने की एक मुख्य वस्तु थी उसके निर्यात में निरंतर ह्रास होता रहा । इससे बिहार

बंगाल समेत इन प्रदेशों के किसानों को वहां के खेतीहर मजदूरों को बहुत बड़ा नुकसान हुआ है।

इन्होंने जूट के विकास के लिए जूट कमिश्नर की नियुक्ति की है। 16-17 इसमें गजेटिड अफसर हैं और नान-गजेटिड अफसर भी बहुत अधिक हैं। 13 लाख 27 हजार रुपये प्रतिवर्ष इस पर खर्च होता है न केवल जूट कमिश्नर बल्कि भारतीय पटसन निगम जो 1971 में गठित हुआ था इसकी अधिकृत पूंजी पांच करोड़ थी और इस पूंजी से वह किसान का जूट खरीदा करता है। इस देश में लगभग नब्बे इनके केन्द्र हैं। जिन आठ जिलों में इंटेंसिव रूप से जूट की खरीद होती है, आपको जानकर ताज्जुब होगा कि जहां सरकार द्वारा तीन करोड़ शेयर पूंजी के रूप में और चार करोड़ रुपया ऋण के रूप में दिया गया है वहां यह निगम इतना निकम्मा साबित हुआ है कि रुपया लेने के बावजूद भी यह किसान का जूट खरीद नहीं कर पाता है और जो व्यक्तिगत रूप से लोग व्यवसाय करते हैं, जो सेठ हैं, जो उद्योगपति हैं और जो जूट का व्यापार करते हैं वे जहां 55 रुपये, चालीस किलो के दाम इस निगम की ओर से निर्धारित किए गए हैं वहां ये लोग 40–41 रुपये मन के हिसाब से जूट खरीद करते हैं। जब निगम के केन्द्र के पास किसान जूट लेकर जाते हैं तो उनका जूट नहीं लिया जाता है और ये सेठ लोग ले लेते हैं। करोड़ों बिल निगमों से और बैंकों से ऋण के रूप में ये व्यवसायी लोग लेकर जूट का सौदा करते हैं, जूट खरीद करते हैं। ये लोग पहले से ही किसान को 30-32 रुपये के हिसाब से एडवांस कर देते हैं और दो तीन महीने के बाद जब उनका जूट मार्किट में आता है तो उसको वे ले लिया करते हैं। किसानों की जरूरत पड़ती है रुपये की फसल कमाने के लिये, कपड़े के लिये, बाल बच्चों के परवरिश के लिये, और इन प्रदेशों में जहां 10 करोड़ की आबादी होगी वहां एकमात्र कैश क्रोप जूट ही है, उनके लिये यह निगम बिल्कुल निकम्मा साबित हुआ है, किसानों का जूट नहीं खरीद पाता है, और जो निर्धारित मूल्य है जूट का अगर उसी दाम पर लेता तो भी किसानों को कुछ हद तक लाभ ही हो सकता था।

आप देखेंगे कि इस जूट का सम्बन्ध किसानों से है और बंगाल से लेकर बिहार तक जूट मिलें हैं। मैंने निम्नतम मजदूरी विधेयक पर बोलते हुए बिहार की मुख्य मेसर्स आर० बी० एन० एम० जूट मिल कटिहार की तरफ सदन का ध्यान आकर्षित किया था। उस दिन दुर्भाग्य से श्री धारिया मौजूद नहीं इस सिल-सिले में मैंने दो, तीन बातें कही थीं, और जूट उद्योग बन्द होने से वहां के मजदूरों की जो दयनीय स्थिति है उसकी तरफ ध्यान दिलाया था। बिहार सरकार ने, इण्डस्ट्रियल डेवलपमेंट कमिश्नर ने और तत्कालीन श्रम मन्त्री जी ने जो केन्द्रीय वाणिज्य मन्त्री श्री देवी प्रसाद चट्टोपाध्याय थे उनको पत्र लिखा था, और हाल ही में इण्डस्ट्रियल डेवलपमेंट कमिश्नर ने, जो जनता पार्टी की सरकार बनी है उसके प्रशासनकाल में भी कई पत्र लिखे आपातकाल में जो इंडस्ट्रियल डेवलपमेंट कमिश्नर, बिहार ने पत्र लिखा है उसका अन्तिम पैरा पढ़ कर सुनाता हूं :

"Now, there are two alternative before the government. The management of the company can be taken over either under section 18A of under 18AA of the Industries (Development and Regulation) Act but in the former case, an Investigation Committee will have to be constituted by the Government of India and only after getting their recommendation, the take over of the company will be possible. This will take a long time. But in the latter case, the Central Government can immediately take over, revive the company and cut short the time lag. under the circumstances, it is recommended that the Central Government may kindly take over the management of the company under section 18AA of the Industries (D&R) Act immediately and run this factory. It may also be mentioned that due to financial constraints on the resources of the State Government it will not be possible for the State Government to bear the expenses of running the company. Moreover, the State Government do not have the necessary expertise and manpower to run this factory."

[श्री युवराज]

और वाणिज्य मन्त्री ने जो बिहार सरकार को पत्र लिखा है उन्होंने उसमें साफ़ कहा है कि किसी भी स्थिति में हम बन्द उद्योगों को नहीं ले सकेंगे। आखिर उन मजदूरों का क्या होगा, यह मैं जानना चाहता हूं, जो एक, डेढ़ वर्ष से बेरोजगार बना दिये गये हैं मिल के बन्द होने से ? उनके बच्चे सड़कों पर भीख मांगते हैं। वहां के स्थानीय किसानों पर भी बुरा असर पड़ा है, खास कर सहरसा, पूर्णिया और बंगाल के आसपास के जिलों में। मैं कहना चाहता हूं कि वहां के मजदूरों की स्थिति बड़ी दयनीय हो गई है। कटिहार की यह बड़ी मिल है। एक जूट मिल मुक्तपुर में है, और दो जूट मिलें कटिहार में हैं, लेकिन सबसे बड़ी जूट मिल मैसर्स आर० बी० एच० एम० जूट मिल है जिसमें 3500 मजदूर काम करते हैं। इस मिल के बन्द हो जाने से सम्पूर्ण पूर्णिया, कटिहार, सहरसा के लोगों पर बड़ा बुरा प्रभाव पड़ा है। मन्त्री जी ने बेरोजगारों को काम देने का वायदा किया है। लेकिन जो रोजगार में लगे थे और डेढ़ साल से बेरोजगार बना दिये गये मिल बन्द होने की वजह से उनका क्या होगा। इन मिलों को चलाने की आपकी जिम्मेदारी है। अगर उस मिल मालिक की इतनी हैसियत न हो कि पूरे मिल को चला सके तो भारत सरकार की जिम्मेदारी होगी कि उस मिल को लेकर चलावे और उसमें काम करने वाले मजदूरों को रोजी दे। अगर वह मिल नहीं चलाते हैं, तो मजदूरों का क्या होगा ? 20 हजार लोगों का क्या होगा ? इसकी जिम्मेवारी किस पर होगी ?

इसलिये मैं कहना चाहता हूं कि कृपया अपने मन्त्रिमण्डल में इस मामले पर विचार कीजिये और बिहार का जो यह एकमात्र जूट उद्योग है, उसको दोबारा चालू करने का प्रयत्न कीजिये। अगर इसे टेक-ओवर करना पड़े, तो टेक-ओवर करके उस मिल को खोलने की आवश्यकता है। इन शब्दों के साथ मैं आपकी डिमाण्डज का समर्थन करता हूं।

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति जी, मंत्री महोदय ने जो ग्रान्ट्स सदन के सामने रखी है, मैं उनका समर्थन करने के लिए खड़ा हुआ हूं।

यह डिपार्टमेंट ऐसा है कि जिसमें बीमार कारखाने हैं, और जितनी भी इकनामिक मिनिस्ट्रीज हैं, अगर कोई काम न करे, चाहे वह पहली सरकार की हों या इस सरकार की, तो आखिर में जिम्मेदारी इसी मंत्रालय पर पड़ती है। महिलाएं भी इसी मंत्रालय से नाराज होती हैं। जब तक सारी गवर्नमेंट का को-आर्डिनेशन होकर चीज नहीं निकलती तब तक इस मंत्रालय पर फूलमालाएं नहीं चढ़ सकतीं, इसकी किस्मत में तो ब्रिक बट्स ही लिखे हुए हैं। इस विभाग के मंत्री इतने अच्छे हैं कि व्यक्तिगत रूप में कुछ भी कहने को जी नहीं चाहता, लेकिन दो, तीन चीजों के बारे में कहना चाहूंगा।

एक तो अच्छी बात यह है कि हमारा जो बेलेन्स आफ ट्रेड है उस में 1975-76 में 1224 करोड़ का डेफिसिट था। अब हमें यह आशा है कि यह बेलेन्स आफ ट्रेड हमारे पक्ष में होगा। यह देश में पहला या दूसरा साल होगा, जब कि देश का बलेन्स आफ ट्रेड हमारे पक्ष में नहीं तो हम इम्पोर्ट ज्यादा करते हैं और एक्सपोर्ट बहुत कम। इसके लिये मैं मंत्री महोदय को बधाई देना चाहता हूं लेकिन साथ साथ यह बात भी कहूंगा कि पहली सरकार जो चीजें एक्सपोर्ट करती रही है, उनमें कुछ ऐसी भी चीजें शामिल थी जो जीवन के लिए बहुत जरूरी हैं, नसेसिटीज आफ लाइफ हैं। लेकिन उनका उद्देश्य यह था कि एक्सपोर्ट बढ़ना चाहिये चाहे यहां कुछ भी दाम हो जायें।

मैंने एक सवाल पूछा था कि कितनी प्याज और आयल केक्स एक्सपोर्ट हो रही है ? अगर वह आंकड़े देखे जायें तो काफी मात्रा में हैं। जो चीजें यहां नहीं मिलती हैं, जिनके दाम बढ़ रहे हैं, मुझे दुःख के साथ कहना पड़ता है कि हमारी पहली सरकार ने

गरीबों की कास्ट पर वह चीजें दूसरे देशों को एक्सपोर्ट की हैं क्योंकि उन्हें फारेन एक्सचेंज कमाना था । मंत्री महोदय ने माना है कि वह चीजें अब एक्सपोर्ट करनी बन्द कर दी हैं, लेकिन मैं नहीं जानता कि सारी चीजें बन्द कर दी हैं या कुछ ही चीजें बन्द कर दी हैं । मैं मांग करूंगा कि जो आवश्यक वस्तुएं हैं और जिनकी कीमतें इस देश में बढ़ रही हैं, उन्हें किसी भी कीमत पर एक्सपोर्ट नहीं करना चाहिये । हमारे पास फारेन एक्सचेंज का रिजर्व काफ़ी है और 800 करोड़ रुपया हमने बजट में ले लेकर भी इसका प्रावधान किया है । अगर उन चीजों की यहां कमी नहीं होगी तो इन्फ्लेशन भी नहीं बढ़ेगा, सदुपयोग भी होगा और दाम भी नहीं बढ़ेंगे, जैसे कि हम फल, सब्जी एक्सपोर्ट करते हैं और आयल केक्स भी एक्सपोर्ट करते हैं । 1975-76 के मुकाबले में 1976-77 में चाय 26 परसेंट ज्यादा एक्सपोर्ट की गई, जिस की वजह से हमारे देश में चाय के दाम बढ़ गये हैं । इसी तरह काफी 100 परसेंट ज्यादा और आयल केक डेढ़ गुना ज्यादा एक्सपोर्ट किये गये । आयल केक का सम्बन्ध पशुओं और दूध के साथ है । फ़िश 48 परसेंट ज्यादा एक्सपोर्ट की गई । मैं फ़िश नहीं खाता हूं, लेकिन मेरे कई दोस्तों ने बताया है कि फ़िश के दाम बहुत बढ़ गये हैं । इस लिए हमें दालों, वेजीटेबल्ज, फ़िश और आयल केक आदि उन आवश्यक वस्तुओं का एक्सपोर्ट नहीं करना चाहिए, जिन के दाम हमारे देश में बढ़ रहे हैं । पिछली सरकार इन चीजों को एक्सपोर्ट करके एक गलत काम कर रही थी । हमने इस बारे में जो वादे किये हैं, हमें उन्हें पूरा करना चाहिए ।

इस रिपोर्ट में कहा गया है कि 1977-78 में शूगर और सीमेंट को एक्सपोर्ट किया जाएगा । लेकिन देश में सीमेंट का शार्टेज है । जब तक इन चीजों का देश में शार्टेज है, तब तक उन्हें एक्सपोर्ट नहीं करना चाहिए । हमारे पास फारेन एक्सचेंज रिजर्व्ज काफ़ी हैं ।

सरकार ने कुछ चीजों पर इम्पोर्ट ड्यूटी बिल्कुल हटा दी है, जिसकी वजह से उनका इम्पोर्ट ज्यादा हो गया है । देश में उन चीजों को बनाने वाले चिल्ला रहे हैं कि यहां का माल नहीं बिकता है । मेरे पास इस बारे में कई रिप्रेजेन्टेशन्ज आए हैं । इसलिए सरकार को एक ऐसी बैलेन्स्ड पालिसी अपनानी चाहिए, जिससे हमारा फ़ारेन एक्सचेंज भी इस्तेमाल हो जाये और हमारे यहां आवश्यक चीजों की कमी भी न हो और उनके दाम भी न बढ़ें । यहां के लोगों को चीजें मिलती नहीं हैं और हम उन्हें एक्सपोर्ट करें, यह उचित नहीं कहा जा सकता है ।

मैं मंत्री महोदय को बधाई देना चाहता हूं कि जहां 1976-77 के बजट में हैंडलूम के लिए प्लान और नान-प्लान दोनों को मिलाकर 15 करोड़ रुपये का प्रावधान था, वहां इस साल उसको बढ़ा कर 35 करोड़ रुपये कर दिया गया है—डबल से भी ज्यादा कर दिया गया है । यह एक बहुत अच्छी बात है । लेकिन सवाल यह है कि हैंडलूम उद्योग के सामने जो प्राबलम्ज हैं, और इस बारे में हमारी पार्टी की जो नीति है, क्या उसको देखते हुए यह प्रावधान काफ़ी है या नहीं ।

मंत्री महोदय को मालूम है कि महाराष्ट्र में हैंड-लीवर्ज के सामने कितनी समस्यायें हैं । देश के बहुत से प्रदेशों में, जिन में दिल्ली भी शामिल है, उन्हें सूत नहीं मिलता है, और अगर सूत मिलता है, तो उन्हें प्रोसेसिंग और मार्केटिंग का ढंग नहीं आता है, और उन्हें टैकनिकल-नो-हाऊ नहीं दिया जाता है । बजट में हैंडलूम के लिए ढाई गुना ज्यादा प्रावधान किया गया है, लेकिन अगर हम एम्पलायमेंट को बढ़ाना चाहते हैं, जो हमारा कमिटमेंट है,—हम केवल नारेबाजी नहीं करना चाहते हैं और हम लोगों को यह कहने का मौका नहीं देना चाहते हैं कि हमने अपने वादे पूरे नहीं किये हैं—, तो मंत्री महोदय फ़िनांस

[श्री कंवर लाल गुप्ता]

मिनिस्टर साहब को चाहे इस बजट में, और चाहे सप्लीमेंटरी बजट में, हैंडलूम के लिए ज्यादा प्रावधान रखने के लिए कहें ।

सरकार ने सिक टैक्सटाइल मिलों को अपने हाथ में लिया है । वहां 1975-76 में 57 करोड़ रुपये का घाटा है । 57 करोड़ का घाटा है । अब एक साल में सिक मिलों का 57 करोड़ का घाटा और यहां सारे देश में हैंडलूम को जिसके लिए हमारी पार्टी वचनबद्ध है उस को आप 35 करोड़ रुपया दें यह ठीक नहीं है । यह राशि पहले इनके हिसाब से तो ठीक थी । लेकिन जितनी आवश्यकता है उसके हिसाब से बहुत कम है । इसकी ओर भी मंत्री महोदय ध्यान दें । इससे एम्प्लायमेंट भी बढ़ेगा, उत्पादन भी बढ़ेगा, परचेजिंग कोमिटी भी बढ़ेगी । टैक्सटाइल मिलों में आज आप देखेंगे स्टाक पड़ा हुआ है कंट्रोल क्लाथ का । आपने उनसे कहा कंट्रोल क्लाथ बनाने के लिए, वे बना रही हैं लेकिन उसका सारा स्टाक वहां पड़ा हुआ है । कोई खरीदने वाला नहीं है क्योंकि गांव वालों की परचेजिंग कैपेसिटीज नहीं है । जब तक परचेजिंग कैपेसिटी नहीं बढ़ायी जायेगी तब तक चीज पैदा भी कर लेंगे तो उसका कोई लाभ नहीं होगा । इसलिए अच्छा यह होगा कि लोगों की परचेजिंग कैपेसिटी बढ़े और मैं यह चाहूंगा कि 35 करोड़ की जगह 100 करोड़ रुपया हैंडलूम इंडस्ट्री के लिए मिलना चाहिये, तब इसकी शुरूआत होगी । मुझे नहीं मालूम कि मंत्री महोदय की क्या प्रतिक्रिया इसमें है ।

एक चीज और कहना चाहता हूं कि हमारे यहां 63 ट्रेड मिशन्स हैं जो विदेशों में काम करते हैं । उनके ऊपर सवा दो करोड़ रुपया खर्च होता है उन के एडमिनिस्ट्रेटिव एक्सपेंसेज के रूप में । मैं दस बारह बार विदेशों में गया हूं और मैंने देखा कि हमारे ट्रेड मिशन्स वह काम नहीं करते जो उन्हें करना चाहिए । अभी का मुझे नहीं मालूम है कि पिछले तीन महीने में क्या हुआ लेकिन काम्टीन्युटी आफ आफिसर्स तो वही हैं, दो चार, पांच आप बदल सकते हैं, सारे तो नहीं बदल सकते हैं और बदलना चाहिए भी नहीं । वे ट्रेड मिशन्स वास्तव में ट्रेड पर बहुत कम ध्यान रखते हैं । ट्रेडर या इंडस्ट्रियलिस्ट जो उन से गाइडेन्स चाहते हैं, उनकी चिट्ठी का जवाब भी वे नहीं देते । मैं चाहूंगा कि वहां का एडमिनिस्ट्रेशन ठीक हो । थोड़ा उनको और टाइट करने की आवश्यकता है । हर तीन महीने के बाद हर ट्रेड मिशन की रिपोर्ट आनी चाहिए कि उन्होंने क्या काम किया, कितना ट्रेड पहले था, कितना बढ़ा, क्या गाइडेंस उन्होंने दी । यह रिपोर्ट आप उन से मंगाते रहेंगे तो इसका लाभ हो सकता है ।

कंट्रोल क्लाथ के बारे में मैंने कहा कि स्टाक पाइलिंग हो रहा है और दुर्भाग्य से सरकार ने 1974 में तीस प्रतिशत दाम कंट्रोल क्लाथ का बढ़ा दिया । उसके बाद अभी जनवरी 1977 में 35 प्रतिशत दाम बढ़ा दिया । करीब एक डेढ़ साल में 65 प्रतिशत दाम एकदम बढ़ा दिया । उस में गवर्नमेंट को सब्सिडी देने में करीब 24 करोड़ रुपये की हानि होती है । अभी आपने इस बजट में भी एक प्रावीजन किया है कि कपड़े के ऊपर कुछ ड्यूटी में बदल की है, उसका भी असर कुछ गलत हुआ है । मुझे पता नहीं आपका ध्यान इसकी तरफ गया है या नहीं । वह शायद अनजाने में हो गया । फाइन क्लाथ पर आपकी ड्यूटी कम हो गई और कंट्रोल क्लाथ पर ड्यूटी ज्यादा हो गई । कल मैं एक शादी में गया था । कपड़े वालों के यहां शादी थी तो वे मजाक करने लगे कि यह जनता पार्टी की सरकार ऐसा काम करती है, हालांकि उन को तो फायदा हो गया । उन्होंने ही मुझे बताया, फिर मैंने आकर उसको चैक किया तो मुझे लगा कि यह बात ठीक है । तो आप इसको ठीक कराइए । कंट्रोल क्लाथ पर ज्यादा ड्यूटी नहीं बढ़नी चाहिए । या तो पहले जैसी हालत

थी वही रहे या उससे कम ड्यूटी पड़नी चाहिए और परचेजिंग कैपेसिटी बढ़ाने की भी आप कोशिश करें ।

आपने मिल टैक्सटाइल मिलों के लिये एक नेशनल टैक्सटाइल कारपोरेशन बना रखी है, उसमें 103 या 104 मिलें हैं, लेकिन इस वक्त काम शायद 101 मिल कर रही हैं । देश के टोटल काटन-टैक्सटाइल का 20 प्रतिशत उत्पादन इन मिलों में होता है और डेढ़ लाख मजदूर इन मिलों में काम करते हैं । यह एक तरह से काफ़ी बीमार मिलों का अस्पताल है, जिसकी जिम्मेदारी मंत्री महोदय पर आकर पड़ी है । जब कोई बीमार दम तोड़ने लगता है तब उसको इस अस्पताल में ले आया जाता है. इसलिये मैं आपकी मजबूरी को समझ सकता हूं । इसी का यह परिणाम है कि 1975-76 में 57 करोड़ रुपये का घाटा हुआ, 1976-77 में 31 करोड़ रुपये का घाटा हुआ और इस बजट में भी आपने 19 करोड़ का घाटा इसमें बताया है । आप इन मिलों के मोडर्नाइजेशन, एक्सपेंशन और डाइवर्सिफिकेशन का काम कर रहे हैं । यह बहुत अच्छी बात है और इसके लिए काफ़ी पैसा इस साल भी—शायद 58 करोड़ रुपया—इसमें रखा है । लेकिन मेरा कहना यह है कि इन में अभी भी जो मिलें बीमार हो रही हैं, जिनकी इकानमी ठीक नहीं हो रही है, वह शायद इसलिये है कि उनको जान-बूझ कर बीमार किया जा रहा है । मुझे याद है—संजय साहब के मारुति में 10-10 रुपये के सिर्फ 100 रुपये के शेयर हैं, अब यह कहा जा रहा है कि उसको गवर्नमेंट टेकओवर करे ले । करोड़ों रुपया उस में सरकार का, जनता का डूब गया, लेकिन संजय बाबू का सिर्फ 100 रुपये का नुकसान हुआ । इसी तरह से ये सिक मिलें हैं—ये जितने बड़े बड़े इंडस्ट्रियलिस्ट्स हैं, ये खेल खेलते हैं, पहले उसका सारा नफ़ा खा जाते हैं, उसका पूरी तरह से खून चूस लेते हैं, जब उसमें नुकसान होने लगता है तो नुकसान सरकार के हवाले कर देते हैं । यह अच्छी बात है कि आपने कह दिया है कि हम सिक-मिल्ज को नहीं लेंगे, उस के लिये दूसरा रास्ता आपने बतला दिया है । लेकिन मैं यह सुझाव देना चाहता हूं कि आप अपनी कामर्स मिनिस्ट्री में एक इन्टेलिजन्स विंग बनाइये, जो इस बात की जांच करे कि कौनसा एक्शन किस इण्डस्ट्री का जेनुइन है और कौन-सा मिस्चियीवस है, ताकि सारे फैक्ट्स आपके सामने आ सकें और जब बहुत मजबूरी हो, तब ही उसको लेने की कार्यवाही होनी चाहिये ।

मेरे अपने इलाके में भी एक कपड़े की मिल है, वह काफी मिस-मेनेज्ड है । पांच-सात साल से मैं देखता आ रहा हूं कि कोई आई० ए० एस० आफिसर वहां आकर बठ जाता है, जिसको इतना भी मालूम नहीं है कि मिल क्या होती है और कैसे चलाई जाती है । अगर आप के पास समझदार आदमी या अनुभवी आदमी नहीं है तो आप लोगों को ट्रेन कीजिये । जब 100 से ज्यादा मिलें आप के पास हैं तो इन को चलाने के लिये एक ट्रेण्ड-कैडर आप के पास होना चाहिये । जिन को इण्डस्ट्री का ज्ञान नहीं है, ऐसे लोगों को इन मिलों को चलाने के लिए मत भेजिये, उनको ट्रेन कीजिये, एजूकेशन दीजिये, ताकि वे उनको सफलतापूर्वक चला सकें । एक तो पहले ही इन मिलों में काफ़ी करप्शन है, फिर किसी आई० ए० एस० या आई० पी० एस० अफसर के भेजने से वह करप्शन या गड़बड़ कम नहीं होती है और ज्यादा बढ़ जाती है—इसको रोका जाना चाहिये ।

अब मैं मुख्य सवाल की तरफ़ आता हूं, वह है—दाम रोकने की बात । यह देश के सामने एक सबसे बड़ी समस्या है, जिसके

[श्री कंवर लाल गुप्त]

ऊपर ही हमारी फरफौर्मेन्स का जजमेंट होगा। जनता हमें इसी चीज को लेकर जांचेगी, अगर हमने दामों को बढ़ने से रोक लिया, तब तो ठीक, वरना इसका परिणाम ठीक नहीं होगा। मैं यह देख रहा हूं—इस देश की सबसे बड़ी अथारिटी—हमारे प्रधान मन्त्री श्री मोरारजी भाई ने दो बार अपील की। उसके बाद इण्डस्ट्री वालों का एक स्टेटमेंट भी निकला। लेकिन मैं एक बात कहना चाहता हूं—इण्डस्ट्री के लोग—मैं सबके लिये नहीं कह रहा हूं—लेकिन काफ़ी ऐसे लोग हैं, जिन के रा-मैटीरियल के दाम गिरने के बाद भी, उन्होंने अपने प्रोडक्ट के दाम नहीं गिराये हैं। आपने जो रिपोर्ट पेश की है—मुझे दुख के के साथ कहना पड़ रहा है—दामों को बढ़ने से रोकने के लिये उसमें केवल दो पैराग्राफ हैं। मैं उन्हीं को पढ़ने के लिये उत्सुक था, लेकिन उनमें आपने ऐसी कोई बात नहीं कही है कि आप दामों को कैसे ठीक रखेंगे, अब तब इस दिशा में आपने क्या किया है और आगे क्या करने जा रहे हैं। आपने कन्ज्यूमर कौंसिल की बात कही है—लेकिन इसका कोई मतलब नहीं है। मैं चाहूंगा कि आप अपने मन्त्रालय में इसके बारे में एक डिटेल्ड रिपोर्ट तैयार कीजिये। एक चीज मैं यह कहना चाहता हूं कि आप इण्डस्ट्रीज का और खास तौर से जो नेसेसिटीज आफ़ लाइफ़ की इंडस्ट्रीज हैं, सर्वे करवाइए कि जिस दाम पर वे चीजें बेची जाती हैं और जो उनकी कास्ट आती है, उसमें कितना अन्तर है। मेरी मांग है कि एक सीलिंग आफ़ प्राफ़िट होनी चाहिए कि प्रोडयूसर को, इण्डस्ट्री वालों को इतना प्रोफिट होना चाहिए, इतना प्रोफ़िट मिडिलमैन का होना चाहिए और इतना प्रोफ़िट एक रिटेलर का होना चाहिए। जब तक सीलिंग आफ़ प्रोफिट नहीं होगी, चाहे वह फार्मेली हो या इनफार्मेली और खास तौर से नेसेसिटीज आफ़ लाइफ़ की तो जरूर होनी चाहिए, तब तक हम यह उम्मीद नहीं कर सकते कि कन्ज्यूमर्स को कुछ राहत मिल सकेगी। टेरेलीन के कपड़े को ही आप लें। उसमें 50,50 परसेन्ट प्रोफ़िट लिया जाता है और मुझे मालूम है कि फारेन गवर्नमेंटस को तो 100, 100 और 200, 200 परसेन्ट प्रोफ़िट लेकर बेचते हैं। इन सब चीजों को रोकने का काम आपके मन्त्रालय का होना चाहिए।

सुपर बाजार के बारे में मुझे यह कहना है कि दिल्ली में जो सुपर बाजार शुरू हुआ, तो वह कैनाट प्लेस में खुला और उसकी जो चार, पांच ब्रांचेज हैं, वे भी शानदार इलाकों में ही हैं। उस सरकार ने इस काम को किया था। उन्होंने जो कुछ किया उसके लिए उन को रोजाना बुरा कहना ठीक नहीं है लेकिन मैं अपने मन्त्री जी से कहूंगा कि वे सुपर बाजार या डिपार्टमेंटल स्टोर जो खोलें वे गरीब बस्तियों में खोलें और भारी मात्रा में खोलें। जो भी गन्दी बस्तियां हैं वहां पर इन को खोलें और वहां पर लोगों को सब वस्तुएं मिलनी चाहिए, रोजाना इस्तेमाल की चीजें मिलनी चाहिए। जब तक ऐसा नहीं होगा, उनको कोई लाभ नहीं होगा।

एडिबिल आयल का जो इम्पोर्ट का किस्सा है, उसके बारे में अमीन साहब ने कह ही दिया है और मैं उसको रिपीट नहीं करना चाहता। वह एक बहुत बड़ा स्कैन्डल है और उसका कुछ इलाज आप ने किया भी है। इसमें जो मिस्चिवियस एलिमेंट है, उसको सजा मिलनी चाहिए और सी० बी० आई० द्वारा इसकी जांच होनी चाहिए ताकि सारी बातें इस सदन के सामने आ सकें कि किन लोगों ने क्या क्या गड़बड़ियां की हैं और जिन लोगों ने सरकार को धोका दिया है उनके साथ हमदर्दी नहीं होनी चाहिए।

सभापति महोदय, एक बात मैं यह कहना चाहूंगा कि हमारे देश में करीब 2 लाख 40 हजार फैयर प्राइस शाप्स और कोरोसियन आयल की शाप्स हैं और अब 1,000 शाप्स और खोलेंगे। मैं समझता हूं कि यह टोकन संख्या है लेकिन मैं चाहूंगा कि जो नेसेसिटीज

आफ़ लाइफ़ हैं इनकी व्यवस्था आप उन दुकानों पर और विशेष कर गांवों में उन दुकानों पर कर सकें, तो अच्छा होगा। गन्दी बस्तियों में और गांवों में जो ऐसी दुकानें हैं उन पर आप इन चीजों को दीजिए जैसे कपड़ा है, साबुन है या दूसरी और छोटी छोटी आवश्यक चीजें हैं। इस तरह की व्यवस्था सरकार कर सकती है।

इन शब्दों के साथ जो अनुदान की मांगें मन्त्री जी ने पेश की हैं, उनका मैं समर्थन करता हूं और मैं यह आशा करता हूं कि हमारे मन्त्री जी इन समस्याओं को सुलझाएंगे जिस से कि हमारी समस्या भी आगे सुलझ जाए। हम और वे एक किश्ती में बैठे हैं। यह किश्ती चलती रहनी चाहिए, यही मेरा कहना है।

श्री बसन्त साठे (अकोला) : सभापति महोदय, पहले तो मैं श्री मोहन धारिया जी को बधाई देना चाहता हूं कि उन जैसे प्रगतिशील, उत्साही युवा मंत्री को यह बड़ा महत्वपूर्ण महकमा मिला है, जो यदि कामयाबी से चल सका, तो इस देश की जनता का भाग्य बदल सकता है।

सभापति महोदय, मुझे मालूम है कि पहले जब वे मंत्री थे तो किस दुविधा में उनको बहुत बार काम करना पड़ता था और एक घुटन सी महसूस होती थी और अपने इरादों को, अपनी आकांक्षाओं को और अपनी कल्पनाओं को वे अमली जामा नहीं पहना पाते थे। अब मैं आशा करता हूं कि नई सरकार में उन्हें पूरा पूरा मौका मिलेगा तो बहुत कुछ काम जैसा मैंने कहा और मेरे मित्र श्री कंवर लाल गुप्त जी ने कहा है, वे कर पाएंगे।

रिपोर्ट तो आपकी अभी तक मिली नहीं, खैर जो सिविल सप्लाई मिनिस्ट्री का बजट मिला है, उससे हमें कुछ जानकारी आपके परफोर्मेंस के बारे में मिलती है। उससे दो-तीन बातें सामने आती हैं। एक तो यह है कि जहां तक कीमतों का सवाल है, उन कीमतों को रोकने में हम असमर्थ रहे हैं। हालांकि कुछ समय के लिए, जैसा कि आपने रिपोर्ट में कहा है, 1974 में होलसेल इंडेक्स 183.4 था। यह सितम्बर में था। मार्च, 1976 में यह इंडेक्स 162.2 पर आ गया। अर्थात् यह 11.6 गिर गया।, लेकिन अब फिर से यह बढ़ कर 182 से ऊपर चला गया है। यह स्थिति होलसेल की है। हम लोग तो चीजें रिट्रल में खरीदते हैं। प्रतिदिन हम लोगों को यह करना पड़ता है। महाराष्ट्र में मुझे मालूम है, यहां भी यही हाल होगा, तेल जो पहले 6 रुपये किलो तक नीचे आ गया था, अब फिर 11 रुपये साढ़े ग्यारह रुपये पहुंच गया है। आम आदमी रोज के जीवन में तेल, नमक मिर्च का उपयोग करता है सूखी रोटी खाकर ही उसका जीवन चलता है। अब अगर ये ही चीजें महंगी हो जाएं तो उसके जीवन पर कितना असर पड़ता है इसकी हम कल्पना नहीं कर सकते। इस सब की क्या वजह है? क्या देश में तेल का उत्पादन कम हो गया है? ऐसी बात भी नहीं है। आपने इकोनोमिक सर्वे में जो आंकड़े दिये हैं उनसे पता चलता है कि 75–76 में तेल का रिकार्ड उत्पादन था, फिर उसके बाद थोड़ा कम हुआ। अब इतना उत्पादन होने के बाद भी कीमतें कम नहीं होतीं। यह क्यों होता है? यह सब इसलिए होता है कि हमारी वितरण व्यवस्था ठीक नहीं है। इस पर जरा गहराई से सोचिए। हमारी वितरण व्यवस्था पर हमारा कोई काबू नहीं है। सारी वितरण व्यवस्था डिमाण्ड और सप्लाई पर आधारित है। सभापति जी, मान लीजिए बाजार में किसी चीज की मांग है तो उसके लिए खरीदार तो होगा ही। जब खरीदार होगा तो उस चीज का बेचने वाला भी होगा। लेकिन जब उस चीज की पूर्ति नहीं होगी तो स्वाभाविक है कि कीमतें बढ़ेंगी। अब खरीदार आपके

[श्री वसंत साठे]

यहां है, बेचने वाला भी है लेकिन क्या उसका उत्पादन जरूरत के मुताबिक नहीं हो रहा है हमारे यहां नीड बेस्ड, डिमान्ड बेस्ड प्रोडक्शन नहीं होता । सभापति जी आप कितनी भी ऊंची बात करें, बुनियादी बात यह है कि खरीदार देश में है और बेचने वाला भी है लेकिन मारेलिटी नहीं है। मार्किट मारेलिटी की बात होती है। मारल वैल्यूज की बात की जाती है। लेकिन वह चीज यहां लागू नही होती है। जब यह होगा तो आत्मा भी बेची जाएगी। इसलिए उनको अपील बार-बार करना, मैं नहीं समझता हूं फायदेमन्द साबित हो सकता है। इसका कारण यह है कि वे व्यवहार कर रहे हैं। उनको मुनाफा चाहिए अपनी चीज का और जहां ज्यादा से ज्यादा मुनाफा मिलेगा वहां वे उस चीज को बेचेंगे। इस वास्ते उनको कोसने मे कोई लाभ नहीं है। एक प्रेस गिल्ड के सामने शायद पूना में भाषण करते हुए श्री मोहन धारिया ने यह कहा था :

He said "He had been criticised for his views on trust in man and trust in trade. But this was the philosophy to which the Janata Party was pledged and it was strongly believed that by and large the society was honest."

उन्होंने कहा कि ह्यमन बीइंग्ज बाई एंड लार्ज आनेस्ट होते हैं। लेकिन जब वे व्यवहार में और मार्किट में खड़े हो जाते हैं बेचने के लिए अपने आप को तो उनकी सारी की सारी मारेलिटी वही हो जाती है। उसमें आपका ट्रस्ट क्या काम करने वाला है ? इस वास्ते आप अपने आप को गुमराह न करें। मैं कहता हूं कि इस देश में यह जो मिश्रित अर्थ व्यवस्था, मिक्स्ड इकोनोमी की फिलोसोफी हमने शुरू की थी और हमने यह आशा की थी कि इसके बहुत अच्छे नतीजे निकलेंगे लेकिन उससे पैदा होगया मोनस्टर। (*Interruptions*)

I have said it before and I say it now.

"This mixed economy is the biggest unmixed, unmitigated evil"

Whichever Government is there, there will be no solution to your problems. You can" take years.

इसलिए यह कह रहा हूं कि निजी क्षेत्र और पबलिक सक्टर में क्या पैदा होगा ? जो डंकीज वर्क होगा वह पब्लिक सैक्टर में होगा। बुनियादी चीजें वहां पैदा होंगी जैसे लोहा, कोयला, पावर, जनरेशन और सारी कंज्यूमर गुडज जहां असली प्राफिट होता है वे किस के हाथ में रहेंगी ? निजी क्षेत्र के हाथ में रहेगी। सारा काला धन कहां पैदा होता है ? निजी क्षेत्र में ही तो पैदा होता है। कितना हुआ है ? बीस हजार करोड़ पैदा हुआ है। एक पैरेलल इकोनोमी चल रही है। आपकी राष्ट्रीय आय तो उन्नीस हजार करोड़ और काला धन है बीस हजार करोड़। क्या कन्ट्रोल करने वाले हैं आप ? कितने ही बड़े मिनिस्टर हों कुछ नहीं कर सकते हैं। अगर आप वास्तव में कुछ करना चाहते हैं तो एक अर्थ व्यवस्था आप कायम करें। मैं ट्रेडर्ज के खिलाफ नहीं हूं। आपको ट्रस्ट करना है करें, उनके ऊपर आप निर्भर रहें लेकिन एक सैक्टर आप बनाएं। आपकी करपोरेशन के वे मुखिया हो सकते हैं, उनको आप इंचार्ज बना सकते हैं। तब आप उनसे कह सकते हैं कि वे ठीक कीमत पर माल को दें। होलसेल और रटेलर का क्या मार्जिन होता है ? होलसेलर का डेढ़ दो परसेंट होता है और रिटेलर का तीन परसेंट। आप 105 रुपये में गेहूं खरीदते हैं। अब वह 110 रुपये में मिलना चाहिये। क्यों कहीं कंज्यूमर को कहीं इस भाव पर मिलता है ? बम्बई में किस दाम में बिकता है इसको आप देखें। बिना किसी का नुकसान किए आप उनको राष्ट्रीय डिसिप्लिन में क्यों नहीं लाते। क्यों आपने उनको छूट दे रखी है। फिर आप कहते हैं कि उनको हम सबस्टीट्यूट करेंगे पब्लिक डिस्ट्रीब्यूशन सिस्टम से। आप करें इसी सदन में आप क्या कहते हैं :

"He thinks that the Government did not have enough power under the Essential Commodities Act to bring down the prices. He also thinks this as the inability of the Government do so in the absence of adequate buffer stock."

तो पब्लिक डिस्ट्रीब्यूशन सिस्टम में आप बफ़र स्टाक बनायेंगे, ओवर हैडस का खर्चा करेंगे, ढाई लाख फ़ेयर प्राइस शौप्स बनायेंगे। और इतना सारा खर्चा कर के फिर भी प्राइवेट सैक्टर चालू रहेगा जो प्राइवेटसैक्टर अपने आपको जिन्दा रखने के लिये आप की इकोनामी को चलने नहीं देगा। इसलिये प्राइवेट सैक्टर और पब्लिक सैक्टर यह डायकी खत्म कीजिये। एक सैक्टर बनाओ। प्राइवेट सैक्टर वाले भी राष्ट्र के नागरिक हैं, उन्हें नुकसान न पहुंचाते हुए एक डिसिप्लिन में लाइये। संज्ञा उसको आप चाहे जो दें, एक डिसिप्लिन के अन्दर यदि ला दिया तो आप की समस्या हल हो सकती है। फिर कीमत बढ़ने का सवाल नहीं है, क्योंकि जो भी उस नियम के बाहर जायेगा उसको आप सजा दे सकते हैं, उसका लाइसेंस कैंसिल कर सकते हैं।

Let every trader be member of that national sector, whatever you may call it, and not go outside that.

यह एकमात्र रास्ता है इस देश को आगे ले जाने का। मैंने इस पर बहुत विचार किया, लेकिन मुझे तो कोई रास्ता नहीं दीखता। इसी तरह से यदि चलते जायेंगे तो आप भी उसी गड्ढे में गिरने वाले हैं जिसमें हम गिरते रहे। अनएम्प्लायमेंट बढ़ेगा।

16 hrs.

स्माल सैक्टर की आपने तारीफ़ की और कहा कि उसमें उत्पादन सबसे ज्यादा होता है और एमप्लायमेंट पोटेंशियल भी है। आपने यह बताया कि आर्गेनाइजर सैक्टर में, पब्लिक सैक्टर में ज्यादा एमप्लायमेंट मिले। अब स्माल सैक्टर में अपत हैडलूम ले लीजिये। अच्छा हो गया चौधरी चरण सिंह जी आ गये, और आपके शिष्य भी आ गये (श्री राज नारायण) सभापति जी, हैन्डलूम सैक्टर में 20 लाख कुटुम्बों को आजीविका मिलती है। करीबन 40 टाका टोटल कपड़े का उत्पादन उस सैक्टर में होता है और 20 लाख कुटुम्बों के सदस्य भी काम करते हैं उस में। मतलब यह कि तकरीबन एक करोड़ लोग काम करते हैं। और मिल सैक्टर में 7 लाख लोग काम करते हैं, लेकिन फिर भी सारे देश की दौलत मिल सैक्टर में है। एक टक्सटाइल पौलिसी फ़ाटन टू क्लाथ आप टैक्सटाइल में चालू नहीं कर सकते? क्या हो रहा है कि सिक मिलें गई तो उसको ले लो। इससे काम नहीं चलेगा। मिल मालिक उसका पहले खून चूस ले और बीमार कर दें और फिर हम उसको ले लें। अब दूसरा गुनाह क्या करने वाले हैं कि जो अच्छी मिलें चलाने वाले हैं वह उन सिक मिल्स को ले लें। तो इससे काम नहीं चलेगा काटन प्रोडयूस करने वाले किसानों को काफ़ी नुकसान हो रहा है। पर एकड़ प्रोडक्शन इस देश में कम हो रहा है। जब ज्यादा उत्पादन किया आन्ध्रा में और महाराष्ट्र में, 70 लाख बेल तक उत्पादन हुआ 1974-75 में तो आपने किसान को तमाचा मारा और कौटन के दाम गिरा दिये। नतीजा यह हुआ कि दूसरे साल उत्पादन घट गया। इम्पोर्ट पर आप 100 करोड़ रुपया खर्च करेंगे, लेकिन अपने किसानों को थोड़ा ज्यादा दाम देने को तैयार नहीं हैं। कोई कौस्ट रेशिया आपने कभी निकाला है? एक कमेटी बैठायी थी उसकी रिपोर्ट मंगायें, मिडिलमैन कितना खाये चला जाता है। एक महाराष्ट्र में मोनोपली शुरू हुई, जरा कण्ट्रोल आया तो आपने उनको कहा हम तुमको पैसा नहीं देंगे। सारे देश की काटन कार्पोरेशन को आप कितना रुपया देते हैं? 200 करोड़ रुपया चाहिये। लेकिन देश में टर्न ओवर आफ़ काटन के लिये 20 करोड़ रुपया देते हैं और आप समझते हैं कि काटन की प्राइसेस को कण्ट्रोल कर लेंगे? यह क्या मजाक आप करते हैं?

आप काटन और क्लाथ की पालिसी बनाइये, मैं आपसे कहता हूं कि किसानों के

[श्री बसन्त साठे]

साथ न्याय होगा तो वह अच्छा कपड़ा पैदा कर सकेंगे। पीछे अशोक मेहता कमीशन बना, और बने, कितनी ही रिपोर्टें आईं लेकिन कुछ नहीं हुआ। हैंडलूम सैक्टर के लिये आप धोती साड़ी रंगीन रिजर्व करिये, फिर देखिये कैसे अच्छा कपड़ा पैदा नहीं होगा। जितने मिल हैं, उनको स्पिनिंग मिल में कन्वर्ट कीजिये, यार्न सप्लाई कीजिये। हैंडलूम अच्छा बने तो तो क्यों नहीं लोग उसे लेंगे? सस्ता भी बनेगा और एम्प्लायमेंट भी लोगों को मिलेगा। पावरलूम मिल की सबसीडियरी है, और कुछ नहीं है। भिवण्डी में क्या हुआ, एक्साइज बचाना चाहते हैं। मेरा कहना यह है कि एक ही क्लाथ सैक्टर को अगर आप श्री चरण सिंह जी के आशीर्वाद से एक डेढ़ साल में रि-आर्गेनाइज कर लें तो सारे देश में क्रान्ति हो जायेगी।

अगर मार्केटिंग होगी, तभी गांव में चीज पैदा होगी। आज समस्या यह है कि गांव में पैदा होने वाले माल को बेचेगा कौन, खरीदेगा कौन? आप उत्पादन और मार्केटिंग अपने हाथ में ले लें, एक सैक्टर बना दें, सारे प्राइवेट सैक्टर को उसमें डाल दें तो मेरा कहना है कि देश में 60 करोड़ लोग हैं, उनमें से 30 करोड़ हाथ चीजें उत्पादन करने लग जायेंगे। आप केवल देश के अन्दर ही नहीं परदेश में भी माल बेच सकते हैं। आप दूसरे देशों को फाइन और सुपर फाइन बना कर, गार्मेन्टस बना कर एक्सपोर्ट करें। पर हिन्दुस्तान के लोग जो काटन पैदा कर, उससे हिन्दुस्तान के लोगों को तो कपड़ा मिल सके। गांव गांव में दूसरी चीजें पैदा हो सकती हैं, पर उसकी जड़ तो मार्केटिंग है। कोई भी चीज देहात में बड़े पैमाने पर पैदा नहीं हो सकती अगर आप उसको प्राइवेट सैक्टर में कम्पीटीशन में डाल देंगे, चाहे वह को-आपरेटिव में बने या कुछ बने, वह बिक नहीं सकती है क्योंकि लीवर ब्रदर के साथ क्या कम्पीटीशन करेगा।

यहां किसी पार्टी का सवाल नहीं है, देश की इकनामी में हम सब लोग आपके साथ हैं। जैसा मैंने शुरू में कहा कि मेहरबानी करके मिक्सड इकनामी का मान्सटर खत्म करिये। प्राइवेट सैक्टर को भी आप एक राष्ट्रीय सूत्र में ले आयें, उनका नुकसान नहीं करना है। आप उनको काम में लगाय, ट्रेडर्स को काम में लगायें, होलसेलर्स को काम में लगायें, मुझे कोई ऐतराज नहीं है। लेकिन मेहरबानी करके ब्यूरोक्रेसी को काम में मत लगाइये। क्या इनका काम है इण्डस्ट्री को चलाना? जो भी नई कार्पोरेशन बनती है, उसमें फौरन ब्यूरोक्रेसी आ जाती है।

इसलिये इन खतरों से सावधान रहते हुए मैं आशा करता हूं कि हमारे मित्र श्री धारिया जी कुछ कर पायेंगे, हमारी बड़ी शुभकामनाएं उनके साथ हैं। हमको खुशी है चलो देश का भला उन्हीं के हाथों से हो जाये।

*SHRI A. MURUGESAN (Chidambaram): Mr. Chairman, Sir, on behalf of my party, the All India Anna Dravida Munnetra Kazhagam, I rise to say a few words on the Demands for Grants of the Ministry of Commerce.

It is really a matter of great satisfaction that the exports of our country during 1976-77 reached the figure of Rs. 4,981 crores, the highest in the last thirty years. At the same time, it has to be borne in mind that the rise in international price of commodities is the main cause of this significant growth, and definitely not due to the increase in the quantum of exports. The price of our traditional items like tea, sugar, coffee, leather, leather products, pepper etc. in international markets showed an upward trend and in consequence our exports in value went up considerably. So this should not lead us to any complacent attitude in the matter of our exports.

It cannot be denied that sugar export is subsidised substantially. We sell sugar at 75 paise per kilo in the international market. Within the country the price per kilo of sugar is Rs. 4.50. For example, if our export earning through sugar is Rs. 100 crores, the sugar-mill owners in the country get a subsidy of Rs. 600 crores. This huge

*The original speech was delivered in Tamil.

sum does not come from the Government's coffers. The sugar-mill owners are permitted to sell at Rs. 4.50 per kilo within the country to offset their loss in selling sugar at 75 paise per kilo for the sake of export earnings. With this bounty the sugar magnates dabble is politics. The common people are unfortunately the pawns in the game of chess between the Government and the sugar-mill owners.

It is also a matter of concern that our share in international tea market is declining. The tea export of Sri Lanka is considerably larger than our tea export. I would like to know the reason for this fall. We are exporting unmanufactured tobacco. I wonder why we have not so far tried to acquire the technical knowhow for producing tobacco to suit the taste of international connoisseurs. The Imperial Tobacco Company has perfected this technique and it is exploiting our ignorance in this matter. Huge sums are remitted to the Head Office account in foreign land. Last year our exports to East European countries have fallen. While we can rejoice that our exports have picked up in the case of ECM countries, the fall in our exports to East European countries must be investigated by the Government. We are earning in foreign exchange to the tune of Rs. 236 crores in the export of leather and leather manufactures. The State of Tamil Nadu contributes nearly 60% of this earning. On account of certain restrictions imposed on the export of semi-leather, the leather trade in Tamil Nadu has come to grief. I request that the Central Government should enquire into this and do the needful.

In our exports, the traditional items play a major role. Similarly, we seem to be following a set pattern in importing traditional items like wheat and such other food items. The barometre of a nation's economic progress is more and more export of engineering goods and less and less import of traditional food articles. Besides any other economic indication, our country's export and import trade shows clearly our under-development both in industry and agriculture. During April-December, 1976 we imported foodgrains worth Rs. 1,425 crores and the value of import of fertilisers during this period was Rs. 1,120 crores. Out of the total import bill of Rs. 3,592 crores, these two come to Rs. 2,545 crores. I do not think we require any other confirmation for our economic backwardness.

What is the institutional set-up for achieving this much talked about export miracle? We have the Trade Development Authority, State Trading Corporation, Metals and Minerals Trading Cerporation, Handicrafts and Handlooms Corporation, Tea Trading Corporation, State Chemicals and Pharmaceuticals Corporation. Let us see the performance of the last mentioned institution. It has imported in huge quantities polythene granules from Japan. As a result, a few thousands of small industries engaged in the manufacture of polythene bags, sheeting and tubing are on the verge of extinction. You will appreciate that within the country the I.C.I. is manufacturing polythene granules and this concern could have been encouraged to push up its production schedule to meet the growing needs of polythene granules. No, this State Chemicals and Pharmaceuticals Corporation, in order to justify its existence, must import polythene granules from Japan, which in turn would curtail the indigenous production. We cannot afford to waste the valuable foreign exchange in such unwanted things.

The National Textile Corporation is functioning under the aegis of this Ministry. Recently, the hon. Finance Minister stated that this concern has incurred a cumulative loss of Rs. 114 crores. With a view to revitalise the sick textile mills, which would enable greater production of standard cloth and also cloth for export, the Government took over these textile mills. Neither the production of standard cloth has gone up nor the cloth for export market. This House is aware of our dismal export performance in readymade garments. The hon. Minister is duty-bound to explain to this House the reasons for such a sad performance.

Before I conclude, I would urge upon the Janata Party Government at the Centre that it should prune the sprawling empire under the Commerce Ministry. Our Embassies abroad can be activated for meeting our requirements in export trade. I will illustrate this point by referring to the Trade Development Authority in Parliament Street, which has been entrusted with the duty of looking after our exports. Highly paid officials are adorning the air-conditioned rooms. If you go inside to enquire about potential export channels, you are confronted with a list of companies located in different countries and you are advised to contact them. Should we have this white elephant of TDA to prepare such a list? Similarly, you go to STC and try to find out about import possibilities. You will be given a detailed lecture. All the literature brought out by STC must be published in all the regional languages. I emphasise this point because the STC officials are highly discourteous towards traders who do not know English or Hindi.

[Shri A. Murugesan]

I request that the hon. Minister may try to give clarifications in his reply to the debate on the points I have raised.

With these words I conclude my speech.

श्री सुखदेव प्रसाद वर्मा (चतरा) : सभापति महोदय, मैं इस मांग का समर्थन करते हुए दो तीन बातों की ओर ध्यान आकर्षित करना चाहता हूं। मूल्य के सम्बन्ध में और सहकारिता के संबंध में विशेष रूप से मैं निवेदन करूंगा। मूल्यों में वृद्धि हो रही है इस से इन्कार नहीं किया जा सकता। लेकिन यह वृद्धि क्यों हो रही है इस के बारे में विभिन्न मत हैं। सब से सरल बात यह आती है कि मूल्य की वृद्धि इसलिये है कि उत्पादन कम हुआ है। यह कारण हम मान लेते हैं। लेकिन मेरी इस में असहमति है। मैं समझता हूं कि अगर उत्पादन की कमी के कारण मूल्य वृद्धि होती, उत्पादन अगर कम होता तो देश में जितने लोग हैं उन्हें जितनी आवश्यक वस्तुयें चाहियें उस की पूर्ति नहीं होती चाहे मूल्य कितना भी होता। लेकिन ऐसा नहीं होता। होता यह है कि चीजें तो मिल जाती हैं, केवल कीमत अधिक देनी पड़ती है। तो सिर्फ यह मान लेना कि उत्पादन की कमी के कारण मूल्यों में वृद्धि है इस से मैं सहमत नहीं हूं। मैं समझता हूं कि आज चीजों का उत्पादन तो होता है लेकिन उस के वितरण की प्रणाली सुदृढ़ न होने के कारण, वितरण सही ढंग से न कराने के कारण, नियंत्रित मूल्य पर, जो मूल्य वास्तव में होना चाहिये उस पर वितरण न होने के कारण यह मूल्य वृद्धि होती है। सब से बड़ा कारण मूल्य वृद्धि का यह है और जैसा कि हमारे मित्र साठे साहब कह रहे थे कि देश के अंदर काला धन समानान्तर रूप से चल रहा है, वह काला धन भी मूल्य वृद्धि का एक कारण है। आप देख लीजिए, किसान विभिन्न प्रकार की चीजें पैदा करता है जो खाने के काम आती हैं लेकिन अगर आप मूल्यों का सर्वे कराएं तो आप को यह पता चलेगा कि जिस हिसाब से मूल्य वृद्धि हुई है उस हिसाब से किसान को वह नहीं पहुंच पाता। इसका अर्थ यही है कि जो उत्पादन करता है और जो उसका उपयोग करता है दोनों के बीच का कोई आदमी ऐसा है इस व्यवस्था के अंदर जो उस की चीजों को कम मूल्य में ले कर अधिक मूल्य कमाने की चेष्टा करता है। यह काम वह उसी धन से करता है जिसे हम काला धन कहते हैं जिसके कारण मूल्यों में बराबर वृद्धि होती है। उदाहरण के तौर पर डालडा को ले लीजिए। अभी जब शादी ब्याह के दिन थे तो इसका मूल्य बहुत ऊंचा चला गया, अब फिर नीचे चला गया। अब वह मूल्य नहीं है। जब ज्यादा जरूरत थी तो मूल्य बढ़ गया, जरूरत कम हो गई तो मूल्य घट गया। उत्पादन से कहां इसका संबंध है। इसका संबंध ऐसे लोगों से है जिन को ग्रामीण क्षेत्रों में आठतिया कहते हैं। अढ़तिया एक जगह इकट्ठा करता है और इकटठा करने में उस धन का उपयोग करता है। आप तो उस धन को केवल पकड़ते हैं जो आप की नजर में है जिस पर वह आयकर देता है या और दूसरे टैक्स देता है। लेकिन दूसरा धन जिससे वह स्टाक करता है वह धन हमारी आप की नौलेज में नहीं है। मूल्य वृद्धि का कारण सिर्फ उत्पादन की कमी नहीं है, बल्कि हमारा नियंत्रण और वितरण प्रणाली सुदृढ़ न रहने के कारण मूल्य वृद्धि होती है।

इसका एक और भी कारण है—इस देश के अन्दर औद्योगिक वस्तु के मूल्य और कृषि मूल्य में बड़ा अन्तर है। इन दोनों के मूल्यों को नियन्त्रित करने वाला एक ही आदमी है, एक तरह के ही लोग इन का नियन्त्रण करते हैं। जो कृषि से उत्पादन होता है, उसके मूल्य में और औद्योगिक मूल्य में जो फिक्स्ड प्राइस होती है, जो तय की जाती है, उसमें समानता न रहने के कारण मूल्यों में उतार-चढ़ाव होता रहता है। आज जरूरत इस बात की है कि हमारे मंत्री महोदय को देखना चाहिए कि इस को कैसे सुदृढ़ करें, कैसे इसके अंदर समानता लायें।

वितरण प्रणाली को सुदृढ़ करने के लिये सहकारिता भी एकमात्र साधन हो सकती है। परन्तु आज सहकारिता की स्थिति क्या है? मैं यह मानता हूं कि ग्रामीण अर्थ – व्यवस्था को सुदृढ़ बनाने के लिये, ग्रामीण जीवन को सुखमय बनाने के लिये यह आवश्यक है कि पंचायतें और सहकारिता सुदृढ़ हों, मजबूत हों, लेकिन यह कैसे हो सकता है? मैं कुछ उदाहरण देना चाहता हूं—आज महाराष्ट्र की कोआपरेटिव सोसायटियां, गुजरात की कोआपरेटिव सोसायटियां बड़ी मजबूत हैं। मुझे इन को बहुत नजदीक से देखने का मौका तो नहीं मिला है, लेकिन जैसा मैंने सुना और पढ़ा है—वहां की सहकारी संस्थायें बहुत अच्छी तरह से काम कर रही हैं। लेकिन दूसरी तरफ हमारे बिहार में क्या हालत है? आज बहुत से सदस्यों ने यहां बहुत अच्छे भाषण दिये। चौधरी ब्रह्म प्रकाश जी ने जो बातें कही हैं, मैं उन सब से सहमत हूं। किन्तु मैं अपने सहकारिता मंत्री को यह सुझाव देना चाहता हूं कि आज सहकारिता राज्य का विषय बना हुआ है और यही कारण है कि जो राज्य अच्छा काम करने वाले हैं उन के यहां सहकारी संस्थाओं की स्थिति सुदृढ़ है, लेकिन जिन राज्यों में सहकारिता परिवार की संस्था बन गई है, व्यक्ति के पौकिट की संस्था बन गई है, वहां हालत खराब है। उन स्थानों पर न हम वितरण प्रणाली को सुदृढ़ कर सकते है और न क्रेडिट को सुदृढ़ कर सकते हैं और न ही ग्रामीण जीवन को सुखी बना सकते हैं। बिहार एक ऐसा ही राज्य है जहां आप के क्रेडिट बैंकों का, लैंड डेवलपमेन्ट बैंक का, मार्केटिंग आर्गेनिजेशन्ज का, किसानों को कोई लाभ नहीं पहुंच रहा है। करोड़ों रुपये की गड़बड़ वहां चल रही है। किसी कोआपरेटिव संस्था ने गरीब के किसानों के लिए ऋण लिया, उस को उस संस्था के सभापति और सेक्रेटरी ने अपनी जेब में रखा, लेकिन जिन के नाम पर वह रुपया लिया गया उन को उसका कोई लाभ नहीं पहुंचा।

एक बात यह भी है कि कोआपरेटिव में आफिशियल्ज छा गए हैं—मैं इस का विरोधी हूं। आज सहकारी संस्थाओं में सरकारी अधिकारियों की छाप नहीं होनी चाहिए, जो चुने हुए प्रतिनिधि हैं उन का ही नियन्त्रण उस पर होना चाहिए। जिन लोगों के जीवन को सुखमय बनाने के लिए इन सहकारी संस्थाओं का निर्माण किया जाता है, यदि उन का ही समावेश उन में नहीं होगा तो वे सहकारी संस्थायें सुदृढ़ नहीं हो सकतीं। आज बिहार में क्या होता है? 11 आदमी मिल कर एक कोआपरेटिव बना कर सारे गांव पर नियन्त्रण करते हैं, एक तरह से वह पारिवारिक संस्था बन गई है। इसीलिए मैं सुझाव देना चाहता हूं कि यह राज्य का विषय है, इस को कैन्द्रल एक्ट में बदलना चाहिए। हम अपने देश के ग्रामीण जीवन को सुखमय

[श्री सुखदेव प्रसाद वर्मा]

बनाना चाहते हैं, वितरण प्रणाली को सुदृढ़ बनाना चाहते हैं, इस के लिए जरूरी है कि केन्द्र का एक्ट हो, जिस के अन्दर सारे देश में रहने वाले लोगों का समावेश हो। आप का अब ऐम है, आबजेक्ट है, जब आप काम करना चाहते हैं सरकारी संस्थाओं के माध्यम से, तो सारे देश की कोआपरेटिव्ज पर आप का डाइरेक्ट नियंत्रण होना चाहिए। यह मैं मानता हूं कि को-आपरेटिव एक्ट राज्य का विषय है, ग्राम-पंचायत एक्ट राज्य का विषय है, लेकिन जब देश की उन्नति का सवाल है, देश की गरीबी का सवाल है और देश के विकास का सवाल है, तो इन संस्थाओं पर केन्द्र का डाइरेक्ट नियंत्रण होना चाहिए। इसलिए मेरा सुझाव यह है कि एक कोआपरेटिव केन्द्र सरकार स्वतः बनाए, जोकि सारे देश पर लागू हो। इन संस्थाओं को तो राज्य सरकारें ही चलाएंगी लेकिन उन पर पूरा नियंत्रण, डाइरेक्ट नियंत्रण आप का हो।

दूसरी बात मैं यह कहना चाहता हूं कि बिहार के अन्दर जो कोआपरेटिव सोसाइटियां हैं, जोकि गांवों से संबंधित हैं, जब तक वे वायएबिल यूनिट नहीं होंगी, उन का संचालन ठीक ढंग से नहीं हो सकता, वे स्वतः अपने पैरों पर खड़ी नहीं हो सकतीं। उन के आय के साधन इतने होने चाहिएं कि वे अपने को चलाने में समर्थ हो सकें, इस तरह की व्यवस्था करनी चाहिए और जब तक केन्द्र द्वारा एक सेन्ट्रल कोआपरेटिव एक्ट नहीं बनाया जाता और सारे देश में वह समान रूप से लागू नहीं होता, यह संभव नहीं होगा। आज हम देखते हैं कि देश के अन्दर इन सारी संस्थाओं की स्थिति बहुत खराब है। अगर इन की वित्तीय स्थिति अच्छी होगी, तो वितरण प्रणाली में, खेती के विकास में, देश के आर्थिक विकास में, और ग्रामीण जीवन को सुखी बनाने में यह अपना योगदान दे सकती है। इसलिए सहकारी संस्थाओं को सुदृढ़ करने की बहुत आवश्यकता है।

हैन्डलूम की बात आप लीजिए। यह प्राइवेट सेक्टर के हाथों में है। इन संस्थाओं के द्वारा हम उस की रक्षा कर सकते हैं। इसलिए मैंने यह कहा है कि यह जो स्टेट का सबजेक्ट अभी तक बना हुआ है, इस को सेन्टर का सबजेक्ट बनावें क्योंकि काआपरेटिव्ज और ग्राम पचायतों में बड़ा घनिष्ठ सम्बन्ध है।

साथ ही साथ मैं एक निवेदन यह करूंगा कि कोआपरेटिव से मेरा गहरा ताल्लुक है और 45 साल से राज्य की संस्थाओं से, प्राइमरी सोसाइटी से ले कर बड़ी संस्थाओं तक, मेरा सम्बन्ध रहा है। मैं आप को बिहार की बात बताता हूं। बिहार के अन्दर क्या तमाशा होता है। जब श्री जगन्नाथ मिश्र जी की सरकार थी तो छोटी छोटी सोसाइटियों की जगह पर एक वायएबिल सोसाइटी बनाने के नाम पर उन्होंने उन को सुपरसीड कर दिया और यह कहा कि जब यह वाएबिल यूनिट हो जाएगी, तो बैंक के चुनाव करावेंगे लेकिन जब चुनाव का वक्त हुआ, तो सब को उन्होंने रिलीज कर दिया और कहा कि जैसे लूटते थे लूटो। यह कोई एक अच्छी सरकार की नीति नहीं कही जा सकती। यह एक व्यक्ति की नीति नहीं होनी चाहिए। माननीय मंत्री जी बड़े कर्मठ व्यक्ति हैं और कोआपरेटिव से उन का बड़ा गहरा सम्बन्ध है। इसलिए मेरा कहना यह है कि बिहार में जो सारे कोआपरेटिव बैंक हैं, वह

चाहे स्टेट कोआपरेटिव बैंक हो, सेन्ट्रल कोआपरेटिव बैंक हो, मार्केटिंग यूनियन हो और चाहे लैंड मार्गेज बैंक हो, उस में जो बड़े बड़े मगरमच्छ प्रवेश कर गए हैं और उन्होंने जो उनमें गड़बड़ियां की हैं, उन की जांच होनी चाहिए। इस की आप जांच करें या सी० बी० आई० से जांच करवाएं। जांच करवाने पर आप को वहां पर बहुत सी गड़बड़ियों का पता चलेगा।

मैं आप से यह भी बता दूं कि गया के डिस्ट्रिक्ट मैजिस्ट्रेट श्री सुब्रह्मण्यम ने अभी सेन्ट्रल कोआपरेटिव बैंक के केस को पकड़ाये। वहां के सेक्रेटरी के खिलाफ रुपये के गबन का मामला और रुपये के दुरुपयोग का मामला पकड़ा और केस इंस्टीट्यूट करने के लिए लिखा लेकिन उस सारी फाइल को दबा दिया। आपने अखबारों में पढ़ा होगा कि बिहार में कर्ज देने के लिए रेलवे टेशन और गांधी मैदान को भी मार्गेज कर दिया गया। इस तरह की अनेकों घटनाएं वहां की हैं और इस की अगर आप जांच करवाएंगे तो आपको बहुत सी और बातों का पता चलेगा। मैं बताता हूं कि हमारे प्रदेश में एक अच्छे रजिस्ट्रार कोआप्रेटिव आये। जब उन्होंने मामले पकड़ने शुरू किये तो उन्हें चार महीने के अन्दर ही रवाना कर दिया गया। क्योंकि बैलियां जो पहुंचती थीं वे बन्द होने लगीं। अब हमारी जनता पार्टी की सरकार है। हमारे घोषणा पत्र में भी यह दिया हुआ है कि हम इस तरह की बुराइयों को दूर करेंगे। इसलिए मेरा आपसे निवेदन है कि जितनी भी पिछली सरकार के अन्दर इस प्रकार की गड़बड़ियां हुई हैं, चाहे वह किसी के द्वारा हुई हैं, किसी एक व्यक्ति के द्वारा हुई हैं, उन सब को ठीक किया जाये और जिन्होंने ये गड़बड़ियां की हैं, उनके खिलाफ कार्यवाही की जाए। इससे जनता में विश्वास जमेगा और उसका हमें समर्थन प्राप्त होगा कि वास्तव में जनता पार्टी की सरकार ने बहुत उत्तम कदम उठाया है। इससे भ्रष्टाचार ही नहीं मिटेगा बल्कि कोआपरेटिव संस्थाओं का भी सुधार होगा। इसलिए मैं चाहूंगा कि कोआपरेटिव के बारे में एक सेन्ट्रल एक्ट बनाने पर आप विचार करें। अगर यह मुमकिन हो सके तो इसे बनायें। इससे सहकारी संस्थाओं का सुधार होगा और उन पर आपका डायरेक्ट नियंत्रण होगा। इसलिए मेरा निवेदन है कि आप मेरे सुझावों पर विचार करें।

श्री मृत्युंजय प्रसाद वर्मा (सीवान) : सभापति महोदय, मैं आपका धन्यवाद करता हूं कि आपने मुझे बोलने का मौका दिया। हमारे सुखदेव बाबू ने अभी जो कहा वह ठीक है, मैं उनके समर्थन में ही दो-एक बातें कहूंगा। आप जब तक कोआपरेटिव के कानून में परिवर्तन नहीं करेंगे तब तक कुछ काम नहीं हो सकेगा। मैं इस सम्बन्ध में दो-एक परिवर्तन सुझाता हूं।

पहली बात तो यह है कि आडिट को आपको रजिस्ट्रार के आफिस से बिल्कुल अलग करना होगा। सहकारी समितियों के लिए रजिस्ट्रार ब्रह्मा, विष्णु, महेश तीनों हैं। ब्रह्मा के रूप में रजिस्ट्रार का काम है कि कोआप्रेटिव सोसाइटीज को बना कर रजिस्ट्रेशन करना। जब सोसाइटीज बन जाती हैं तो रजिस्ट्रार का दफ्तर विष्णु के रूप में उनको सुपरवाइज करता है, उनको चलाता है। और उनकी समाप्ति, लिक्विडेशन श्री रुद्र के रूप में करता है। ऐसी स्थिति में उनके नीचे जो आडिट डिपार्टमेंट रहता है उसमें हिम्मत नहीं हो सकती कि वह सभी समय सही बात कह सके। अगर रजिस्ट्रार के सामने स्पष्ट बातें आती हैं कि कहीं गड़बड़ी हुई है तो इससे रजिस्ट्रार के सुपरविजन में कमी आती है। मैं इसमें ज्यादा नहीं जाऊंगा क्योंकि

[श्री मृत्युंजय प्रसाद वर्मा]

सुखदेव बाबू ने ये बातें आपके सामने रख दी हैं। अब उनको दोहराना बेकार है। इसलिए मैं चाहूंगा कि आप रजिस्ट्रार के दफ्तर से आडिट को अलग कर दीजिए। यों तो जो भी आडिटर की रिपोर्ट आती है उस पर भी रजिस्ट्रार के दफ्तर में कोई खास एक्शन नहीं लिया जाता। इसलिए आडिटर कोई खास काम वहां नहीं कर पाते।

दूसरी बात यह है कि अगर किसी से शिकायत आती है कि अमुक सोसाइटी में गड़बड़ है तो उसकी जांच करायी जाए और अगर जांच कराने में गड़बड़ी निकलती है तो कार्यवाही की जाए। हमारे वर्तमान कानून के मुताबिक रजिस्ट्रार को किसी भी दरख्वास्त को रद्दी की टोकरी में फेंकने का पूरा अधिकार है। इसलिए रजिस्ट्रार से सम्बन्धित कानून में यह सुधार किया जाए। अब क्या होता है कि सोसाइटीज की ओर से, अर्थात जनरल बाडीज की ओर से, मैनेजिंग कमेटी से या बोर्ड आफ डायरेक्टर्स दरख्वास्त आए तो रजिस्ट्रार कार्यवाही करता है। अब मैनेजिंग कमेटी या बोर्ड आफ डायरेक्टर्स अपने खिलाफ क्यों शिकायत करने लगे। मेरा कहना यह है कि किसी भी सोसाइटी की जनरल बोडी की मीटिंग हो और उसमें इतनी ताकत हो कि वह मैनेजिंग कमेटी को बदल सके, हटा सके, तो फिर इसके लिए रजिस्ट्रार के पास जाने की आवश्यकता नहीं होगी। कुछ मुट्ठी भर लोग अपनी गोटी जमा लेते हैं और फिर हटते नहीं हैं। ऐसी हालत में व्यक्तिगत रूप से यदि कोई लिखता है तो कानून में यह होना चाहिए कि रजिस्ट्रार उसकी शिकायत को सुने। अब के कानून में तो उसकी मर्जी है कि वह सुने या न सुने, रद्दी की टोकरी में फेंक दे। मैं इस बात का भुक्तभोगी हूं। मैंने कई बार लिखा और 1974 से लिखता चला आ रहा हूं मगर आज तक कुछ नहीं हुआ। जब मैं जेल में था उस समय से लिखना शुरू किया, आज तक उसकी इंक्वायरी हुई या नहीं, पता नहीं कहां तक कार्यवाही हुई। यह अधूरी रह गई है। इनक्वायरी इस मायने में हुई कि एक अफसर आए थे। मैनेजर ने उनको कागज नहीं दिखाए और वह चीज वहीं खत्म हो गई। मुझे कुछ जवाब नहीं दिया गया। इस इंक्वायरी के माने क्या हैं? प्राइमा फसाई केस जहां बनता हो उस केस को तो आपको रजिस्ट्रार को जांच करनी ही होगी। हां जहां क्रिमिनल केस हो वहां ऐसी बात नहीं चलनी चाहिये।

16.35 hours.

[SHRI SONU SINGH PATEL *in the chair.*]

कान्फ्लिक्स हुई हैं रजिस्ट्रार की और उनके पहले कमेटीज बैठीं। उन कमेटीज की रिकोमेंडेशंज आई और उन पर विचार हुआ। लेकिन ये सब बातें सिर्फ कागजों में रह गई हैं, आगे कुछ कार्रवाई नहीं हुई है। बल्कि टालने के लिए यह कह दिया जाता है सहकारी आन्दोलन में से ही आडिट आर्गेनाइजेशन इसी तरह से डिवेलप करेंगी तो अच्छा होगा, अपने तौर पर आगे बढ़े तो अच्छा होगा। लेकिन जब तक नहीं होती है तब तक रजिस्ट्रार के हाथ में रहे तो ठीक है। यह भी कह जाता है कि ज्वाइंट रजिस्ट्रार का पद दे दिया गया है चीफ आडिटर को। लेकिन इससे भी कोई फायदा नहीं होता है क्योंकि आखिर वह रहता तो रजिस्ट्रार के अधीन ही है। उसका अलग रहने का कोई अर्थ नहीं रह जाता है। मैं बिहार के परिप्रेक्ष्य में यह बात कह रहा हूं। मैं मानता हूं कि अन्य प्रदेशों में कुछ अन्तर है। जैसे पंजाब में यह है कि वहां एक आडिटर्स सोसाइटीज अलग से बनी हुई है। सब जगह ऐसा नहीं है। यह चीज ऐसी है जो सब जगह एक सी होनी चाहिये। आडिट आर्गेनाइजेशन अलग होनी चाहिये।

बिहार में मैंने देखा है कि बड़ी बड़ी सहकारी संस्थाओं को कुछ लोगों ने

अपने हाथ में कर लिया है और बारह बारह और चौदह चौदह बरस से वे इनके चेयरमैन चले आ रहे हैं। इस बीच में उन्होंने जो कुछ किया उसका जिक्र यहां न करूं तभी अच्छा होगा। संस्थाएं भी कौन कौन सी ? बिहार राज्य की केन्द्रस्थ सब से बड़ी बड़ी संस्थायें जैसे स्टेट कोआपरेटिव बैंक, कोआपरेटिव फैडरेशन, लैंड मार्टगेज बैंक, बिस्कोमान, आदि।

श्री जगदम्बी प्रसाद यादव (गोडडा) : अर्बन बैंक।

श्री मृत्युंजय प्रसाद वर्मा : वह बड़ी संस्था नहीं है (इंटरप्शन) वहां भी बड़ी गड़बड़ हुई है। उनकी वजह से उसके अफसरों को तो जेल भेज दिया गया, सब कुछ हुआ लेकिन जो चैयरमैन थे और जो केवल चैयरमैन ही नहीं थे इनवैस्टमेंट कमेटी के भी चैयरमैन थे उनके खिलाफ भी चार्जिज थे लेकिन उनको किसी ने पूछा तक नहीं। चीफ मिनिस्टरने उन को बिल्कुल अलग रखा और उन के नीचे वालों को है जेल भेज दिया। चीफमिनिस्टर के जाने के कुछ दिन पहले तक तो कुछ नहीं हुआ था। हाल तक उनको निकाला नहीं गया था। बाद में क्या हुआ पता नहीं। अगर किसी की बपौती किसी की सम्पत्ति उसको आप बनने देंगे तो फिर वह अपनी सम्पत्ति को छोड़ेगा ही क्यों ? वह नदी पर जमा रहने की हर सम्भव कोशिश करेगा। अपनी सम्पत्ति को बनाये रखने के लिये दुनिया भर के बुरे भले काम करेगा। लोग क्या कर रहे हैं उस डिटेल में मैं नहीं जाता हूं।

बिहार में एक नियम बना कि कोई छः साल से अधिक आफिस बियरर नहीं रह सकता है इसके बारे में एक आर्डिनेंस हुआ था। यह आर्डिनेंस लैप्स हो गया दुबारा आर्डिनेंस बना। अब किस स्थिति में यह चीज है कहना कठिन है। आप तो जानते ही हैं कि बिहार में आर्डिनेंसों का राज रहा है। उनको कानूनी रूप बहुत कम दिया गया है। उनको कानूनी रूप देने का ख्याल हमारे पुराने चीफ मिनिस्टर साहब को नहीं आया। एक विनोद की बात है थोड़ी तकलीफ भी होती है कहने में। बिहार में कोआपरेटिव सोसाईटीज के बारे में 1912 में कानून बना था। फिर 1935 में वह पक्का हुआ। उसका नाम जो चला आ रहा है वह बिहार एंड उड़ीसा कोआपरेटिव सोसाईटीज एक्ट चला आ रहा है। आज तक भी उस एक्ट से उड़ीसा नाम अभी तक हटाया नहीं जा सका है। गोकि उड़ीसा ने बिहार से हटने के बाद अपना अलग ही एक्ट बना लिया है जिसमें बिहार का नाम नहीं है। और एक हम बिहार वाले हैं जो 1977 में भी उड़ीसा को अपने साथ खामख्वाह जोड़े हुए हैं। तो इससे अनुमान होता है कि कितना अधिक हम इस चीज पर ध्यान देते हैं।

व्यापार में मुझे एक ही बात कहनी है और वह यह कि आप निर्यात के लाभ में पड़ कर ये उन वस्तुओं का निर्यात न कीजिये रुपया कमाने के लिये जिनकी जरूरत यहां बहुत ज्यादा है। ऐसी चीजों का निर्यात कम से कम कीजिये जिनकी पूर्ति दुबारा न होने वाली हो। मिसाल के लिये प्रकृति में हमें खनिज पदार्थ दिये हैं जो वह हमें दुबारा नहीं देगी, अगर आज उनको खत्म कर देते हैं। इस समय भले ही हमें पैसा मिल जाय, लेकिन आने वाली पीढ़िया जैनरेशन उनको कहां से पैदा करेंगी ? कहा जाता है कि बैलाडीला से आयरन ओर बाहर भेजते हैं और उससे काफ़ी विदेशी मुद्रा कमाते हैं। किन्तु माइनिंग में आप को लौस होता है उसकी कमी पूरी करते

[श्री मृत्युंजय प्रसाद वर्मा]

हैं व्यापार में दिखा कर कि रेलवे में हमें इतना मुनाफ़ा हुआ है। तो क्या जापान के लिये हम अपनी सारी की सारी प्राकृतिक सम्पदा खत्म कर देंगे? 100 वर्ष में न सही 1000 वर्ष में खत्म हो जायगी। जितना सामान हम खुद बना सकते हैं उतना ही खनिज पदार्थ निकालें। यहां से और बाहर भेज कर वहां से तैयार माल मंगा करके बीच में बहुत सा पैसा गंवायें, 10 रु० का और भेजें और 100 का माल मंगायें, यह ठीक नहीं है। जितना और हम स्वयं इस्तेमाल कर सकते हैं और उससे माल तैयार कर सकते हैं उतना ही निकालें, और उससे माल तैयार करके बाहर भेज सकें तो भेजें, लेकिन बाहर से तैयार माल मंगाना छोड़ दें। इसलिये यह नीति गलत है कि हम मिनरल्स के निर्यात पर अपना सारा आर्थिक ढांचा रखें। यह बहुत बड़ी भूल हो रही है। वही हाल कोयले का हो रहा है, जिस का निर्यात तो नहीं होता है, मगर ऊर्जा के लिये हमें तेल की बड़ी कमी हो रही है, क्वालिटी कोयले की कमी हो रही है। तो आखिर यह भी तो खत्म हो जायगा। इसी तरह से और बहुत से मिनरल्स हैं जिनकी आगे चल कर के कमी हो जायगी।

जो चीजें हम खुद पैदा करते हैं और प्रकृति हमें दुबारा देगी जैसे जंगलात की चीजें हैं, हम अन्न पैदा करें, जानवर पालें उनके दूध से बना हुआ सामान बाहर भेजें, यह सब चीजें चल सकती हैं क्योंकि वह चीजें हम बार बार पैदा करते रहेंगे। किन्तु जो हम पैदा नहीं कर सकते उनको खत्म कर दें तो मतलब यह हुआ कि आने वाली पीढ़ियां, जैनरेशन के मुंह का अन्न बरबाद कर रहे हैं अपने आराम के लिये, उनकी खुराक छीन रहे हैं अपने ऐश के लिये। यह नहीं होना चाहिये।

आपका व्यापार जो आप के हाथ में है देश के भीतर वह ठप्प पड़ा है बहुत जगह। इसलिये नहीं कि लोगों को सामान नहीं मिलता है, किन्तु इसलिये कि जो कर्मचारी हैं उनका लोगों के साथ ऐसा तौर तरीका है कि सामान कम बिकता है। क्योंकि वह जानते हैं कि सामान बिके या न बिके, जैसे सुपर बाजार हैं, कंज्यूमर्स कोआपरेटिव स्टोर्स हैं, कर्मचारी को वेतन मिलेगा ही। अधिक बिक्री होगी तो उसका लाभ कर्मचारियों को होगा नहीं, और बिक्री कम होगी तो भी कर्मचारी को तनख्वाह तो मिलेगी ही। तो ऐसी हालत में वह क्यों श्रम करें? आज यही स्थिति खादी भण्डारों की है, वहां पर भी कोई काम नहीं करता है। अगर आप बजाज की दुकान पर जायें तो वह एक नहीं, दस कपड़े दिखायेगा, वह कोशिश करता है कि ग्राहक खाली हाथ न लौटे।

लेकिन सुपर बाजार और दूसरी जगहों पर हालत यह है कि आपको जंचे तो लो, नहीं तो न लो। मेरे एक मित्र ने मुझे बताया, एक लोहे की भारी चीज उन्होंने खरीदी। उन्होंने कहा कि जरा पैक कर रस्सी से बांध कर दे दीजिये, इसे खुला कैसे ले जाऊं। उनसे कहा गया कि रस्सी या सुतली तो नहीं है, मत लीजिये, छोड़ दीजिये। आप कैश मीमो दे दीजिये, पैसा लौटा देते हैं। क्या कहीं कोई व्यापारी इस तरह की बात करता है? अगर पैकिंग के लिये छोटी छोटी चीजें उसके पास नहीं हैं तो भी कहता है कि मैं मंगा देता हूं, और उसका इंतजाम करती है। और भी पचासों तरह से उसे राजी रख लेता है। लेकिन इन कर्मचारियों का जवाब तो यह कि हम किस किस चीज के लिये कहां कहां रिक्वीजीशन करते फिरें, किससे मांगें? हमारे पास सामान नहीं है तो क्या करें?

सभी जगहों पर, चाहे को-आपरेटिव हों या और जगह हों, राजनीति के स्तर पर लोगों को नियुक्त कर भेज दिया जाता है। कहीं भी यह नहीं देखा जाता कि उसको जिस काम के लिये बिठाया जाता है, उसका उसे ज्ञान है या नहीं। जैसे कि को-आपरेटिव्ज में जहां बहुत ज्यादा रुपया खर्च होता है, बहुत इन्वैस्टमेंट करना होता है, लोन देना होता है, वहां फाइनेन्शियल एडवाइजर कहिये या और कुछ कहिये, जो भी रहे उसको बैंकिंग की समझ होनी चाहिये। यह कोई नहीं देखता कि उसे इसका ज्ञान है या नहीं। जो चेयरमैन या सेक्रेटरी होता है वह ठीक है सब कुछ जानता है। उनको इसका अन्दाज होता है या नहीं, यह भगवान ही जाने। और फिर नुकसान हो तो इस में आश्चर्य क्या है। जो इसके बारे में जानकारी रखता है, उसके हाथ में कुछ भी नहीं होता है। मेरा कहना है कि जहां बड़ी-बड़ी रकमों की बात हो वहां ऐसा जरूर करें कि टैक्नीकल एक्सपर्ट के हाथ में हां कहने का अधिकार तो हो ही लेकिन उसको इस तरह की वीटो पावर भी हो जाये, जहां उसे ना कहना हो तो कम-से-कम उसकी ना वाली बात अवश्य मानी जाय, माननी पड़े। अगर ऐसा अर्बन को-आपरेटिव बैंक्स में होता तो यह बात न होती।

इन शब्दों के साथ मैं आशा करता हूं कि महाराष्ट्र में जो मंत्री महोदय को अनुभव हुआ है, उसका लाभ सारे राष्ट्र को वह दे सकेंगे।

SHRI VAYALAR RAVI (Chirayinkil): Mr. Chairman, Sir, first of all, I must congratulate my friend Mr. Mohan Dharia for his ability to rule over this big empire. But I would like to draw his attention first to the alarming situation of the soaring prices as on date. I am not looking at it from the political angle, but from the realistic angle. Even Emergency could not do anything with the prices. It has been clear and evident from the fact that during early six months of 1976 the prices rose by 11%. But in the later part of 1976 there was a decrease and it was less than 1% according to your own report. It is very clear that in the last quarter of 1976-77 i.e., during the last three months of the financial year, the prices have gone up by 2.7%. But in the last three months the prices have gone up high. May I draw the attention of the hon. Minister to the fact that the increase in the price level of primary articles like foodgrains, cereals, pulses and vegetables, milk and milk products, egg, fish and meat was 16.8% I used to go to the market to purchase eggs and meat. Their prices have gone up very much. It is true that they have risen by 16.8 per cent. The general price level has gone up by 10%. If you take food articles like fruits, their prices have gone up by 29.4% in the last three months. The prices of foodgrains have gone up by 11.7% while the prices of vegetables have gone up by 27.6. This is not a matter of political accusation. It is a matter of grave concern to every one of us. It must be tackled in a way that we are able to feed the poor people. We have to find a strategy to control the prices. I want to know what strategy the minister proposes to adopt. The previous government resorted to the method of cutting money supply and reducing the demand. It can be a shock treatment which can be given for a short time but it cannot be the permanent feature of the economy. Unfortunately, the present government also is adopting the same method of controlling money supply and demand. This will not generate growth and this is not good economics. I appeal to the minister not to resort to this method. It was all right to adopt it during the emergency having compulsory deposits and all that. But now there should be a new method of greater production and better distribution. I agree that it is a good beginning to have a thousand janata shops, but only a proper public distribution system can control the prices of essential articles. After all, there are hardly 5 or 6 essential things which the rural poor require—rice or wheat, a little sugar, a little kerosene a little oil and a piece of cloth. In the case of the urban people the requirements are a little more. Not only the government but all of us will be failing in our duty if the rural poor are not able to get these essential articles at reasonable prices.

At present the production and prices of all essential consumer goods, from toothbrush to edible oil, are controlled by a few monopolists over whom the government have no control. We have

[Shri Vayalar Ravi]

to look at the problem from two angles—the needs of the rural population and the needs of the urban population—and control the price level because the people are suffering very much.

The Commerce Ministry—Whether it is the previous government or the present government—deserves congratulations for their better performance. But I want to point out certain things. According to your own report, the world trade has gone up in volume by 11% and in value by 10%. But what is our share in it ? You say it is appreciable, but it should be a little more appreciable.

I want to draw attention to UNCTAD IV. Even before that, in the meeting of the Group of 77 in Manila, the Government of India took the position that the developing nations should mobilise all their forces and take a joint stand in basic questions. So far as the Nairobi UNCTAD meeting is concerned, India could play an important role in putting up a strong case for the developing nations. We could very well see the arrogant position taken by the United States like a big brother and throwing a political challenge to the developing nations. We have to take certain basic decisions in this regard in the international conferences. Even today big nations like the United States may not change their attitude, because they are concerned with political attitude and matters. India and the other developing nations of the Group of 77 have been exploited all along. We have to prevent this exploitation and stand on our own legs. We should question the big brother attitude of the United States. In UNCTAD IV, we did it to some extent, but nothing came out of it excepting a resolution on commodity world trade or something like that. Nothing more was achieved in UNCTAD IV. According to your own report, our export trade with the United states is only 0·5% as against 12·4% of the Latin American countries. This is because of political considerations of the United States. You must have that basic understanding when you are taking up the whole question of the improvement of the trade of developing countries.

Then I come to the export surplus. This export surplus is Rs. 72 crores. Of course there is an improvement in the export trade, but it is mainly due to the reduction in imports. I cannot understand, Sir that in 1976-77 there was a huge increase of 39 per cent in imports. Even though we had a good surplus in fertilizer and improvement in production, yet we had gone in a huge way for the import of these things which comes to over Rs. 1000 crores. If you analyse the situation, Sir, I believe we could reduce the import completely and make more than Rs. 72 crores surplus and we could establish a good trend in the export trade. But at the same time when we are continuing this trend of export, I think the Minister has to look into this carefully to find out which are the areas where we could cut down the imports as much as possible because I find during the last year there was a lavishness in the issue of import licences because they say we got a surplus of foreign exchange in our hands. So we issued the import licences lavishly. It went up to 39 per cent. That is why we could not have save more money and it was only Rs. 72 crores.

Then, Sir, regarding our effort for export to the hard currency areas, I can see that a good effort is made for export to the hard currency areas. In this connection, I would like to stress the need for more trade with the EEC nations. I agree and appreciate that there is an increase of 65 per cent to EEC. It has gone up to Rs. 1,047 crores. But, I think, Sir, there is an agreement on coir, an agreement on jute and coal and on different areas of steel, sugar etc. I wish that more efforts have to be made to see that more areas are found out for export and more share of export to the EEC nations. In Latin America there is an improvement. Among the Gulf countries, I find there is a reduction in exports to Iraq. I would like the Minister to examine as to what happened to our exports to Iran. There is not much improvement in our trade relations with Gulf countries. Many Indians are living in the Gulf countries and we can improve the trade relations.

Lastly, Sir, I come to the commodity items with which we are very much concerned. You please allow me a few minutes more. This is about coffee, coir, rubber, cardamom, marine products and so on and so forth. These are the traditional items which need encouragement. Here I found an anomaly. You will agree with me, Mr. Chairman, that this is very interesting. Kerala earns a miniumm of about Rs. 300 crores of foreign exchange every year. Now it has gone up to Rs. 500 crores.

MR. CHAIRMAN : What about coconuts ?

SHRI VAYALAR RAVI : Coconuts on which you are also interested will come last. Here I can say that MDA has spent about Rs. 160 crores. Your cash subsidy has gone up to Rs. 139 crores. As regards engineering goods, I congratulate them for the export of goods worth Rs. 550 crores. I agree, it is a good

performance. But you have given a cash subsidy of Rs. 80 crores. These are finished goods and products. We have given a cash subsidy of Rs. 139 crores and MDA spending was about Rs. 160 crores. I would like to appeal to the hon. Minister to find out what encouragement is given to coffee, rubber, cardamom and other marine products. I can tell you, hon. Minister, It is 'NIL' But you are harming us, punishing the grower. Take for example, coffee. This is a very serious matter. According to your own report, 57000 tons of coffee were exported and we earned Rs. 140 crores. The unit value per quintal is 2,456 You want to kill the goose that lays the golden egg. Then what did you do ? The duty of Rs. 500 was increased to Rs. 1300. Then we all came, represented and begged the Minister to reduce it. What did you do ? You increased it to Rs. 2200 per quintal. Then again representations were made and you reduced it to Rs. 1600. This is big trick you played on us. Now, the duty we have to pay is Rs. 1600. This duty of Rs. 1600 had been introduced when the price was Rs. 2500/- per quintal. Today according to a telex message, it has been sold only at Rs. 1500/- They are unable to sell coffee; they have withdrawn from the market. The duty is Rs. 1600/-. It is a very heavy. Once you were paying cash subsidy to the industrial products, to the extent of Rs. 140 crores. To-day you are burdening the poor coffee growers numbering lakhs in Karnataka Tamil Nadu and Kerala have to pay duty.

17 hrs.

I know that your Janata Government preaching for the farmers to come up. But you are punishing the farmers of coffee, rubber and cardamom. In cardamom, you have increased the duty. Again, the rubber gives employment to 1,80,000 People, Please check up the statistics. The small grower, 1,50,000 in Kerala alone. We produce 1,72,000 tonnes of rubber. The consumption is only 133,000 tonnes. It is surplus today by a minimum of 40,000 tonnes. Do they not deserve encouragement ? But what did the government do ? they have stopped the subsidy i.e. the replacement subsidy. It was given from the rubber cess fund. It is put in the Consolidated Fund of India. The price has also come down. The cost has gone up to Rs. 900 but the price is only Rs. 600/- Please fix the statutory price at Rs. 1000/- per quintal.

Lastly about fish. What are you doing about marine products ? Are you doing anything ? I am not blaming you ; you have come just now. I am repeating my old arguments. I had requested the earlier government to do something. They did nothing. There are 10,000 boats in the east and west coasts. Government did nothing to help them. They have only introduced a licencing system for these fishing boats. It is a hurdle. Without any encouragement, we are earning Rs. 186 crores, without any investment and the target is Rs. 210 crores. Do they not deserve encouragement ? On the other hand you prosecute them. But Tatas and Birlas entered the field to export. Even they are at loss. Because they enjoy benefit of Export House.

Lastly about coconut in which we are all interested. Coconut oil is used as edible oil in Kerala. In other parts of the country it is not used so. It is used as an industrial oil there. All over the western coast, coconut is being produced. The economy of Kerala is dependent on coconut. About Rs. 700 crores is the income from coconut. The previous government harmed Kerala by deciding to import coconut oil. We requested them not to do so. I made repeated requests that the import should be stopped. It was not stopped. So, I appeal to the hon. Minister to look into the question from the point of view of the people of Kerala, irrespective of thir political affiliations, the State government and the Members of parliament coming from that area. Please stop the import of coconut oil as also withdraw the reduction in the import duty. Let me conclude with the hope that our problems Will be viewed sympathetically, there will be more production our country will prosper and we will earn more foreign exchange

श्री वर्मसिंह भाई पटेल (पोरबन्दर) : सभापति महोदय, माननीय वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री जी जो मांगें ले कर इस हाउस में आए हैं, उन मांगों का मैं समर्थन करता हूं ।

मैं दो तीन बातों पर खास तौर से मंत्री जी का ध्यान आकर्षित करने के लिए खड़ा हुआ हूं । पहली बात यह है कि सरकार ने जो वायदा बाजार आयोग बनाया है, वह मूंगफली, मूंग फली के दाने, मूंगफली के तेल, रूई बिनोले और अरण्डी आदि के वायदे के बारे में क्या करते हैं वे लोग हमारे यहां पोरबंदर, राजकोट, जामनगर, माणा-वदर और धाराजी में अधिकारियों की ओर से गैर धोरण वायदा बाजार चलता

[श्री धर्म सिंह भाई पटेल]

है । यह गैर-धारण वायदा बाजार उन अधिकारियों की तरफ से चलाया जाता है जिसमें उन को 500, 500 और हजार हजार रुपए मासिक पगार मिलता है। कुछ दिखावे के लिए वे कहीं कहीं पर रेड कर देते हैं । इसलिए मेरा कहना यह है कि भारत सरकार की ओर से क्यों न इस वायदा बाजार को अच्छी तरह से धारण कर चलाया जाए। इस पर जो रोक लगा रखी है उस को हटाना चाहिए और वायदा बाजार को मंजूरी देनी चाहिए । राजकोट-धाराजी-माणावदर-जामनगर-पोरबंदर में जो यह बाजार-वायदा बन्द किया गया है, उसको फिर शुरु करने की जरुरत है । उसपर अगर चार्ज लगाया जाए, तो भारत सरकार को 10 करोड़ रुपए की आमदनी हो सकती है । हमारे सौराष्ट्र में आज से 12 साल पहले वायदा बाजार चल रहा था और उससे देश को 50 लाख रुपए की आमदनी थी । तो मेरा सुझाव यह है कि वायदा बाजार आयोग को इस की जांच करनी चाहिए और मूंगफली के दाने, तेल और दूसरी सब चीजों जैसे रुई, बिनौले का वायदा बाजार फिर से शुरु करना चाहिए ।

दूसरी बात यह है कि किसानों को कृषि के लिए कर्जा लेना पड़ता है । हमारा जो रिजर्व बैंक है, वह किसानों के लिए 7 प्रतिशत के हिसाब से राज्य सहकारी बैंकों को कर्जा देता है । राज्य सहकारी बैंक जिला सहकारी बैंक को कर्जा देता है जिला सहकारी बैंक ताल्लुका में सहकारी बैंक की शाखाओं को कर्जा देता है और वे गांव में जो सहकारी सोसाइटियां हैं उन्हें कर्जा देता है । इस तरह से किसानों को 12 से 15 पर सैन्ट पर सोसाइटी के कर्जा मिलता है । हमारे रिजर्व बैंक और भारत सरकार की नीति तो बहुत अच्छी है कि वह 7 प्रतिशत पर किसानों को कर्जा देती है लेकिन इतनी ज्यादा एजेंसिज होने के कारण किसानों के हाथों में वह 15 प्रतिशत पर पहुंचता है । जब ऐसी बात है तो इस से किसान को क्या विशेष सुविधा दी गई है क्योंकि 15 प्रतिशत पर तो व्यापारियों से भी उस को कर्जा मिल जाता है । इसलिए मेरा यह कहना है कि इतनी सारी एजेंसियां जो हैं, उन को निकाल देना चाहिए । किसान को राज्य सहकारी बैंक, राज्य भूमि विकास बैंक और अन्य राष्ट्रीय कृत बैंकों से भी कर्जा लेना पड़ता है । ऐसा क्यों न किया जाय कि एक ही संस्था हो जो किसानों के लिए सारे कर्ज का प्रबंध कर दे और ज्यादा से ज्यादा 9 प्रतिशत पर किसानों को कर्जा मिले और सारे देश में एक ही तरीका होना चाहिए । ऐसा मेरा सुझाव इस सम्बन्ध में है ।

तीसरी बात मैं यह कहना चाहूंगा कि मूंगफली, सरसों और अरण्डी जैसी हमारे देश में पांच प्रकार की तेलीबियां होती हैं और उन का उत्पादन लगभग 80 लाख टन होता है । इस देश में भारतीय चाय निगम है, भारतीय काजू निगम है, भारतीय रुई निगम है, भारतीय रबड़ निगम है और भारतीय काफी निगम है । जब मूंगफली और सब तेलीबियां का 80 लाख टन का उत्पादन हमारे देश में होता है, तो क्यों न इसके लिए भी एक निगम की स्थापना की जाए जो इन बातों को देखे कि कैसे इन की अच्छी फसल कर सकते हैं और कैसे तेलीबियों का उत्पादन बढ़ा सकते हैं तथा दूसरी जो इन की समस्यायें हैं, उन को सुलझा सकते हैं ।

थोड़े दिन पहले मंत्री जी ने एक सुझाव देश के सामने रखा था कि गत वर्ष में साढ़े बारह लाख टन मूंगफली खोल का निर्यात किया और चालू साल में साढ़े सात लाख टन मूंगफली खोल के निर्यात का लक्ष्य रखा है। इसमें से पांच लाख टन मूंगफली खोल का निर्यात हो गया है। अभी 6 महीने बाकि हैं, इस 6 महीने में मूंगफली की खली का क्या निर्यात करेंगे ? माननीय मंत्री जी ने दो लाख टन मूंगफली की खली मुर्गे और कुकरे के लिए रिजर्व रखी हैं। इस मूंगफली की खली का बाजार में भाव 1700 रुपये टन है लेकिन मुर्गे और कुकरे के लिए 1200 रुपये टन का भाव रखा गया है। यह बात गलत है। कम दाम रखने से वे लोग खरीद कर बाजार में खुले रूप से कालाबाजार करते हैं। यह जो इन उद्योगों के लिए भाव पर पाबंदी लगायी है यह अच्छी बात नहीं है। माननीय मंत्री महोदय इस संबंध में ठीक से सोच-विचार करें और मूंगफली की खली का निर्यात पूरे छह महीने तक चालू रखें।

सभापति जी, कांग्रेस सरकार ने एक प्रगति की है। वह है सभी जगह लाइसेंस, परमिट, कंट्रोल, कोटा नियम बना दिया। हमारे राष्ट्रपिता गांधी जी ने कहा था कि "कम कायदे, कम कर, इसका नाम स्वराज्य" है। मैं एक दुकान में गया तो उस दुकान में लाइसेंस पत्र की बीस छवियां मैंने देखीं। उस दुकान में भगवान और कुटुम्ब की छवियां तो उतार कर रख दी गयीं, लेकिन लाइसेंस पत्रों की छवियां लगा दी गयीं। क्या हम भी ऐसा राज चलाना चाहते हैं ? जनता पार्टी ने अपने घोषणा पत्र में यह घोषणा की है कि हम गांधी जी के रास्ते पर चल रहे हैं और चलते रहेंगे। तो हमें यह लाइसेंस परमिट कोटा राज खत्म करना पड़ेगा। एक दुकान और उद्योग वाले के पास एक महीने में 12-13 इंस्पेक्टर लोग आते हैं और जांच ले जाते हैं। कभी कभी एक-एक दिन में दो-दो इंस्पेक्टर आते हैं। वह दुकानदार और उद्योगवाला क्या व्यापार करे, क्या सरकार को भेजे ? हम पांच साल में इतना कर सकते हैं कि जो एक दुकानदार या उद्योगवाला अपनी दुकान में कंट्रोल, लाइसेंस की 20 छवियां लगाता है, उनमें से 10-15 छवियां तो कम कर सकते हैं। अगर हम ऐसा करेंगे तो गांधी जी ने जो रास्ता हमें दिखाया है उस पर हम आगे बढ़ेंगे। हमें गांधी के रास्ते पर आगे बढ़ने की कोशिश करनी चाहिए।

हमारे सौराष्ट्र में राणाराव, पोरबंदर और सिक्का की सीमेंट फेक्ट्रियां हैं। गुजरात के लिए अप्रैल से जून तक का कोटा 307500 मीट्रिक टन सीमेंट अलोट करने का था लेकिन अभी तक—जून मास पूरा होने वाला है—गुजरात को 146807 मीट्रिक टन सीमेंट मिल पाया है। गुजरात को सीमेंट का पूरा कोटा मिलना चाहिए। हमारे सौराष्ट्र में मजदूरों और किसानों को कालेबाजार में सीमेंट लेकर काम चलाना पड़ता है।

मैंने जो ये दो-चार बातें कही हैं आशा है मंत्री जी इन पर विचार करेंगे। फिर भी मैं यह कहना चाहता हूं कि (i) किसानों को सात प्रतिशत ब्याज की दर से कर्जा मिलना चाहिए। (ii) मूंगफली, मूंगफली के दाने, मूंगफली के तेल, रूई, बिनोले वगैरह का धोरणसर वायदा शुरु करने की मंजूरी दी जाये। (iii) मूंगफली, सरसों, एरंडी जैसे तेलीबियां का भारतीय निगम बनाया जाये। (iv) किसानों के लिए एक ही सरकारी संस्था या बैंक में से 9 प्रतिशत ब्याज से कर्जा मिले। (v) मूंगफली के खोल के निर्यात के लिए जो पाबंदी या नियमन किया है वह हटा दिया जाय। मैं मंत्री जी से प्रार्थना करूंगा कि वे मेरे सुझावों पर विचार कर अमल करें।

श्री तेज प्रताप सिंह (हमीरपुर) : सभापति महोदय, सहकारिता मंत्रालय के जो अनुदान की मांगें पेश की गई हैं उनका समर्थन

[श्री तेज प्रताप सिंह]

करते हुए मैं सदन का बहुत थोड़ा समय लूंगा। मंत्री महोदय का ध्यान मैं सहकारिता आन्दोलन की ओर दिलाना चाहता हूं। इस आन्दोलन के साथ कांग्रेस सरकार द्वारा जो खिलवाड़ की गई है उसकी ओर मैं आपका ध्यान आकर्षित करता हूं। यह सौभाग्य की बात है कि इस मंत्रालय का भार ऐसे एक व्यक्ति के हाथ में है जिससे हमें बड़ी आशाएं हैं। मैंने निजी रूप से जो बातचीत उन से की है उससे मेरा यह विश्वास दृढ़ हो गया है कि वह इस आन्दोलन को एक नया रूप देंगे। सहकारिता आन्दोलन का संसार भर में सर्वमान्य जो सिद्धांत है उसका वे आदर करते हैं यह आभास मुझे उन से बातचीत करने के बाद मिला है।

कांग्रेस सरकार ने गत वर्षों में जो दस्तंदाजी सहकारिता आन्दोलन के साथ की है वह नितांत निन्दनीय है। बड़े ध्यानपूर्वक मैंने शिंदे साहब का भाषण सुना है। वह सहकारिता मंत्रालय में स्टेट मिनिस्टर रहे हैं। उनके समक्ष भी ये सब बातें आती रही हैं। सहकारिता आन्दोलन में काम करने वाले नेता एवं कार्यकर्त्ता उनके ध्यान में ये बातें लाते रहे हैं लेकिन उन्होंने कुछ कार्यवाई नहीं की है। सहकारिता आन्दोलन तभी सफलता के साथ चल सकता है जब उसके सर्वमान्य सिद्धांतों पर आचरण किया जाए। मैं उत्तर प्रदेश से आता हूं और वहीं की बात मैं बताता हूं। सहकारिता आन्दोलन का यह सर्वमान्य सिद्धांत है कि उसके प्रबंधक जो हैं, जो उसके संचालक हैं ये सभी चुने हुये होने चाहियें। लेकिन गत वर्षों में जितने भी उलट-फेर उस राज्य के सहकारी कानूनों में किए गए वे निन्दनीय हैं। उनमें सहकारिता के सिद्धांतों की अवहेलना की गई। आप सुन कर ताज्जुब करेंगे कि हमारे यहां पर चुने हुए संचालकों को अकारण भी हटाया जा सकता है किसी भी बड़ी से बड़ी संस्था में और सिर्फ इस कारण से हटाया जा सकता है कि किसी अंश में सरकारी पूंजी उस संस्था में लगी हुई है। चूंकि कुछ अंशों में सरकारी पूंजी उसमें लगी हुई है इस वास्ते दो तिहाई संचालक भी वहां सरकार नियुक्त कर सकती है। दुनिया के किसी भी देश में ऐसा नहीं होता है। यह कारण बताना कि सहकारिता आन्दोलन में चूंकि सरकार ने पूंजी लगाई हुई है इसलिए उसको दखल देने का अधिकार प्राप्त है ठीक नहीं है। बहुत से देशों में मुझे सहकारिता आन्दोलन का अध्ययन करने का सौभाग्य प्राप्त हुआ है कहीं भी ऐसा नहीं है कि वहां चुने हुए संचालकों को, अध्यक्षों को राष्ट्रीय या प्रान्तीय स्तर पर इस तरह से हटाया जा सकता हो। उनको बड़ा सम्मान वहां दिया जाता है। जब सरकार बजट बनाती है, सहकारिता आन्दोलन की प्रगति के लिए प्राविजन करती है तो उन से वहां बराबर परामर्श किया जाता है और एक सम्मानजनक स्थान उनको दिया जाता है। यहां दुख की बात है कि बड़े से बड़े राष्ट्रीय स्तर की संस्थाओं तक से कभी कोई परामर्श नहीं किया जाता है। जो भी कानून बने हैं। जब भी कोई मांगें रखी जाती हैं हमारे देश में उनके बारे में किसी भी संस्था से कभी कोई परामर्श नहीं किया जाता है। मैं मंत्री जी से निवेदन करूंगा कि जो आकांक्षायें इस जनता सरकार से जनता की हैं उसमें एक आकांक्षा यह भी है कि जनता सरकार द्वारा कभी भी किसी भी सहकारी संस्था में कोई हस्तक्षेप नहीं किया जायगा। किसी प्रकार से, किसी बहाने से, चाहे कुछ भी अंश पूंजी हो हम उस के मैनेजमैंट में संचालक मंडल में दो तिहाई या आधे से ज्यादा संचालक नियुक्त नहीं करेंगे और उन को आजादाना तरीके से काम करने दिया जाना चाहिये।

माननीय शिन्दे साहब कह रहे थे कि सहकारी संस्थाओं में बड़ा खराब काम हुआ है। यह दुर्भाग्य है हमारे देश का कि जहां देखिये वहीं गंदगी नजर आती है, कोई भी विभाग हो, कार्य क्षेत्र हो वह देखा गया, हमारी कार्य प्रणाली चाहे जैसी हो, कि हमारी बड़ी ही

निंदनीय स्थिति है हर क्षेत्र में । लेकिन उस को बढ़ा-चढ़ा कर कि सहकारी आन्दोलन में सारा भ्रष्टाचार आया हुआ है, यह स्वयं एक निंदनीय बात है, और यह एक बहाना है । मैं आप को उदाहरण दे तमाम संस्थाओं में, चाहे प्रादेशिक स्तर की हों या छोटे स्तर की, हर जगह कांग्रेस सरकार ने ऐसे लोगों को नामजद किया है जिनका सहकारी आन्दोलन में कोई वास्ता नहीं है । मेरे प्रदेश में ऐसे सैकड़ों उदाहरण मिल जायेंगे कि जिनको कोई अक्षर ज्ञान नहीं है सहकारी आन्दोलन का, वे उसके न सिर्फ संचालक बनाये गये हैं, बल्कि उपाध्यक्ष बना दिये गये हैं । उन से क्या आशा की जा सकती है ? वह कभी सहकारी आन्दोलन को न तो समझते हैं और न कुछ कर सकते हैं । राष्ट्रीय स्तर पर हमारी बहुत सी संस्थायें हैं जैसे नेशनल कोआपरेटिव यूनियन आफ़ इंडिया है जिस का मैं सालों उपाध्यक्ष रहा हूं, लेकिन कांग्रेस के जमाने में कभी कोई मान्यता ऐसी संस्थाओं को नहीं दी गई । मुझे अपेक्षा है कि जो सहकारिता का सिद्धान्त है कि किसी भी दल का व्यक्ति अगर चुन कर के आता है और उपाध्यक्ष या अध्यक्ष बनता है सहकारी संस्थाओं का तो उन पर कोई दबाव नहीं दिया जायेगा और उनको पूरा सम्मान दिया जायगा । यह है हमारी जनता पार्टी का दृष्टिकोण जो हमारे माननीय मंत्री जी अपनायेंगे, और जो नियम बने हुए हैं प्रदेशों में, उनको इसी सिद्धान्त पर ढालेंगे ।

एक बड़ी भारी इन्टरनेशनल कोआपरेटिव ऐलायेंस नाम की संस्था है, उन की जानकारी में जब यह बात आयी कि हिन्दुस्तान के सहकारी आन्दोलन में कांग्रेस सरकार ने कितने ही सिद्धान्तों का हनन किया हुआ है तो उन्होंने एक पत्र लिखा था सरकार को और उस पर यहां से लिखा गया कि हमने छानबीन की है और कुछ सुझाव दिये हैं । मुझे मालूम है व्यक्तिगत रूप से कि उस पर कोई अमल नहीं किया गया । मुझे जानकारी नहीं है क्या लिखा गया, और न इस रिपोर्ट से स्पष्ट होता है । इसलिये मेरा सुझाव है कि कम से कम जो राष्ट्रीय स्तर पर नेशनल को ऑपरेटिव यूनियन आफ़ इंडिया नाम की संस्था है, और भी कोई संस्था जिसको मंत्री जी उचित समझें, उन को बुला कर के चाहे ऐडवाइजरी कमेटी के रूप में या चाहे जिस रूप में हो, किसी प्रकार का एक माडल ऐक्ट सारे देश में बनना चाहिये जिस में सहकारी सिद्धान्तों की रक्षा हो ताकि हम सही रूप से उस में कार्य कर सकें और प्रगति ला सकें । ऐसा कुछ करना चाहिये । उन को हमें मान्यता देनी चाहिये ।

मैं सहकारी आन्दोन के सम्बन्ध में एक बात और कहना चाहता हूं कि हर दो, चार वर्ष में हमारी सहकारी समितियों का स्वरूप बदल जाता है । कभी-कभी तो यह तय हुआ पिछले 10, 15 वर्ष पहले कि हर गांव में एक सहकारी समिति होगी । 15, 20 हजार समितियां हमारे प्रदेश में बन गई, और उस से ज्यादा भी बन गई । उसके बाद फिर यह तय हुआ कि इस का आफ़िस ठीक से मेन्टेन नहीं होता है, इसका रेकार्ड ठीक से नहीं रखा जाता है इसलिये वायविल यूनिट होनी चाहिये और जा कर के लार्ज साइज सोसायटी बना दी गई । कुछ दिनों उसका भी अनुभव किया गया, वह एक्सपेरीमैंट भी चलता रहा । अब विगत 2, 3 वर्षों से ऐसा किया जा रहा है कि 3, 4, 5 गांवों को मिलाकर सोसायटी बना देते हैं, न वह लार्ज सोसायटी होती है, न स्माल, एक विचित्र बीच की स्थिति हो जाती है । हर 3, 4 साल में उसका स्वरूप बदल देते हैं । कभी स्थिर नहीं रह पाती है । पता नहीं लगता कि कौनसा आदमी किस सोसायटी का सदस्य है । यह एकरूपता होनी चाहिये । बहुत गांवों को मिलाकर यदि समीति बनाई जाती है तो वह ठीक से को-आपरेटिव नहीं रह पाती है 4, 4 और 6, 6 मील से डायरेक्टर्स उसके चुने जाते हैं, वे बैठते नहीं

(श्री तेज प्रताप सिंह)

जो सचिव और सुपरवाइजर होते हैं, वह मनमानी करते हैं, कभी डायरेक्टर्स इकट्ठे नहीं हो पाते हैं और सभापति वगैरः कोई नहीं देख पाता है। मैं समझता हूं कि सभी सहकारी नेताओं को बैठकर इन सब पहलुओं पर विचार करना चाहिये कि इसका क्या रूप हो। उसकी व्यवस्था को समझना चाहिये ताकि जो स्वरूप स्थिर किया था और कल्पना की थी मिश्रित इक नामी हो, जैसा साठे जी ने कहा है, वह मिश्रित इक नामी में हम समझते हैं कि चाहे पब्लिक सैक्टर हो या प्राइवेट सैक्टर हो, को-आपरेटिव सेक्टर बलवान बनता है। इससे हम सारी समस्याओं को हल कर सकते हैं।

हमारी पंचवर्षीय योजनाओं में जहां तक लिखने का सम्बन्ध है, कांग्रेस सरकार ने इसको बहुत महत्वपूर्ण स्थान दिया है, लेकिन किया उल्टा ही है। कार्यरूप में उसको परिणत नहीं किया है। यह हमारी आर्थिक प्रगति का एक साधन होगा और सामाजिक परिवर्तन का भी साधन बनेगा, ऐसा सभी मानते हैं। लेकिन उसको बलिष्ठ, पुष्ट बनाया जाये, तभी यह हो सकता है। मैं समझता हूं कि जनता पार्टी की सरकार इसमें सफल होगी और सहकारी आन्दोलन को अपने कार्यकाल में बलवान मूवमेंट बनाने में सफल होगी। जिससे आर्थिक जगत और सामाजिक समस्याएं हल हो सकेंगी।

मैंने अखबारों में पढ़ा, माननीय मंत्री जी ने इसकी योजना रखी है बीकर मैक्शन्स के लिये। जैसा कहा जाता है, यह सही है कि सुपर बाजार जो खुले हुए हैं, ये बड़े बड़े शहरों में हैं और बड़े बड़े लोगों के लिये हैं। वह तो खूब खरीद-फरोख्त कर लेते हैं, लेकिन साधारण जनता, कामन मैन उससे सम्बन्ध नहीं जोड़ पाता है। ऐसा ध्यान रखें कि जो 1000 शुरू करने वाले हैं, वह ऐसी जगहों पर खोलने चाहियें जहां छोटे लोग हों, जिसमें सही कीमत पर उनको सामान मिल सके। मैं इस दृष्टिकोण की प्रशंसा और सराहना करता हूं।

मैं गांव-गांव में जब भी अपने क्षेत्र में घूमता हूं तो मजदूर लोग दिखलाते हैं कि यह गन्ना हमको थोड़ा मिला है, एक किलो से भी कम मिला है। कृषि की दयनीय स्थिति है। मैंने मजदूरों से पूछा कि इसका क्या इलाज किया जाये। उन्होंने कहा कि पानी की व्यवस्था कर दीजिये, किसान पुष्ट होगा, उसकी पैदावार अधिक होगी तो हमारी मजदूरी बढ़ेगी। जब किसान का प्रति एकड़ हमारे इलाके में ढाई, तीन मन पैदा होता है, तो वह उसमें क्या मजदूरी दे सकता है, उसे खुद खाने के लिये मुश्किल है। तो ऐसा इंटर डिपैंडैंट है। अगर हम पूर्ति विभाग के लिये कहें कि साहब अपने डिस्ट्रीब्यूशन सिस्टम के लिये कुछ करें तो क्या वह जादू करेंगे? कुछ नहीं कर सकते।

हम यह कहते हैं कि आपने 30 साल में कृषि को इस तरह से गड़बड़ कर रखा है कि उसकी कोई नोटेबल तरक्की नहीं हुई है। जैसे कह रहे थे कि एडीबल आयल की बड़ी कमी है उसकी कीमत 12, 13 रुपये हो गई। उसकी पैदावार नहीं बढ़ी। मेरा कहना है कि जब सिंचाई का साधन 25 प्रतिशत से ज्यादा नहीं बढ़ा तो सरसों कहां से आयेगी और कैसे एडीबल आयल की वृद्धि होगी। तो यह कोई जादू कर सकेंगे, ऐसा संभव नहीं है।

मैंने इस बात पर बहुत विचार किया है कि शक्कर की दो तरह की कीमत क्यों हैं। नेताओं, बड़े लोगों, ब्यूरोक्रेट्स और शहरों में रहने वाले सफेदपोशों की चीनी 2 रुपये किलो पर मिलती है। जहां एक प्रतिशत लोगों का सम्बन्ध है, कांग्रेस सरकार की ओर से यह कोशिश की गई कि उन्हें शक्कर भी न मिल पाये। गांव में रह कर मुझे दो

साल तक गुड़ की चाय पीनी पड़ी। जो छः, दस बोरे चीनी महीने में मिलती है, उसमें से आधी तहसील हैडक्वार्टर में ही बिक जाती है, और ग्रामीण लोगों को खुले बाजार में 4, 5 रुपये किलो पर खरीदनी पड़ती है। इस अवस्था को अविलम्ब खत्म किया जाये। चाहे जो भी कीमत फिक्स की जाये, लेकिन ईश्वर के नाम पर, जनता सरकार के नाम पर, इस को खत्म कर दिया जाये। हमारे देश में इस प्रकार दो तरह की कीमत नहीं होनी चाहिए। यह बदनामी की बात है।

जिस तरह से जब तक इकानोमी को डीसैंट्रेलाइज नहीं किया जायेगा, तब तक भ्रष्टाचार खत्म नहीं हो सकता है, उसी तरह जब तक हम शासन प्रबन्ध में शक्ति को विकेन्द्रित नहीं करेंगे, तब तक भ्रष्टाचार खत्म नहीं होगा।

यह बजट जल्दी में बना हुआ है। मैं समझता हूं कि शायद इसी कारण इसमें सहकारिता के लिए बहुत कम रुपया रखा गया है। अगर इफको की फैक्टरी जल्दी इनस्टाल हो सके, तो उससे हमारे क्षेत्र में बहुत तरक्की होगी। एन० सी० डी० सी० जैसी जो बड़ी-बड़ी संस्थायें हैं, उन में कोई कोआपरेटर शायद नामिनेटिड हों। अच्छा तो नामीनेशन नहीं होना चाहिए, लेकिन अगर नामीनेशन करना ही है, तो ऐसे लोगों को चेयरमैन नियुक्त किया जाये जो सहकारी आन्दोलन में काम कर चुके हैं, जो आनेस्ट हैं और अच्छा काम कर सकते हैं। तभी सहकारी आन्दोलन आगे बढ़ सकेगा। सहकारी आन्दोलन सहकारिता के सच्चे सिद्धान्तों पर ही चलना चाहिए; उसके बगैर हमारी तरक्की नहीं हो सकती है। मुझे आशा है कि मंत्री महोदय के नेतृत्व में सहकारी आन्दोलन निरन्तर प्रगति करेगा। यह आवश्यक है कि वह इस के लिए सहकारी आन्दोलन के कार्यकर्ताओं से परामर्श करते रहें, चाहे वे किसी भी पोलीटिकल पार्टी के हों।

इन शब्दों के साथ मैं इन मांगों का समर्थन करता हूं और आशा करता हूं कि हमारी सरकार के अन्तर्गत हमारे क्षेत्र में बड़ी तरक्की होगी।

SHRI CHITTA BASU (Barasat): Mr. Chairman, Sir, I rise to support the Demands for Grants now under discussion, subject, of course, to certain comments which I would like to make in this connection. I venture to make these comments because I have got great expectations from the hon. Minister as, I believe, he is a person of commitment towards socialist directions of our economy. Naturally I expect from him that he would not only be as committed as he was earlier but also pursue the path without any wavering. I would also urge on him to see whether it is possible to reverse certain processes which would be required for taking the country towards the socialist directions of our economy. I particularly mention two vital aspects of our economy which are under his direct control and supervision, namely, jute and textiles. These are the two important and vital arteries of our national economy.

Firstly I would like to mention certain aspects of the jute industry. I think, the hon. Minister will agree with me that the jute industry is today in the throes of a deep crisis. I do not like to join issue with him, but, I think, he will agree with me that the basic reason for this deepening crisis in the jute industry is primarily mismanagement, fraud and diversion of superprofits by the captains of the jute industry. If he does not agree, I have nothing to quarrel with him, but his predecessor, belonging to the Congress Party, Prof. D.P. Chattopadhya had officially agreed that the basic reason for the crisis in jute industry was due to the fault of the captains of the industry. My question at this time is : what are the specific proposals of the Government of India to save the industry from the crisis?

Here, the question of the availability and prices of the raw jute occupies a very important position in the whole jute economy. Since the time at my disposal is very short, I would only say that the availability and the prices of the raw jute constitute the basis of the problem. That being the case, the jute growers of West Bengal, Assam, Orissa and Bihar have been denied their legitimate due. If I

[Shri Chitta Basu]

am permitted to quote certain non-official agencies, I may point out that during the last thirty years of Congress rule, the poor agriculturists of West Bengal, Bihar, Orissa and Assam have been deprived of more than Rs. twenty-five thousands or this much amount has been forcibly snatched away from them. Had this amount been there in the States concerned, they would not have been as they are today: they would not have been under developed or the regional imbalance would not have been there, as we say now-a-days.

As you know, the price of raw jute was fixed at Rs. 135 per quintal by the APC last year. Fortunately or unfortunately, I do not know, why the prices of the raw jute for the current season has not yet been fixed. Rs. 135 is absolutely unremunerative, and I would say that it should not be less than Rs. 200 per quintal. May I ask the hon. Minister whether he has taken the trouble of going into the cost structure of the production of jute? Would he now take the trouble of going into the production cost of Jute in West Bengal, Assam, Bihar and Orissa and find out how and why the price has been fixed at Rs. 135 per quintal?

I would like to say from my experience of West Bengal that though the price of raw jute was fixed at Rs. 135 per quintal, the jute growers were not getting it. Today, as we learn from the newspaper reports, the jute mill-owners of West Bengal are thinking in terms of declaring closures or layoffs in their mills, because according to them there is less availability or no availability of raw jute. They are purchasing raw jute from the market at Rs. 200 or 235 per quintal, while the jute growers were not getting even Rs. 135 per quintal. May I request the hon. Minister that he should review the entire position and break the monopoly of purchase of raw jute by the jute mill-owners. The Jute Corporation of India has proved ineffective in the matter of ensuring fair price to the jute growers or in respect of supplying adequate raw material to the jute mills. Out of a total production of 80 lakhs bales, as far as my information goes and the government statistics go the Jute Corporation of India could purchase only 6-7 lakhs bales. Almost an overwhelming quantity of raw jute was available in the free market and the middlemen and the mill owners purchased this raw jute at a relatively less price. In this respect, I only want to mention that the raw jute price has not increased in comparison with the price of the finished goods of jute. As far as my statistics go, it is amply proved that while the prices of finished raw jute goods in the international market increased by 190 to 290 per cent, the increase in the raw jute price has been not commensurate. In this connection I would like to compare the price of raw jute with raw cotton. As far as my information goes—I have no quarrel for cotton getting a remunerative price thanks to the Maharashtra Government which has made a great attempt to ensure fair price by taking up a programme of monopoly purchase of raw cotton, the cotton growers got a remunerative price and the price of raw cotton has increased by 100%. But earlier it was not so and it increased by driblets. But in the case of jute, the price remains to be stagnant and there is no mechanism to see that along with the increase in the prices of finished goods of jute, the raw jute price also goes up. There is no such mechanism. I feel in all fairness the government should reconsider the entire issue and fix a remunerative price for raw jute. In this connection, may I draw the attention of the hon. Minister to the report of a committee headed by Mr. Nirmal Chandra Sen set up by the United Front Ministry of West Bengal. That committee went into the enitre matter in all its aspects right from the point of jute grower to the point of price of finished goods. The committee made certain recommendations. May I request the hon. Minister to kindly go through that report which will help him to understand the whole problem of the jute industry in West Bengal better and do justice for the jute growers of these 4 or 5 States. I do not want to dilate much on this subject, but I would very much like to mention about the jute industry also.

Export has been on the increase so far as my figures go. The export has increased and the income out of exports has also increased. The income from export of finished jute goods has gone up from Rs. 2050 per tonne in 1965-66 to Rs. 4300 in 1975-76. Whereas the price of finished jute goods has almost doubled, the price of raw jute has not registered any remarkable increase. I think the Minister should look into the matter and take steps to see that the jute growers of the Eastern States get a remunerative price and also expand the network of purchasing centres of the Jute Corporation of India so that the jute growers can take their produce to the Jute Corporation and sell it to them.

About textile industry, I have only one thing to say. About the textile industry, there should be a rational textile policy. In a state of resorting to adhocism, in a state of taking certain measures in a peaceful manner, there should be a national and also rational approach. In the scheme of things, the question of the price of the raw cotton, question of the wages

for the workers, the question for the modernisation of the textile industry, the question of the problems of the handloom weavers and the elimination of conflict between the various segments of cotton textile industry are to be the main ingredients of development in national as well as rational textile policy of our country. In this connection I would say if the Governments' intervention is relaxed I think that kind of policy cannot be evolved. I would again say there are basis for nationalisation of these industries. Unless you nationalise jute industry, you will be waiting for the appetite of the captains of the industry. Therefore, I say instead of offering concessions after concessions, I have got a long list of concessions, instead of waiting for the appetite of the tycoons of the industry, Government should consider the case for the nationalisation of these two industries. I think Government should not fight shy of it. I hope the hon. Minister should take a note of it and in the interest of the two basic industries of the country rid them from oftrepeated crisis. Unless that is done, I think the national economy cannot be put on a sound footing.

श्री मोतीभाई आर० चौधरी (बनासकांठा) : माननीय सभापति जी, माननीय मंत्री जी जो ये मांगे लेकर इस हाउस में आए हैं, उन मांगों का मैं समर्थन करता हूं।

मैं दो तीन बातों पर खास तौर पर ध्यान आकर्षित करने के लिए खड़ा हुआ हूं। पहली बात तो मैं निर्यात नीति के बारे में कहना चाहता हूं और वह यह है कि इस देश में जिस चीज की कमी है, उस के निर्यात को कम किया जाए। खास कर इस देश में बेरोजगारी का सवाल बहुत बड़ा सवाल है और गांवों में काम देने के लिए पशुपालन का धंधा बेरोजगारी को कम करने की दिशा में बहुत उत्कृष्ट माना गया है। पशुओं के लिए जो खली होती है, उस का निर्यात करने से एक साल में दो से तीन गुना इसके दाम बढ़ गये हैं। इस बारे में इस सदन में बार बार माननीय मंत्री जी का ध्यान दिलाया गया है कि ऐसी चीजों का निर्यात बन्द होना अत्यन्त आवश्यक है। डेरी उद्योग के लिए यह अत्यन्त आवश्यक है कि इस का निर्यात बन्द किया जाए क्योंकि इस देश में सबसे ज्यादा पशु हम रखते हैं लेकिन दूध कम पैदा होता है। अधिक दूध के लिए पशुओं को अच्छा खाना मिलना चाहिए। इसलिए यह जरूरी है कि पशु आहार की जो चीजें हैं, उन को बाहर न भेजा जाए। मैं आशा करता हूं कि माननीय मंत्री जी इस पर पूरा ध्यान देंगे और पूरा-पूरा विचार करके ऐसी चीजों के निर्यात को बन्द कर देंगे।

ऐसे ही गरीबों के लिए प्याज अत्यन्त आवश्यक चीज है। अब इस का निर्यात कम किया गया है लेकिन ऐसी चीजों का निर्यात न हो, इस का ध्यान रखा जाए। आलू के दाम भी बहुत बढ़ गये हैं जिस की वजह से एक सामान्य आदमी इस को नहीं खा सकता। इस का निर्यात भी बन्द होना चाहिए।

एक माननीय सदस्य : केला भी।

श्री मोतीभाई आर० चौधरी : केला भी है। मैं सभी चीजों के बारे में कह रहा हूं। खाने की चीजें बाहर नहीं भेजी जानी चाहिए क्योंकि इस से यहां पर दाम बढ़ जाते हैं।

दूसरी बात यह है कि रूई को बाहर से मंगाना बंद करना चाहिए। हमारे देश में लम्ब तारी रूई इतनी पैदा हो सकती है कि हमारी आवश्यकताएं पूरी हो सक। लेकिन हमारी नीति ऐसी रहती है कि हम किसानों को मदद देने के बजाय बाहर से रूई मंगाते हैं। इसलिए मैं अनुरोध करता हू कि हमारे किसानों को सरकार ज्यादा से ज्यादा मदद दे जिससे ज्यादा से ज्यादा कपास वे पैदा करें। कपास बोने के मौसम के पहले सरकार रूई बाहर से नहीं मगायेगी। ऐसी नीति जारी करदे जिससे किसान ज्यादा एकड़ में कपास की खेती करें। सरकार रूई का आयात बिल्कुल बन्द कर दे। आशा है सरकार इसके लिए कुछ आवश्यक कदम उठायेगी।

[श्री मोतीभाई आर० चौधरी]

माननीय मंत्री जी ने बजट में सहकारी चीनी मिलों के बारे में अंशदान की रकम बढ़ाई है। इसे बीस करोड़ से बढ़ा कर सत्ताईस करोड़ कर दिया गया है। लेकिन शूगर मिलों की मांग तो बराबर बढ़ती रहेगी और हमारे गुजरात में तो इसके लिए सरकार की ओर से पूरा पैसा न होने की वजह से यह काम आगे नहीं चल पा रहा है। चार सहकारी शूगर कारखानों के लिए तो सरकार से मंजूरी भी नहीं मिली है। मैं आशा करता हूं कि सरकार ज्यादा से ज्यादा सहकारी चीनी कारखाने खोलेगी। मैं चाहता हूं कि सहकारी चीनी कारखाने काफी खुलें। राष्ट्रीयकरण के बजाय सहकारी चीनी कारखाने बनाये जाएं। अगर अधिक सहकारी चीनी कारखाने बनाये जाएंगे तो इससे राष्ट्रीयकरण का सवाल भी हल हो जाएगा और गन्ने की खेती भी बढ़ेगी। इससे देश में ज्यादा काम मिलेगा। देहातों में लोगों को काम मिलेगा। सरकारी (राष्ट्रीयकरण किये) चीनी मिलों के बजाय सहकारी चीनी कारखानों का ज्यादा से ज्यादा इंतजाम किया जाए। यह अच्छा रहेगा।

बहुत सी प्राइवेट कताई मिलें पुर्जे खराब होने की वजह से खराब पड़ी हैं। ये मिलें बढ़ती जाती हैं और सरकार के लिए इन सिक मिलों का एक पेचीदा सवाल पैदा हो गया है। इससे देश में बेरोजगारी का सवाल भी उठ खड़ा हुआ है। इस सम्बन्ध में मेरा कहना यह है कि अब तो बिजली गांव-गांव तक पहुंच गई है। स्पिनिंग मिलें यंत्र के बजाय गांव-गांव में अंबर चर्खे चलें। अम्बर चर्खे में बिजली लगा दी जाये और कताई का काम किया जाए। इससे देश में बेरोजगारी की समस्या भी हल होगी और बंद मिलों से सरकार के सामने जो समस्या खड़ी होती है वह भी नहीं होगी। इसलिए मैं अनुरोध करूंगा कि कताई मिलों के बजाय अम्बर चर्खे में बिजली लगा कर उस से कताई का काम लिया जाए। इसके लिए कोई योजना बननी चाहिये और सरकार को उसे चलाना चाहिए। जो पैसा सरकार इन कताई मिलों को देती है उसका उपयोग इस योजना में किया जाए।

काण्डला में फर्टिलाइजर का कारखाना है। फास्फोरिक एसिड की जो तंगी रही है उसको दूर करने के लिए फास्फोरिक एसिड का प्लांट काण्डला में रखने के बारे में सोचा गया है। इसके लिए साठ करोड़ रुपये की जरुरत है। इस बजट में एक लाख रुपये का प्रावधान किया गया है। यह मामला सरकार के अभी भी विचाराधीन है। मैं अनुरोध करता हूं कि बाहर से करोड़ों रुपये की विदेशी मुद्रा खर्च करके जो खाद हम मंगाते हैं, उसे न मंगा कर देश में ही वह रकम खर्च की जाए और खाद कारखाना खोला जाये। फासफेटिक एसिड का प्लांट जल्दी से जल्दी लगना चाहिये, उसका काम जल्दी से जल्दी पूरा किया जाना चाहिये और इसके लिए काफी पैसा रखा जाना चाहिये। जितनी जल्दी इस को स्थापित कर दिया जाता है उतना ही ज्यादा देश को लाभ होगा, हमारा खाद्यान्न का उत्पादन बढ़ेगा और विदेशी मुद्रा की बचत होगी। और भी ज्यादा रकम का प्रावधान उसके लिए इस बजट में किया जाना चाहिये।

हैंडलूम के बारे में काफी कुछ कहा जा चुका है। मेरा कहना यह है कि बेरोजगारी और बेकारी को दूर करने का यही एक मात्र रास्ता है।

हैंडलूम्स को प्राथमिकता दी जानी चाहिये, इसको बढ़ावा दिया जाना चाहिये। तीस साल आजाद हुए हमारे देश को हो गए हैं लेकिन काम मांगने वालों को हम काम नहीं दे सके हैं, इस से ज्यादा लज्जा की बात कोई दूसरी नहीं हो सकती है। इस काम में तेजी लाई जानी चाहिये ताकि लोगों को रोजगार मिल सके। इसके अलावा हमारे पास कोई और चारा नहीं है। हाथ से चलने वाले उद्योग धंधों पर हमें ज्यादा से ज्यादा जोर

देना होगा और इनको बढ़ाना होगा। धोती साड़ी बनाने का काम इनके लिए रिजर्व कर दिया जाना चाहिये। एक मात्र यही रास्ता है बेकारी को दूर करने का। हथकरघों पर ज्यादा जोर दिया जाए, उनके लिए ज्यादा रकम का प्रावधान किया जाए। मैं आशा करता हूं कि इस ओर आप अवश्य ध्यान देंगे।

नैशनल लेबल की जो सहकारी संस्थायें देश में काम कर रही है, उनकी डेवलपमैंट में बढ़ावा मिलना चाहिये। एक नैशनल लेवल की सोसाइटी का किस्सा मैं जानता हूं एक मैनेजिंग डायरेक्टर जो नए रखे गए हैं उन्होंने बहुत अच्छा काम करके दिखाया है। जो फाजिल और गैर रीति कर्मचारी थे उनको उन्होंने निकाल दिया है। उद्योग मंत्रालय द्वारा अब उनको गलत ढंग से यह निकाले गये कर्मचारी फंसाने की कोशिश कर रहे हैं। इस तरह की बातों से आपको सावधान रहना चाहिये। आपको देखना चाहिये कि जो बेबुनियाद शिकायतें हैं वे न होने पाएं। और अच्छे काम करने वाले कर्मचारियों की कदर की बजाय सजा न हो। यह गैर रीति जो हुई है। यह नेशनल सोसाइटी में तीन साल से ऑडिट न हो पाया है। इससे गैर रीतियां करने वालों को उत्तेजना मिलती है। ऐसा न हो पाये इसलिये समय पर ऑडिट हो जाने का इन्तजाम होना चाहिये।

नेशनल सोसाइटीज का ऑडिट भी समय पर नहीं होता है। इस वजह से भी गैर कानूनी बातों को, गतिविधियों को, खर्चों को बढ़ावा मिलता है। हर साल उनका समय समय पर ऑडीट होना चाहिये। इसके बारे में भी आप देखें, इन शब्दों के साथ मैं इन अनुदानों की मांगों का समर्थन करता हूं।

SHRIMATI PARVATHI KRISHNAN (Coimbatore) : Mr. Chairman, Sir .....

SHRI VAYALAR RAVI: She is going to have the second chance.

SHRIMATI PARVATHI KRISHNAN: I won't have any chance if the hon. Members interrupt me in this fashion.

MR. CHAIRMAN: Sir, the first thing that I would like to refer here is this. This particular ministry is a sort of a package ministry. I would like to point out to the Minister that he liberalises the import policy which he is interoducing or which has been introduced, which is going to hit hard our indigenous industries, particularly, in the small-scale sector about which he is speaking day in and day out in various places from Poona to Delhi.

Encouraging the import policy is exactly going to hit this very vital sector of our country's economy because, if we are to achieve some measure of improving the standard of living and also of improving the general economy in the rural areas, then it is extremely important that some help and more attention should be given to the small scale industry.

We have 111 items of import being liberalised and 28 more items of machine tools have been put in the free licence. In addition to that, this emphasis on import liberalisation which is given in the present Janta Budget makes one worried because one feels that in the name of import all kinds of things will be brought into it. The foreign exchange reserves of Rs. 3,200 crores which we have will be squandered away.

Sir, the present Commerce Minister is a trusting minister. He wants to extent his trust to every section of humanity in our country, that is importers, traders, hoarders, black-marketeers, smugglers and the consumers. He trusts all of them. He trusts the consumers also and in turn wants the consumers to extend their trust to him.

12 Hrs.

Sir, my fear is that to those whom he is giving import licences will actually betray his trust in the same way those who got the import licences for edible oil, betrayed the trust which the Government placed on them. We know Sir, when the price of edible oil changed in the foreign countries, then many of the importers for edible oil were not used for importing edible oil but on the other hand certain mal-practices crept in. You will find a number of un-named accounts abroad as a result of the trust placed in those who said that they would import edible oil.

MR. CHAIRMAN : Mrs. Parvathi Krishnan, as you will take some more time you may continue your speech on Monday.

12.01 Hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, June 27, 1977/Ashadh 6, 1899 (Saka).